PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT

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RAJYA SABHA

Wednesday, 23rd March, 2011/4th Chaitra, 1932 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

TRIBUTES TO MARTYRS

MR. CHAIRMAN: Hon. Members, as you are aware, on this day 80 years ago, legendary heroes of our Freedom Movement, Bhagat Singh, Rajguru and Sukhdev, attained martyrdom. Their patriotism and uncompromising devotion to the cause of their motherland and their selfless sacrifice have immortalised them for all times. Today more than ever before we need to be inspired by them and be led by their example in selfless love for our motherland. On this occasion, let us pledge ourselves to uphold the cherished values for which they had laid down their lives.

I request hon. Members to rise in their places and observe silence as a mark of respect to the memory of the martyrs.

 $({\tt Hon.\ Members\ then\ stood\ in\ silence\ for\ one\ minute})$

[MR. DEPUTY CHAIRMAN in the Chair.]

MATTERS RAISED WITH PERMISSION

Need to confer the Bharat Ratna on Dr. Ram Manohar Lohia and setting up of a Memorial, etc. in his memory

श्री रामविलास (बह्गिर जीः, आजहम लोगों पासवान) उपसभापति ने शहीद भगत सहि और कोः शरद्धांजलि नेताओं आर्पित की है। . . . (वयवधान)... आज महत्वपूर्ण एक और दक्सि ैह हीः आज चतिक के दिस समाजवादी और समाजवाद के परणेता डाः . राममनोहर लोहिया जीः काः जन्म हुआ था। यह उनका शताब्दी वर्ष चल रहा हैंक उनका जन्म 1910 ਸੇਂ हुआ था। हम लोग 2010 से 2011 शता बद्दी वर्ष मना हैंः और आजउसका अंतिम दिस उनका रहे लेफ्ट पार्टी के लीडर वर्धन साहब , जीः और तमाम लीडर्स के साथ मिल्ल कर हमने उनके ऊपर लिखी

गयी एक किह्नाब का विद्योचन भी किया।

हम लोगों ने प्रधान मंत्री जी को पत्र लिखा था कि सरकार की तरफ से उनका जन्म शताब् दी समारोह उसी तरह से मनाया चाहिए थाः , जैस्रे लोक्रनायक जय प्रकाश नारायण जीः काः मनाया गया , लेकिन नहीं मनाया गया। प्रधान मंत्री जीः *ने*ः कहा क*ि* यह वैसे संस्कृति मंश्वालय काः काम है , जबकि संस्कृति मंक्षालय उन्हीं के जिस्मे है। हम लोग डाः राममनोहर लोहिया के अनुयायी हैं\$ उन्होंने समाजवाद के माध्यम से समाज के

पिछड़े वर्ग के लोगों और दिलतों के उत्थान के लिए संघर्ष किया। मैं आजसे 42 साम पहले सन् 1969 में संयुक्त सोशिलिस्ट पार्टी (संस्रोपा) से एमएलए बना था। उस समय हम लोग नारा लगाते थे ,

> "संस्रोपा ने गाँधी गांक , पछिड़ा पाबे सौ में साछ , राजपाट हैं कसिके हाथ , अंग्रेजी और ऊँची जास , पहचान , गिष्ट - पिष्ट बोले ऊँची जास की कया करे न काम , छोटी पहचान , करे काम और सहे अपमान , जास की क्या से चले गये , अंग्रेजी अंग्रेज यहाँ को भी जामा है , अंग्रेजी में काम न होगा , फिर से देश गुलाम न होगा काः बेटा होः याः चपरासी की हो संद्यान राष्ट्र ट्रपति याः गरीव काः बेटा , सबकी शक्षाि बङ्गिला एक समान , दामों कीः कीमत , आने खर्चे डयोढा के दाम की घटती -बढ़ती , आने सेर के भीहर हो , ज्ञ्म करो मत, जुल्म सहो मत, जीमा हैं तो मरना सीखों , कदम कदम पर लड़ना सीखो। "

ये सारी चीज़ें हम लोग नारे में सीख़ते थें। वे हमारे नेता थें।

श्री मुख्तार अब्बास नक़वी (उत्तर प्रदेश)ः जिल्दा कौमें पाँच साम तक इंसजार नहीं करतीं।

शरी रामविलास पासवान : जीः, हाँः जिस्दा कौमें पाँच साल तक इंसजार नहीं करतीं। उन्होंने एक से बढ़ कर एक बाहों कहीं। कहा , "†ÝÖ¸ü औरत-मर्द में झगड़ा हो , तो हमेशा औरत का साथ दो , ...(**समय की घंटी)...** अमीर -गरीब में झगड़ा हो , तो हमेशा काः साथ दोः , हब्दि –म्सलमान में झगड़ा हो , तो हमेशा अल्पसंख्यक याः मुसलमान काः साथ दो। ये सारी जोः vegetarian चीज़ हैं , उसको भीः आप non-vegetarian बना रहे कही। क्या पोलिटिक्स है ? मैं समझता हूं कि इस विषय पर हैं क इसमें पूरा में डाः . लोहिया सदन एक साथ है। सेङ्ट्ल हॉस्र काः तैस्रचित्र है और मैं राजनारायण जी को धन्यवाद देला उन्होंने विशिंगडन हॉस्पिटल का नाम डा . राम मनोहर लोहिया उनकी आदमकदप्रतिमा ल रखा , लेकिन अभी तक वहां नहीं हैं मैं सदन से यह मांग्र करता ह्ं कि उनके नाम पर शक्षिण मैं यह भी मांग्र संस्थान खोला जाए। करता हूं कि उनको भारत दिया और उनके जाए नाम पर सम्रारक बनाया जाए। आजउनके नाम पर जो राष्ट्रीय समारोह होः रहा हैः , उसमें सदन के कोः शरीक चाहिए। धन्यवाद। सभी लोगों होमा

- **प्रो . राम गोप्राल यादव** (उत्तर प्रदेश)ः मैं अपने को इस विषय के साथ सम्बद्ध करता हुं
- **श्री महेन्द्र मोहन** (उत्तर प्रदेश): मैं अपने को इस विषय के साथ सम्बद्ध करता हुं
- **श्री अली अनवर अंसारी** (बिह्नार): मैं अपने को इस विश्वय के साध सम्बद्ध करता हूं
- **श्री पुरुषोत्तम खोडाभाई रूपाला** (गुजरात)ः मैं अपने कोः इस विषय के साथ सम्बद्ध करता हूं।
- **श्री विश्वय कटियार** (उत्तर प्रदेश): मैं अपने को इस विश्वय के साथ सम्बद्ध करता हूं।
- **श्री मुख्तार अब्बास नक़वी :** मैं अपने को इस विषय के साथ सम्बद्ध करता हुं
- श्**री कलराज मिश्र** (उत्तर प्रदेश): मैं अपने को इस विषय के साथ सम्बद्ध करता हुं

SOME HON. MEMBERS: Sir, we associate ourselves with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Yes, the entire House associates itself with this. Now, Shrimati Jharna Das Baidya.

Incident of death of the Reang refugees in a devastating fire at Naishingpara in North Tripura District

शरीमती झरना दास बैदःय (तृरिपुरा): उपसभापति जीः, के कंद्यनपुर के Naishingpara Camp में के तरिपुरा जिल्ले मिलीरम जोः 5,000 रियांग रिष्म्यूजीज परिवार हैं , उस कैंग में रहते पछिली 20 तारीख 20 मार्च , 2011 को किसी ने आगलगा दी, जिसमें 6 महिलाएं 16 लोग मारे गए, जिसमें और 4 बच्चे शामिल 100 लोग इस अग्निकांड में घायल हुए बार -बार हमारी हैं क सरकार ने मिओरम के साथ बाह्मचीत सरकार कीः , केस्द्रीय सरकार के साथ भीः बासचीत की , लेकिन मिओरम सरकार ने उन लोगों को वाष्ट्रस के लिए कोई प्रयास नहीं किया। ये लोग 1977 से कंचनपुर हैं‡ः रस्त्रिफ देती में त्रिप्रा सरकार उनको कुछ है और केट्द्रीय सरकार भीः कुछ रस्त्रीफ देती है , लेकिन ये लोग ठीक रह नहीं से क्छ ढंग से यहां पाले हैं क इनमें लोग 1998 ਸੇਂ गए थें , तब उनके ऊपर फिर से आक्रमण हुआ , इसलिए वाष्रस मिओरम लोग वाष्ट्रस त्रिप्रा आगए। आजइतना बड़ा हाद्यसा वहां हुआ है और वे मैंः लोग वहां जी नहीं सकते हैंक मांग्र करती हंः केट्दीय सरकार द्वारा मिल्रीरम सरकार को उन् हें वाष्ट्रस लेबे के लिए कहा जाए। इस हाद्यसे में जोः लोग घायल हुए हैंः लोग गए हैं उनके लिए कंपनसेशन दिया जामा चाहिए। केट्द्रीय सरकार ने उनको रस्त्रीफ देखे के लिए किया क्या हैं , में साथ कोई बासचीत केस्दीय डस बारे हमारे नहीं हुईः है≬ः को उन्हें कंप्रनसे शन देखा चाहिए तथा मिलोरम सरकार सरकार से कि इन रियांग कहना चाहिए रिष्यूजीज़ को वे त्रिपुरा से वाष्ट्रस ले जाएं। वहां ये 5,000 परिवारों के लोग कैसे रह सकते हैंं ? इन 5,000 परिवारों के लोगों के लिए क्या मिओरम सरकार दायित्व है ? ये लोग मिलोरम के हैं , लेकिन मिओ रम इनके में केंप नहीं करता। ये लोग तुरिपुरा कंचनप्र में कि मिल्रोरम रहते हैं क र्मे से मांग्र करती ह्ंः सरकार सरकार इन रियांग रिष्यूजीज़ कोः वाष्ट्रस ले≬ तुरंत

MS. MABEL REBELLO (Jharkhand): Sir, I associate myself with the matter raised by Shrimati Jharna Das Baidya.

Attack by NATO forces on Libya

SHRI P. RAJEEVE (Kerala): Sir, I would like to invite the attention of the House to the aggressive attack on Libya by NATO forces led by the United States of America. Sir, I appeal the House to condemn the aerial bombardment by aircraft and ship-based missiles on Libya by the NATO forces. The military strikes by NATO forces comprising of France, Britain and the United States of America are a dangerous act of aggression. The NATO is now repeating what it did in Iraq which led to deaths of millions of people and large-scale destruction.

Already hundreds of people are reported dead in these attacks. Sir, despite the rhetoric about protecting the Libyan people, this act of aggression is a gross violation of Libya's

sovereignty and a calculated intervention in an internal conflict to bring about regime change. The hypocrisy of the Western powers can be seen in their connivance with the Saudi military intervention to crush the popular and peaceful revolt in Bahrain. The West has no compunction in resorting to force to secure its interests in oil-rich Libya and the Middle-East.

Sir, the Security Council Resolution on Libya has been utilized by the NATO forces for these attacks. Sir, five Members of the Security Council, including India, abstained on the Resolution. The hon. External Affairs Minister is sitting here. I urge upon the Government to immediately demand a review of this UN Resolution to stop this aggression on Libya.

Sir, all the democratic and progressive forces in India should strongly protest yet another military aggression by America and its allies on an Arab- African country. I appeal to the Government to come up with a Resolution to condemn the attack on Libya by NATO forces.

SHRI V. HANUMANTHA RAO (Andhra Pradesh): Mr. Deputy Chairman, Sir, I want to raise...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)... Meet the hon. Chairman. ...(Interruptions)...

SHRIMATI BRINDA KARAT (West Bengal): Sir, I associate myself with the issue raised by the hon. Member. ...(Interruptions)... Sir, the Minister is here. ...(Interruptions)...

DR. CHANDAN MITRA (Madhya Pradesh): We support the stand of the Government on the Libya issue. I associate myself with the hon. Member and demand a review of the UN Resolution. ...(Interruptions)...

SHRIMATI BRINDA KARAT: Sir, the Minister should...(Interruptions)...

SHRI SYED AZEEZ PASHA (Andhra Pradesh): Sir, I associate myself with the issue raised by the hon. Member.

SHRI PYARIMOHAN MOHAPATRA (Orissa): Sir, I associate myself with this matter raised by the hon. Member.

मुख्तार अब्बास नक़वी (उत्तर प्रदेश): सर, हम सरकार श्री के stand का सपोर्ट करते हैं , लेकिन सरकार इस संबंध में और सम्बष्ट कीः लड़ाई के साथ हैं , लेकिन करे। हम उस लोक़तंत्र अमेरिका की जिस तरह से बमबारी हो रही है , उससे जिस तरह से civilians मारे जा रहे हैं , जिस तरह से आमलोग मारे जा रहे हैं , निश्चित तौर से सरकार को और...(व्यवधान)...

प्रो . राम गोषाल यादव (उत्तर प्रदेश)ः महोदय , मैं स्क्यं को इस विषय से सम्बद्ध करता हूँ ψ

श्री अली अनवर अंसारी (बिहार)ः महोदय , मैं स्वयं को इस विषय से सम्बद्ध करता हुँ ψ

Incidents of Atrocities on persons belonging to weaker sections of society in Rajasthan

): उपसभापति महोदय , जैसा शरी रामदास अग्रवाल (राजस्थान में आप जामते हैंः कि र्मं राज्ञ्य सभा से चुना हुआ सांसद ह्ंंा आजजोः विषय आपके सामने रख में हुँ , जो आपके सामने ह्ँ घटनाएं रख रहा इस संबंध यदयपि सांसद होने के नाहे मुझे मन में बहुत द्ख भीः हैः और शर्म भी लेकिन है , मेरा फर्ज है कि मैं उन घटनाओं कीः चर्चा संसद में जरूर ताकि करूं देश काः ध्यान उन घटनाओं पर जाए।

महोदय , पिछले दिनों जोधपुर के हॉस्पिटल में 18 प्रसूताएं गईं , जो कि हमारे म्ख्य मंत्री काः गृहः constituency हैं। मारी और अभी भी वह कस्सा यहां पर एक के बाद एक प्रभूताएं मारी गईं है≬ वहां पर इसकी छोटे -मोटे तौर पर जांच कर दीः गई और थमा नहीं इसको समाप्त कर दिया गया।

महोद य, मैंं इससे भीः ज़यादा वीभत्स दुसरा कांड आपके सामने रखना चाहता हुँ , जो बहुत द्खदायक क्री वहां चोरी के कारण एक महिला कीः हत्या कीः गई, क्योंकि उसके पांव में चांदी के कड़े काष्ट दिए गए। वह माली थेा उसके पांव समाज की महिला थीः , ओबीसी कीः महिला थी:। जब उस महिला कीः हत्या होः गई, तोः लोगों ने कहा कि डसकी कीः जाए और इसके अपराधियों को पकडा जाए , लेकिन पुलिस पर 4-5-6 दिनों कार्रवाई नहीं ने वहां तक कोई कीः। ...(व्यवधान) . . .

श्री नरेन्द्र बुढानिया (राजस्थान): सर, इस प्रकार की कोई बास नहीं हैं। ...(व्यवधान)...

: आप बीच में श्री रामदास अग्रवाल मत बोलिए। . . . (व्यवधान आप विष्ग्रिय रखिए , लेकिन बीःच में मत अपना बोलिए। . . . (व्यवधान) . . . महोदय , जब उस महिला कीः हत्या की जांच , तब उसी कषेत्र के कुछ लोगों नहीं ने कहा कि अगर इसकी नहीं होगी ...(व्यवधान) . . . उसी कुषेत्र के राजेश जांच ने पुलिस नाम के एक लड़के कोः challenge दिया और कहा कि अगर इसकी जांच होग्री , तोः मैंः वाहर टेंक से कूट कर आत्म लूंगा। वह कई घंटों तक वाद्यर टैंक पर खड़ा रहा। जब पुलिस ने इस पर कोई कार्रवाई नहीं कीः , तोः उसने वाद्यर र्टेक से कुट कर आत्म

हत्या कर ली। वह पूरी तरह जल गया।

महोदय , मैंं एक दूसरा वीभत्स कांड आपके सामने लामा चाहता वह यह है कि जब इस मामले में कोई कार्रवाई नहीं हुई , तोः समाज में एक रोष्ट्र फैल्ल गया। इससे इससे सबसे वीभत्स और शर्मनाक कांड यह हुआ कि वहां पर जो SHO मौजूद थाः , ने जिहा जला दिया। इसमें सबसे अफसोस की बाहा यह उसको लोगों हुई कि उसके साथ पुलिस के कई लोग थे , लेकिन उन्होंने उस अफसर को बचाने की कोई कोशिश नहीं की। मैं उन लोगों के प्रति दुख चाहता हूं , जिह्होंने अपने प्रकट करना दायित्व कोः पूरा दुर्भाग्य है कि अगर पुलिस के लोग अपने नहीं कथा। दायित्व को छोड़कर भाग जाएंगे , पुलिस अफसर को जिल्ला जलता हुआ देखेंगे तोः इस देश में क्या होगा , उसकी कल्पना कीजिए।

महोदय , दूसरी बाहा इससे भी ज्यादा खराब लॉ एंड ऑर्डर की हुई कि जब डी .जी . पुलिस वहां पर फूल मुहम्मद को श्रृ द्धांजिल देसे के लिए उसके गांव में गए, जिसको जिद्दी जला दिया गया था ...(समय की घंटी)... सर, एक मिस्टि ...

श्री उपसभापति : जल्दी समाप्त कीजिए।

शरी रामदास : तोः उस डीः .जीः . पुलिस के ऊपर पत्थर अग्रवाल फेंके गए. गाडियां दीः गईं। र्मे यह कहना कि तोड चाहता मामलों कार्यवाही राज्य इन सारे में करके कोई कदम क्यों नहीं हैं ? आखिर यह कब तक चलता रहेगा ? कब तक ये हत्याएं करते रहेंगे ? महोदय यह मामला बहुत सीरियस वीभट्स है , द्खदायक हैंक महिलाओं कीः मौस , महिलाओं और एक पुलिस अफसर की हत्या से ज़यादा शर्मनाक और कोई बात होः सकती है

श्री विजय कुमार रूपाणी (गुजरात): उपसभापित महोदय , मैं इस विषय के साथ एसोसिएट करता हुं

मश्रि मैंं श्री कलराज (उत्तर प्रदेश): उपसभापति जीः, स्वयं से को विश्वय सम्बद्ध करता हं≀ः

SHRI V.P. SINGH BADNORE (Rajasthan): Sir, I associate myself with the issue raised by the hon. Member.

श्री पुरुषोत्तम खोडाभाई रूपाला (गुजरात): महोदय , मैं भीः इस विषय के साथ एसोसिएट करता हूं

श्री रघुनन्दन शर्मा (मध्य प्रदेश): उपसभापति महोदय , मैं सक्यं को इस विषय से सम्बद्ध करता हुं

श्**री अविनाश राय खन्ना** (पंजाब)ः सर, मैं भीः इस विषय के साध एसोसिएट करता हूं

Burning of a Bastar village, brutal killing and assaulting of men and women

MS. MABEL REBELLO (Jharkhand): Sir, I would like to draw your attention and the attention of the entire House to Bastar. A year ago, I stood at this very place and drew the attention of the entire House to what happened in Bastar. In Dantewada, 74 CRPF personnel were killed. The same thing has been happening for the last 3-4 days. I spoke to the officers also. There have been a lot of reports coming in the Hindu and other newspapers for the last 3-4 days. I have also been getting messages, e-mails and all that. I would like to tell the House that the National Human Rights Commission had asked the local police

to investigate into the cases they had registered in 2005 and go into the areas like Dantewada, 70 per cent of which is not with the Union of India, but it is with Naxals; Narayanpur, 80 per cent of which is with the Naxals and Bijapur, 90 per cent of which is with Naxals. They asked them to go to Dantewada, Chintalnar and other villages and investigate into the cases. When the 500 policemen went — 150 local policemen, 200 CRPF personnel and 150 other Koya policemen — to a village known as Morpalli village, 15 kilometers away from Chintalnar, what happened there? When they reached there, the Naxals got to know about the police movement and they immediately surrounded 500 policemen, including paramilitary forces. And, when the policemen came to know about it, instead of coming back, they went up on a hill and took shelter there at night. What did the

Naxals do? The whole night they prepared themselves and also fired at the policemen just to tell them that they were alert. Early morning, when the policemen were trying to return to Chintalnar, they attacked them and among the policemen, three police commanders were shot dead at Morpalli while coming back to Chintalnar. Now, what did the police do? Police then went into the villages, Sir. They sent a wireless message to the base camp. Military helicopter with ammunition, food and extra paramilitary forces came to that village and gave them support. With that, they managed to come back to the base camp. But then you know what the police did, Sir. Sir, the Central India Tribes and particularly ...(Time-bell rings)...

- MR. DEPUTY CHAIRMAN: Your time is over. ...(Interruptions)...
- MS. MABEL REBELLO: Sir, one minute please. ... (Interruptions)...
- MR. DEPUTY CHAIRMAN: No, no, you should finish it within three minutes.
- ...(Interruptions)...
 - MS. MABEL REBELLO: Sir, it is ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: It is not like that. ...(Interruptions)... You please complete. ...(Interruptions)... Please complete.
- MS. MABEL REBELLO: Sir, on one side the Naxals kill the central India
- tribes and on the other side the police, paramilitary forces, all of them $$\operatorname{kill}$$ them.
- ...(Time-bell rings)... The Government of India and the State
 Government should

take decision whether they want the central India tribes to live or they want to kill them. ...(Time-bell rings)... If they want to kill them, they should go and kill all of them. ...(Interruptions)... So, Sir, this is very sad. Tribals have a right to live. ...(Interruptions)...

- MR. DEPUTY CHAIRMAN: It is over. ...(Interruptions)...
- MS. MABEL REBELLO: Sir, this is not fair. ...(Interruptions)...

 This is not fair. ...(Interruptions)... They are citizens of India,

 Sir. ...(Interruptions)... They are born here, Sir.

 \dots (Interruptions)... Sir, they should be looked after by the Government. \dots (Interruptions)... Something should be done for them. \dots (Interruptions)...

MR. DEPUTY CHAIRMAN: Shri S.S. Ahluwalia.

MS. MABEL REBELLO: Sir, they don't have physical infrastructure. They don't have anything. Something should be done for them. I want an assurance from the House. The hon. Home Minister is here.

MR. DEPUTY CHAIRMAN: No, you can't compel him. ...(Interruptions)... Please. ...(Interruptions)...

MS. MABEL REBELLO: Sir, I want him to make a statement and give an assurance. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please take your seat. ...(Interruptions)...

Nothing will go on record. ...(Interruptions)... It is not going on record. ...(Interruptions)... What is this?

MS. MABEL REBELLO: *

Incident in Milan asking a Sikh coach to remove his turban

शरी एस.एस. अहलुवालिया महोदय , मैंः (झारखंड)ः उपसभापति सदन में भारी मन से अपनी बहुत बात हंः कि जीव रखना चाहता मिल्खा के कोच में Amritinder Singh जी के साथ एक हफ्ते दूसरी में एक घटना घट गयी। इटली हमारे देश है और इटली परिय देश के लिए भारत परिय देश हैक वालों ...(व्यवधान)...

विश्लिव (हम्मिचल प्रदेश): सभी श्रीमती ठाकुर देश परिय इटली हीः परिय हैं , अकेला नहीं क्री ...(व्यवधान)...

शरी एस.एस. अहल्वालिया : महोदय , हमारे राष्ट्र के परधान मंत्री पगड़ी बांधते हैंः , उनकी में एक और पगड़ीधारी सिख सरकार मंबी हैंक हमारे देश में कतिने हीः जनरल्स हीः गवर्नर्स सिख हैं , जजेज़ सिख हैं , लेकिन हम आजतक इटली कोः यह नहीं समझा सके कि सिख कीः पगडी उसकी शाम नहीं उसका धार्मिक निश्चान है≬ महोदय मैं यह बास इसलिए कह रहा ह् क्योंकि पछिले मंग्रलवार कोः Amritinder Singh को मिल्लान एयरपोर्ट पर सिक्योरिटी चेक में पगड़ी उतारने के लिए किया उनको एक्सरे गया। कराने के लिए उस ट्रे में अपनी पगड़ी के लिए कहा गया , जिसमें हैं 1: रखने जूते रखे जाहो इससे अधिक कोः इस संबंध शर्म होः सकती हैः ? 19 तारीख में की बात और क्या हमारे वद्धिश मंश्वालय ने रोम में संप्रक सथापित किया और दक्ष्त्रि एम्बेसेडर हैंं जोः इटैलियन , उन्होंने खेद चाहिए किया कि ऐसा नहीं होमा थाः , लेकिन पछिले मंगलवार कोः, होः गयी और जब वेः वहां जब गोरूफ की गेस खत्म से वाष्ट्रस आ रहे एयरपोर्ट पर वही ऑफिसर फि तब उसी सिक्योरिटी सें Amritinder कोः पगड़ी उतारने के लिए मजबूर करता मैंः Singh सहि हैंक चाहता कि आपकी इस lip service का क्या है ? अगर रोम में आपको lip service में कह दिया कि उन्हें regret है , आपने और उनके अधिकारी उन्हें माफ़ कर दिया ने आपके साउथ बल्लॉक में

...(समय की घंटी)... सर, मेरा टाइम तो पहले खा लिया। श्री उपसभापति : किसने खाया ? ...(व्यवधान)...

श्री एस.एस. अहलुवालिया : सर, मैं अपनी बाह्य खत्म कर रहा हूं यह जो प्रॉब्लम है , इसके संबंध में सक्वियोरिटी से समझौता करने के लिए सिख कहीं नहीं कह रहा , लेकिन पगड़ी को चे क तरीके हैं , उसको उतारने करने के दूसरे कीः जरूरत बहुत सारे हैं। पगड़ी आपके लिए एक कपड़े का दुकड़ा हो सकता है लेकिन नहीं हमारे लिए वह हमारे गुरू की दी हुई दास है , उसका बक्शा आशीर्वाद है , हम अपनी पगड़ी का अपमान नहीं सह सकते हैं 🕩 महोदय , जहां मनमोहन सिह जीः जैसे एक सखि प्रधान मंत्री होंः , वहां पर हम उसकी रक्षा न करे सकें , यह दुर्भाग्यजनक जीः से कहूंगा महोदय , मैं वदिश मंत्री कि इटली के एम्बेसेडर कोः साउथ ब्ह्रॉक में कॉल्ल करें और उनसे पूछें कि उनके दुवारा एक हफ्ता पहले माफ़ी मांग्रने काः क्या

^{*}Not recorded.

औचित्य थाः ? कि पृत्तः फिरि उसी सिक्योरिटी ऑफिसर ने उनको बेइज्जत किया और अन्तत : उनको पगडी बांधने के लिए बाधरम के शीशे काः कि पुद्ध : पगड़ी बांध सकें। पुरयोग करना पड़ा यह मेंं दुर्भाग्यजनक ्रहे और बड़ी मन से मैं भारी यह कह रहा ह्र⊅ उम्मीद करता हंः कि वद्धिश मंबालय इसका cognizance लेगा।

श्री शिवानन्द तिवारी (बिहार)ः सर, मैं इससे एसोसिएट करता ह्ं्

प्रो . राम गोषाल यादव (उत्तर प्रदेश)ः सर, मैं भीः इसका समर्थन करता हुं

श्री अवतार सिंह करीमपुरी (उत्तर प्रदेश): महोदय , मैं भीः इससे अपने आपको सम्बद्ध करता हूं

श्री अविनाश राय खन्ना (पंजा ब): सर, ...(व्**यवधान)...**

श्**री उपसभापति :** सभी सदस्यगण इसका समर्थन कर रहे हैं। श्री मैसूरा रेड्डी।

Killing of an MBA student from Hyderabad in London and rape and murder of a female student in New South Wales, Australia

SHRI M.V. MYSURA REDDY (Andhra Pradesh): Hon. Deputy Chairman, Sir, it was reported, two days back, that one Mr. Sunil Kumar who was an MBA Graduate from Hyderabad and was working in a U.K.-based Internet web hosting provider as Accounts Manager, was burnt to death. The house in which he was staying was set ablaze by the son of his landlord. U.K. Police suspect that there was a dispute between son and landlord. To settle the score, he burnt the house, the son of the landlord. Ιt is unfortunate that even though occurred in the first week of March, the Police informed, only two days back, the parents of Sunil Kumar. Secondly, Sunil Kumar had shifted to this house only a few days back. The Police has also cleared that it is not the fault of Sunil Kumar; it is a dispute between the landlord and his son.

And the second incident, Sir, a 24 Indian student, Mrs. Tosh Thakkar, was raped and murdered in Croydon suburb of New South Wales, in Australia.

Sir, these two incidents have brought to the fore, again, the security of Indians who are studying and working abroad. Always, the Minister of Overseas Indian Affairs and the Government of India are assuring us saying 'we are taking precautionary measures to protect the Indians who are working abroad'. But these two incidents did occur in a day only. This shows the failure of our Embassies in protecting our Indians who are working or who are studying abroad. So, I demand — the Minister is also sitting in the House, Sir, — that he should instruct our Embassies to take steps for protecting our Indians, and should also take appropriate action against those who are involved in dereliction of duty.

MR. DEPUTY CHAIRMAN: Thank you. ...(Interruptions)...

SHRI V. HANUMANTHA RAO (Andhra Pradesh): Sir, this is a very serious thing. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, yes, you also associate.

SHRI V. HANUMANTHA RAO: Sir, my point is, more than 30 people who were in America and other countries. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri R.C. Singh.

SHRI V. HANUMANTHA RAO: Sir, he should instruct them. It is a serious thing. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, Mr. Naidu.

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, I rise to associate myself, but I request the hon. External Affairs Minister, through you, Sir, that because these incidents are happening time and again, he should take note of it and, then, talk to the concerned officials and see to it that such incidents do not recur. Because he happens to be in the House, I make a special request to him; please respond to this and, then, give an assurance to the House so that the parents, and also other family members, whose children are studying abroad, have some sense of confidence. This is my only request, Sir.

SHRI V. HANUMANTHA RAO: This is a serious issue, Sir. I associate myself with it. But, every day, such incidents are happening. $\dots(Interruptions)\dots$

MR. DEPUTY CHAIRMAN: Would you like to respond, Mr. Minister?

श्री उपसभापति : नहीं -नहीं , आप बैठ जाइए।

SHRI V. HANUMANTHA RAO: No, no; Sir, please give a ruling and ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, if the hon. Minister can, please, respond.

MR. DEPUTY CHAIRMAN: Would you like to respond, Mr. Minister?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): Sir, the welfare and the wellbeing of Indian students who have gone outside the country, to various countries, to pursue their studies, is being of utmost importance to the Government of India. Whenever incidents of this kind have been reported to us, we have immediately taken it up with all the seriousness that

it deserves, so that such incidents do not occur again. But in some countries, unfortunately, they keep reoccurring in a way. Whenever it has been brought to our notice or suo motu we notice it in newspapers and the news media, we always take it up with the Ambassadors and then our Ambassador takes it up with the respective Governments outside the country. I take note of the seriousness of the issues that have been raised and I will certainly take it up with the Australian Government. We will call the Australian Ambassador. He has been repeatedly called and we have given our views.

Then with reference to the other very sensitive issue, which my esteemed friend, Shri Ahluwalia, has raised, that also deserves serious attention of this House, this Government and this country. The turban that Sikhs wear in the country shows the majesty of the Indian nation and the diversity that India stands for. It is not a piece of cloth that they tie around their heads; it is a symbol of the nation. So we attach the greatest significance and respect to the turban that our Sikh brethren wear. Whenever there is an insult to that, we take it as a national insult. It is not an insult to the Sikh community alone, it is a national insult. We take it up with the Governments.

SHRI V. HANUMANTHA RAO (Andhra Pradesh): Sir, one Sunil Kumar who belongs to my Constituency...(Interruptions)...

MS. MABEL REBELLO (Jharkhand): Sir, the Home Minister is sitting here. ...(Interruptions)...

SHRI P. RAJEEVE (Kerala): Sir, I seek your protection...
...(Interruptions)...

MR. DEPUTY CHAIRMAN: You are creating new precedents. ...(Interruptions)... There is no protection. ...(Interruptions)... There is no need of any protection. You were given an opportunity to mention it and you have mentioned it. ...(Interruptions)... Shri R.C. Singh.

MS. MABEL REBELLO: Sir, I have raised an issue. The Home Minister is sitting here, but he has not replied to it. ...(Interruptions)...

SHRI P. RAJEEVE: Sir, the Minister has not said anything on Libya.

MS. MABEL REBELLO: Sir, the Home Minister is sitting here. He

should reply. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You cannot do it. Why are you shouting? Shri R.C. Singh.

MS. MABEL REBELLO: Sir, I have raised the Tribal issue. The Home Minister is sitting here, but he has not replied to it. Why is he not replying to it? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You should not expect that in Zero Hour the Ministers would respond to all the mentions made by you because no notice has been given to the Ministers.

SHRI P. RAJEEVE: Sir, I have raised the issue of Libya. The Minister has responded to other issues, but he has not replied to it.

MR. DEPUTY CHAIRMAN: That is all right. It is for him to reply.
...(Interruptions)... What are you saying? Shri R.C. Singh.
...(Interruptions)... Nothing is going on record.
...(Interruptions)... Nothing is going on record.

MS. MABEL REBELLO: *

MR. DEPUTY CHAIRMAN: You have mentioned it. The Home Minister is sitting here. ...(Interruptions)... Please sit down. This is not correct. Shri R.C. Singh.

Issuing of illegal experience certificate by Railway Planning Division to companies, which have not executed any Railway Works

SHRI R.C. SINGH (West Bengal): Sir, it came to light yesterday that some officials in the Planning Division of the South Central Railway, in collusion with private companies, are issuing invalid Experience Certificates, even though companies have not executed any Railway contract work.

Normally, it is the responsibility of the Railway Engineering Division to supervise the execution of railway works by contractors, and once completed, they issue certificate to the contractor about the performance of his work. And when the contractor submits tenders for the other contracts, this very experience certificate becomes the basic document for winning the tenders.

The invalid experience certificate came to light when a cement factory took permission from the Railways to construct a private railway line for its use in the vicinity of Jaggiahapeta-Mellacheruvu, and gave it to a private company. The railway line is purely a private railway line, and the Railways has nothing to do, except giving permission to take up the work. But the higher officials in the Railway Planning Division of the South Central Railway issued invalid experience certificate, in collusion with the contractor, by saying,

"It is an outstanding company and executes works in an outstanding manner." Sir, first of all, the Railway Planning Division has no authority to issue such a certificate, but they issued it.

The contractor, based on this certificate, got another contract in Punjab.

But the second successful bidder in this tender got doubt and lodged a

complaint. Then, the

^{*}Not recorded.

Railway Vigilance Department and the CBI jumped into action, and found that the complaint was genuine. They seized the documents and found that the invalid experience certificate had been issued to the contractor by the Chief Operations Manager, Office of the Railway Planning Division...

MR. DEPUTY CHAIRMAN: Your time is over...(Interruptions)... The mike has been switched off...(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, it is a very important issue...(Interruptions)... It relates to issuing of duplicate certificates...

MR. DEPUTY CHAIRMAN: He has mentioned it...(Interruptions)... Please sit down.

SHRI R.C. SINGH: Thank you, Sir.

SPECIAL MENTIONS

Demand to address the grievances of retired employees of Central Public Sector Enterprises in the country

SHRI M. RAMA JOIS (Karnataka): Sir, the Second Pay Revision Committee recommended the framing of a scheme for the creation of a corpus in order to take care of medical and other emergency needs of retired employees of Central Public Sector Establishments (CPSE). An Official Memorandum dated 8th July 2009 was issued by the Ministry of Heavy Industries and Public Enterprises calling upon the Board of Directors of each CPSE that they may consider the framing of a scheme based on the need and affordability on the above matter and obtain the approval of the competent authority for the scheme, with a direction to forward the copy of the approved scheme to the Department of Public Enterprises. Despite the O.M. dated 8th July, 2009, nothing has been done so far. As a result, many retired officers of various CPSEs are suffering for want of any financial assistance in case of need. Through this Special Mention, I appeal and draw the attention of the Ministry of Heavy Industries and Public Enterprises to redress the

grievance of retired employees of CPSE's of non-pensionable jobs who are facing great difficulties.

Demand to fill up the vacancies in the Office of the Registrar of Companies, Hyderabad in Andhra Pradesh

SHRI Y.S. CHOWDARY (Andhra Pradesh): The Registrar of Companies, Hyderabad, in Andhra Pradesh, was established in the year 1956 with staff strength of 10. After taking over of

600 companies from Nizam, at present, about 72,000 companies are registered with this RoC in Andhra Pradesh. However, the staff strength remained more or less at 1956 level. Though the staff strength has been increased, more than 50 per cent posts are lying vacant with the RoC, Hyderabad, due to resignation or retirement of the employees. As a result, the RoC is facing difficulty in handling its daily operations leading to inconvenience to entrepreneurs and others concerned.

I, therefore, request the Government to issue suitable directions to the concerned authorities to fill up the vacant posts, so that problems of RoC, Hyderabad, could be mitigated.

Demand to celebrate the liberation day of Goa from the Portuguese rule as the Swatantrata Purti Divas

SHRI SHANTARAM LAXMAN NAIK (Goa): When India was liberated on 15th August, 1947, the territories of Goa, Daman and Diu were under Portuguese rule. We could see the dawn of freedom in the country, except on our land. There was no Mahatma Gandhi in Goa.

Goa was under Portuguese rule, while rest of the country was under the British regime, which collapsed under Mahatma Gandhi's non-violent Non- Cooperation Movement.

Pandit Jawaharlal Nehru was kind and gracious enough to say that India's freedom became complete only when Goa was liberated.

In a letter written by him to late Shri Chandrakant Keni, a Goan writer,

on
20th December, 1961, "It may be said that with the freedom of Goa,
India herself is more free. Thus far, India's freedom was incomplete."

When Nehruji visited Goa in May 1963, he repeated his views that it is with Goa's freedom only that India's freedom was complete, and, rightfully so. How could anyone say that India has achieved freedom when a part of it, however small it may be, was under foreign domination?

Goa has entered this year in the 50th year of its independence and

programmes and functions are arranged by the State Government on the occasion of its Golden Jubilee Year, to be held throughout the year.

It is in this context, that I would like that the Government of India should celebrate, every year, at national level, in some form or the other, the 19th December as Svatantrta-Purti Divas.

Demand to ban the charging of transaction fee on the tickets for international flights by various airlines companies

शरीमती माया सहि (मध्य प्रदेश के): महोदय नागरिकों से अंतर्राष्ट्रीय उड़ानों के लिए देश से संचालित विभिन्न नियमों के बडी एयरलाइन्स दवारा विख्द तरी के से ट्रांज़ेक्शन यात्रियों से अवैध फीस वसूली जाः रही यात्रियों ढाई है¢ के साथ यह अवैध कार्य तकरीबन से हो साल यात्रियों अंतर्राष्ट्रीय रहा हैक इससे लाखों को अपनी उडानों के लिए टिकिट पर ट्शंज़ेक्शन फीस के रूप जयादा धनराशि है और यह काम अब भी देश में देखी बेरोकटोक चल रहाः है¢

ने नियमों को ताक पर रख कर स्वयं ऐसी एयरलाइन्स व्यवस्था ली है कि अंतर्राष्ट्रीय यात्रियों यात्रा करने वाले एजेंटों से टक्किट खरीदने के एवज में उन्हें भारी -भरकम ट्रांज़ेक्शन फीस देवी पड़ती क्री मजबूरन यात्री एयरलाइन्स दुवारा इस मनमाने तरीके से थोष्री गई ट्रांज़ेक्शन फीस देवे के लिए बाध्य हैं 1

र्मे जामना चाहती हंः कि तकरीबन ढाई साल से चल रही ने क्यों गतिविधि को उड़डयन मंक्षालय और कैसे फलने -फूल्लने ? इस पर समय रहते मंग्रालय ने कार्यवाही कर्यो नहीं कीः? कर्यो मंश्रालय यात्रियों के हितां की अनदेखी करताः रहा ? कथा इसमें किसी अधिकारी और कर्मचारी कीः मित्रीभगत है ? वे कौन लोग इस गतिविधि को देवे के लिए जो अबाध्य चलने जिस्मिदार हैंा ?

कि कामूनों मेरी मांग्र है काः उल्लंघन कर यात्रियों से विभिन्न एयरलाइन्स दुवारा अंसर्राष्ट्रीय टिकेटों पर फीस वसूली ट्रांज़ेक्शन मंक्षालय अविलम्ब विशिम पर उड्डयन लगाए ढाई वर्ष में जारी इस गतिविधि दोषियों तथा पर नियमान्सार कार्यवाही स्मिश्चित करे।

Demand to take steps to expedite the early completion of Metro Rail Project in Mumbai

SHRI SANJAY RAUT (Maharashtra): I would like to draw your attention

to the extremely slow progress of the Metro Rail Project in Mumbai. This project was initiated to solve the traffic problems of the common public. But, now it is making transportation all the more difficult. The project should have been completed this year, but nothing is in place yet. There has been a tremendous delay because of which the cost of the project has escalated beyond imagination. The Central Government and the State Government do not seem to be acting in sync, as the State Government of Maharashtra has not received the required viability gap fund for this project from the Central Government. The railway authorities and the Mumbai Metropolitan Region Development Authority are slugging it out over the issue of permission for a metro over bridge near the Andheri Station.

The Mumbai Metro is a new Mass Rapid Transit System (MRTS) envisaged to ease the burden on the older commuter rail network existing in Mumbai. The project consists of three main phases. Each phase involves construction and operation of a separate metro railroad

connecting different parts of suburban and downtown Mumbai, which are not adequately served by current public transportation systems in the metropolis.

I, therefore, urge the Central Government to take necessary steps to provide sufficient viability gap fund as well as required permission for the early completion of the Mumbai Metro Project, so that the people of Mumbai could ease their daily life. Necessary action should also be taken against the elements causing delay, loss and inconvenience to all.

Demand for speedy disposal of passport applications for Haj Pilgrims

SHRI MOHAMMED ADEEB (Uttar Pradesh): Haj pilgrims nowadays are required to apply for international passport. Haj applications for this year are to be submitted by 30th of April, 2011. In the normal course, a passport for a Muslim who is likely to perform Haj is being issued after three months from the date of application. This unduly long period is creating obvious problems for the Haj aspirants. Normally, the passport authorities are supposed to issue passports within a period of one month. Touts are openly operating outside each Regional Passport Office, and, if one applies through them, he/she gets passport in a shorter time. They have their links with the insiders. Haj aspirants are also facing problems in the matter of Police verification. Verification is not done without taking money from the applicants. Not only that, the passports to Muslims are issued in a longer period than to others. The system needs to be cleansed and made more easy and transparent. Special Haj counters with instructions to process the applications and issue passports within one month need to be opened.

I would request the Government to ensure a problem free system in these matters on an urgent and priority basis.`

Demand to take strict action to check the shrinking area of forests in the country due to deforestation

श्री कलराज मिश्न (उत्तर प्रदेश)ः महोदय , देश में वन सम्पदा की अवैध कटान के परिणामस्वरूप जहां हमारे जंग्रल

जाः रहे हैंः , वहीं कीमती जड़ी -बूं*ष्टियां* और दुर्क्षभ सम्रिटते प्रजाति के पौधे भी समाप्त होने के कगार पर पहुंच गए हैं¢ प्रदेश के मर्जिपुर , नेपाल सीमा से सटे हुए उत्तर श्रावस्ती आदि क्षेत्रों में वन माफियाओं काः पूरा कब्जा हैं। वन विभाग इन पर रोक़ लगाने में बेबस साबित हो रहा है। इन जंगलों में कीमती शीशम , सागौन , साख्न , खैर , नीम , पीप्रल और गूलर के साथ -साथ अश् वगंधा , अर्जुन , पीष्रर , सीम्न , आंक्ला , कालमेघ , अशोक , सतावर आदि के पौधे में हैं¢ प्रच्र मात्रा इन पौधों कीः विशेषता हीः इनके लिए अभिशाप बन गई है। इनके अवैध कटान से के वन कुषेत्र उत्तर परदेश में घटाव जारी है। तमाम सरकारी भीः असफलसाबित होः रहे हैंं अकेले प्रयास शरावस्ती में सिंदि कर 20867 के करीब रह गया है। 28867 **हेक्ट्रेयर** काः क्षेत्रफल वहीं मर्जिप्र कीः पहाड़ियां अपनी सुंदरता खोः रही हैं से वीरान हो गई हैं और जंगली जामवर भी शहर की ओर आने वृक्षों को विवश हैं। पछिले 2 माह में आधा दर्जन तेंदुए शहर में आने के परिणामस्वरूप मारे गए हैं

महोदय , मैं सदन के माध्यम से मांग्र करता हूं कि सरकार कठोर कदम उठाए और वनवासियों की भूमिका को प्रभावी बनाए , जिससे उनके सहयोग से जंगलों की अवैध कटान रोक्री जा सके।

Need to provide free education to girls till graduation

SHRI AMBETH RAJAN (Uttar Pradesh): Sir, it was observed by Dr. B.R. Ambedkar than an educated woman takes care of the education of all the family members. Mahatma Jyotiba, 'Father of Indian Social Revolution', was of the view that lack of education leads to lack of wisdom, which leads to lack of morals, which leads to lack of progress, which leads to lack of money, which, in turn, leads to the oppression of the lower classes. Mahatma Gandhi said, "Salvation of India lies in the elevation of her women". President, Shrimati Pratibha Devisingh Patil, has rightly stated that women's contributions can double the nation's growth.

In spite of all these tall and high claims, the dropout rate of girl students is alarming; it is 88 per cent from class I to class VIII. Steps should be taken to provide free education to all girl students till Graduation, irrespective of their caste, creed, religion, economic status, etc. like other welfare measures, which would help them pursue their career. Though parents are willing to send their children school, they force them to go to work in order to make money from time to time. So, if scholarships are given on a monthly basis instead of the yearly basis, it would ensure regular availability of money. Such an initiative would be a sort of 'education revolution' on the lines of the Green Revolution, White Revolution, etc.

I would request the Government to take necessary steps to provide free education to all girl children irrespective of their caste, creed, religion, economic status till Graduation and also to award them scholarship on a monthly basis.

Concern over the malnourishment among teenage girls in the country

DR. GYAN PRAKASH PILANIA (Rajasthan): Sir, a new United Nations Report, 'Adolescence an Age of Opportunity', released on 25th

February, 2011 mentions that in terms of nutrition and empowerment the condition of adolescent girls in India is worse than even those in the world's poorest region — sub-Saharan Africa. Teen girls (15-19) are among the most deprived with 45 per cent malnourished and 56 per cent being anaemics against 35 per cent malnourished in Africa. Such nutritional deprivation continues throughout the life cycle and are often passed on to the next generation. The trend of early marriage was that in 2009, 27 per cent teenaged girls were married as compared to 23 per cent in sub-Saharan Africa. Child marriage rate in India was 47 per cent in 2007, highest in the world. In India, almost 47 per cent girls aged 11 to 19 years are underweight, says UNICEF's Report. Further 56 per cent are anaemic. Of

India's 243 million adolescents, 40 per cent is out of school and 43 per cent marry before age 18, out of whom 13 per cent become teenage mothers.

In view of above horrendous scenario of neglect of adolescent girls in India, I would urge the hon. Minister for Health and Family Welfare to kindly provide succor to famished under-nourished teenaged girls.

Demand to implement the land reforms policy for the welfare of the poor living in forests

श्री राम कुपाल (बह्निर): महोदय एकता परिषद यादव एक अहिंसक सामाजिक आन्दोलन है जो राष्ट्रीय स्तर पर जमीन और वन अधिकारों के लिए आन्दोलन कर रहा है≬ इसका उद्देश्य अहिंसक आन्दोलन पर भूमि और वन स्धार के लिए सीधे दवारा सरकार दबाव डासना जिससे सीमान्त भूमिहीन **क**िसान और दलितों तथा मजदूरों को सरकार कीः गलत नीतियों के कारण नर्धिनता से राहत मिल्लि। किसानों 2007 ਸੇਂ 25000 भूमिहीन और मजदूरों ने गवालियर से दक्ष्ली तक कीः पद यात्रा इसके कीः थीः। फलस्वरूप परधान मंत्री जीः कीः अध्यक्षता में राष्ट्रीय भूमि स्धार इस परिषद् परिषद का गठन कथा गया। कोः वर्ष 2009 में केस्द्रीय गरामीण विकास मंत्री की अध्यक्षता वास्री एक समिति एक भूमि नीति सौधी दुवारा तैयार स्धार गयी , परन्त् काः न तोः लागू ने अभी सरकार तक इस नीःति किया है और नहीं भूमि के संबंध में वन स्धार कोई घोष्रणा की है। फलस्वरूप करो डोंः भूमिहीन किस्रान वन क्षेत्र में वाले अपने और मजदूर तथा रहने जीविकोपार्जन अनेक के अधिकार से वंचित हैंक साथ हीः प्रकार कीः औदयोगिक तथा उत्खनन संबंधी योजनाओं के कारण कि्सानों , वन क्षेत्र के निवासियों तथा आदिवासियों कोः अपनी भूमि से वंचित किया जाः रहा है⊅

सरकार नीति अत: मे री से यह मांग्र है कि वह भूमि स्धार को भूमि अधिग्रहण 1894 ਸੇਂ अधिनियम कोः लाग् कर. वर्ष लाग् कर, में नर्धिनों निशस्त वन कुषेत्र रहने वाले के लिए एक कल्याणकारी नीति अनेक वन अधिकार बनाए तथा राज्ञ्य सरकार अधिनियम , 2006 **को** लागू नहीं कर रही हैं , अत: मे री यह भी मांग्र है कि केस्द सरकार राज्ञ्य सरकारों इस अधिनियम कोः लाग् करने काः नर्दिश देः

Demand to adopt modern security measures in ships to

protect them from sea pirates

श्री राजनीति प्रसाद (बिहार): महोदय , हास्र के दिनों वाले वृद्यापारि क जहाजों को समुद्री समुद्र चलने लुटेरों दुवारा कीः घटनाओं में वृद्धि होः रही हैंक समुद्री लूटने और उसमें लुटेरे जहाज को लूटने के साथ -साथ उसके चालक स्टाफ सवार लोगों को बंधक बना लेसे हैं‡ बंधक बनाए गए व्यक्तियों के परिवार पर क्या गुजरती है , आप यह समझ सकते हैं 🌣 जब तक बंधक परिवार म्ः क्स नहीं होला तब तक ऐसे रोज मानसिक यासना हैं क कीः मुक्तित की कोई समय-सीमा गुजरते बंधकों नहीं होही। यह आया है कि कई बार तो बंधक देखने साल महीने बाद मुक्त कराए जाहो ये समाचार पुराने जमाने की दुखद लूटपाट घटनाओं की याद को ताजा करते हैं⊅ ये लुटेरे एक ऐसे के नागरिक हैंा , जोः वर्षी से इस जघन्य कार्य में लगे हैं⊅ येः लुटेरे आधुनिक हथियारों से लैस होहो हैं क

हम लोगों कोः भीः अपने जहाजों पर आधुनिक सुरक्षा उपाय अनिवार्य अपनाने चाहिए। सभी जहाजों पर से मार्शल की रूप कीः जामी चाहिए आधुनिक नियुक्ति और उन्हें हथियार मुहैया कराए जाने चाहिए।

इससे व्यापारिक जहाजों के परिचालन में रुकावट नहीं आएगी बल्कि जहाजों के परिचालन में सुग्रमता आएगी।

Demand to take effective steps to reduce industrial pollution in the country

SHRI THOMAS SANGMA (Meghalaya): I rise to bring forth my concerns about the health effects of industrial pollution in the country. Industrial activities are a major source of air, water and land pollution, leading to illness and loss of life not only in India, but all the world. over While Bhopal was a single event that caused the death of thousands of people in a very short period of time, pollution is often a slow, continuous process. An excess of substances in the environment is responsible for either death or illness among people exposed to them. Industrial pollution is non-specific. Therefore, a high level of awareness about the possible links between health and pollution is necessary - to link symptoms to exposure to industrial pollutants. In India, a concrete policy to check industrial pollution is lacking. This neglect on checking the health effects of industrial pollution can slowly prove to be fatal for the people living around the industrial hubs.

Realising these concerns on the health effects of industrial pollution, I urge upon the Government of India to take steps in preventing health effects due to industrial pollution. Prevention calls for the identification of polluting sources, awareness about the links between pollution and health and steps to minimise the risks. These are to be in the form of policy and regulatory controls by the Government, improved technology to minimise industrial pollution and the adoption of personal protection.

Demand to formulate a coordinated policy to support various Oriental Libraries in the country

DR. (SHRIMATI) KAPILA VATSYAYAN (Nominated): Sir, in this country, there are over a thousand libraries which could be grouped together

under the category of Oriental Libraries. These libraries are holders of rare material, which includes manuscripts as also published books. There appears to be no coordinated policy for supporting these libraries in respect of their holdings as also their personnel. Most of these libraries are outside the University system. Many of them may or may not, do or do not, qualify for a very minimal financial assistance

under the Grants-in-Aid scheme of the Ministry of Culture. It is of crucial importance

for this country if the written documents in these libraries are not only preserved and conserved, but the knowledge in these is also brought to the attention of those in the modern educational system.

There are specialized libraries in this country, which have material in diverse languages and scripts, ranging from Sanskrit, Pali, Prakrit, Arabic, Persian, Sharada, etc. The lack of support to these libraries has also led to a situation where there are only limited number of people in this country, probably not more than a thousand, who can read some of the extinct scripts in which these manuscripts and books are written. There are very few scholars, for instance, who know Brahmi, Kharosti, Kufi, Nastaliq, Modi, Burunchi, Teglari, etc.

I would like to bring this matter to the attention of the concerned Ministries in the Government, especially, the Ministry of HRD including the University Grants Commission, and, the Ministry of Culture to look into this issue with the urgency that it deserves. Thank you.

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI VIJAY JAWAHARLAL DARDA (Maharashtra): Sir, I also associate myself with this Special Mention.

Demand to streamline the procedure of granting funds for youth affairs and welfare in the country

अनुसुइया सुश्री परदेश)ः महोदय , र्मे उइके (मध्य इस के माध्यम विशेष उल्लेख से भारत सरकार के युक्क कार्यक्रम खेल्ल मंबी महोदय काः धयान दक्षिाना चाहती हुँ कि युवा गतिविधियों लिए के स्वयंसेवी संस्थाओं (NGOs) को केट्दीय कराई नेहरू सहायता उपलब्ध जाही है , वह युवा केस्द्र एवं राज्य शासन , दोनों कीः अन्शंसा पर पृथक पुरस्तावीं के आधार पर सवीकृत कीः जाही क्री ः देखा प्राय जाः है युवा एक दल विशेष के रहा कि नेहरू केस्द्र दुवारा वयाक्तियों के लिए कार्य किया जाशा ैह एवं इस अशासकीय संस्था भारत से जो धनराशि के रूप दवारा सरकार अनुदान पराप्त होही है , उपयोग राजनीतिक उद्देश्यों की उसका पूर्ति किया में किया जाता है≬ इसके स्थान पर यह प्रयास जामा चाहिए कि जिल्ला स्तर पर भारत सरकार दुवारा जारी दिशा -नर्दिश जिल्ला के अनुसार पराप्त परीक्षण स्त्तरीय समिति द्वारा कियाः जाए , जिसमें समन्वयक , नेहरू युवा

केल्द्र तथा जिल्ला खेल्ल एवं युवा कल्याण अधिकारी सदस्य रहें एवं उपयुक्त पुरस्तावीं कोः राज्यों के संचालक /नर्दिशक खेल्ल और युवा कल्याण कोः प्रेषित करें तथा राज्य स्तर पर भारत सरकार के नर्दिशानुसार गठित समिति दुवारा इसका परीक्ष के क्षेत्रीय किया जाए। इस समिति में नेहरू युवा केस्द्र नर्दिशक को सदस्य नामांकित किया इससे जाः सकता यह लाभ एवं निर्मित कार्य के वयवस्था होगी कि एक ही लिए दोः संस्थाओं अर्थात के खेल नेहरू युवा केन्द्र एवं राज्ञ्यों एवं युवा कल्याण मंक्षालय केट्द्रीय द्वारा पृथक् -पृथक् प्रस्ताव सहायता स्वीकृत करने सरकार नहीं भेजे हेसु भारत को जाः सकेंगे।

Demand to open a Kendriya Vidyalaya in the village of Shaheed Bhagat Singh and declare public holiday on the Shaheedi Diwas

श्री अवतार सिंह करीमपुरी (उत्तर प्रदेश): महो दय, भारत की आजादी में अनेकों शहीदों के साथ -साथ

, की भी बहुत शहीद भगत सहि , निवासी गराम खटकड कलां , पंजाब अहम भूमिका है , जिल्होंने की हंस्रते -हंस्रते पराणों आहुति देश कोः आजादी दिल्लाई। आजपुरे देश शहीद भगत सि पर गर्व करता हैक

महोदय , शहीद भगत सि कीः शहीदी के पूरे देश लोग विशेषकर पंजाब के लोग बड़ें अनुयायी हैं क यदि केट्द सरकार आज शहीद भगत सहि के शहीदी दक्क्सि के अवसर पर राष्ट्रीय अवकाश घोषित कर दे तथा में उनके नाम से उनके ग्शम खटकड कलां केट्दीय वद्धियालय की घोष्रणा कर तोः देश मियों में ख्शी कीः लहर पैदा होगी और देश कें लिए भविष्य में क्षांनी के लिए तैयार रहेगा।

अतः आपके माध्यम से मैं सरकार से यह अपील कि वह करता शहीद सहि के से भगत नाम अवकाश घोषित तथा उनके गराम खटकड कलां पंजाब में करने केस्द्रीय वद्धियालय बना ने की घोष्रणा करे। धन्यवाद।

Demand to effective implementation of the provisions of Right to Education Act in the country

DR. JANARDHAN WAGHMARE (Maharashtra): Sir, the Right of Children to Free and Compulsory Education Act is an epoch-making legislation. It has fulfilled a century old dream of India. But unless it is implemented effectively, it will not yield results. There is still an apathy on the part of the State Governments. Moreover, it requires a disciplined array of well-trained and self-motivated teachers. Without that, we can win neither the war nor the battle.

Needless to say, schools in rural areas and urban slum areas are in shambles. They do not have adequate infrastructure. Absenteeism of teachers is awful. Pupils of even fifth standard can neither read nor write correctly. The Sarva Shiksha Abhiyan is not effective in rural areas. 95 per cent grants are spent on salaries; the remaining 5 per cent cannot provide necessary developmental facilities.

Our education system is the legacy of the colonial times. It has not been radically changed for building the future of independent

India. It is still elitist and urban-oriented in its content and intent. Nehruji wanted it to be revolutionized. Through basic education, Gandhiji wanted it to be rural-oriented. We have not addressed this issue seriously. Apathy or lack of will perhaps is the reason. The destiny of India is not being shaped in her classrooms.

We have not yet been able to universalize elementary education. Our education system is not at all sustainable. Lukewarm efforts cannot achieve the goal. If education fails, the nation will not succeed.

I urge upon the Government to give a serious thought to this grave problem.

Demand to control the export of raw material to promote employment and strengthen the textile industry in the country

शरीमती बिसला कश्यप (हिस्सीचल परदेश): महोदय , कृषि सद कषेत्र के बाद परिधान उदयोग सर्वाधिक रोजगार के अवसर दे रहा परिधान क्षेत्र न केवल गरामीण शरमिकों कोः रोजगार वर्ग रहा बल्कि महिला को भी सशक्त बनाः लागत , मात्र एक लाख रुप्तये , से 4 से 5 नये रोजगार उदयोग में हीः अशिक्षित की कष्मता परिधान है¢ कम पढे के लिए परिधान लिखे शरमिकों उदयोग रोज्जगार देवे कीः त्रन्त क्षमता है और इसका क्स अर्जित वदिशी में लगभग ७ मुद्रा परितशत योगदा न है वर्तमान में के काः 55000 करोड़ रुप्तये परिधान भारत से नर्थित किय जाः रहे हैं क इस क्षेत्र से अगले 4 वर्षी में नर्यित कोः दोग्ना करने कीः कषमता

महोदय , परिधान उदयोग पछिले ক্ত समय से संकट हैक में यह और सूही सथिति कच्चे माल जैसे कपास धागे अनियंत्रित नर्थित के कारण उत्पन्न होः गई है डसके चलते सूती के मूख्य लगभग ८० प्रतिशत की वृद्धि केवल एक साख्न में दर्ज कीः सूती धागे काः उत्पादन निर्यातकों कोः न मिल्लिने 2,50,000 शरमिक बेरोजगार होः गये हैंः और यह समस्या एक विकराल ले चुकी है , क्यों कि केवल 6 महीने के अल्प समय में रुप्रये की गरावट करोड भीः दर्ज होः चुकी हैक लगभग 17 परितशत की मुद्रास्फीति से है , अत: सूती टेक्सटाइल कुषेत्र धागे अबाध नर्याित एक राष्ट्रीय समस्या होः गई है। "भारत नर्स्मिण में , जहाँ बेरोजगारी है , क्यों न ऐसी एक जुवलंत समस्या , जोः पक्के नीतियाँ व योजनाएँ बनार्ड जायें माल बनाने वाले परिधान क्षेत्र को परोत्साहित करें।

है कि परिधान महोदय मेरा आपसे अन्रोध उदयोग कोः सशक्त के लिए काः नर्यात बनाने लिए 60 **दि** सूती धामे बन्द और नियंत्रित नर्थित करें कपास और सूही धागे घरे लु के बाद ही किया आवश्यकता पूर्ण जाये। धन्यवाद।

Demand to withdraw the imposition of five per cent service tax on Hospitals with Air Conditioning facilities

SHRI B.S. GNANADESIKAN (Tamil Nadu): Sir, I would like to request the Government to withdraw the proposal to bring hospitals under service tax. It is proposed in the Budget 2011-12 that the Government will impose five per cent tax on all services provided by private hospitals with at least 25 beds and central air-conditioning and also on all diagnostic tests. Fertiliser industry is infrastructure status. The healthcare sector has been seeking similar status for long. Presently, we have one bed for 1000 people compared to western countries where the ratio is 1:250. A World Health Organisation study has estimated that India could lose 237 billion dollars in national income on account of chronic non-communicable diseases. To achieve the increase in the bed patient ratio, the health sectors should be encouraged. Even small nursing homes need minimum 25 beds and blood banks in hospitals could not get licence without air conditioning facility. Hence, if the service tax is not withdrawn, the tendency will be to reduce capacity of the beds or remove the central air conditioning system which is harmful for patients. The proposal of five per cent service tax on hospitals will also add burden to the patients. Hence,

I request the Government to re-look and withdraw the proposal of imposing such service tax on hospitals.

Demand to enhance the limit of provident fund and the amount of pension for the

workers covered under Provident Fund Scheme

SHRI RAMA CHANDRA KHUNTIA (Orissa): Sir, in our country, we have two major Social Security Schemes. One is Provident Fund and the other is the Employees' State Insurance Scheme. In case of ESIC, the deduction limit is up to Rs.15,000/- per month whereas in case of Provident Fund, it is only up to Rs.6,500/- only. At present, around five crore employees are covered under the Employees Provident Fund Scheme. If the limit is increased up to Rs.15,000/- on salary paid to employees, two crore more employees would be covered under the Provident Fund Scheme.

In 1995, the Congress Government introduced a Pension Scheme, and also the Family Pension Scheme, for the workers covered under the Provident Fund Scheme, but the amount of monthly pension is very less as, for example, one Gramin Bank Manager is getting only Rs.1500/- per month as pension. After retirement, some of the unskilled workers are getting only Rs.500/- to Rs.600/- per month as pension and it has no link with the consumer price index or Dearness Allowances.

Hence, I urge upon the Government of India to revise the monthly salary unit up to Rs.15,000/- for the purpose of P.F. deduction, and to also revise the Provident Fund Pension Scheme immediately.

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SHANTARAM LAXMAN NAIK (Goa): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI RUDRA NARAYAN PANY (Orissa): Sir, I associate myself with the Special Mention made by the hon. Member.

MS. MABEL REBELLO (Jharkhand): Sir, I associate myself with the Special Mention made by the hon. Member.

Demand for comprehensive package for the emancipation of Handloom Weavers of Andhra Pradesh

SHRIMATI GUNDU SUDHARANI (Andhra Pradesh): Sir, with more than 3.5 lakh handloom weavers, Andhra Pradesh has the third largest handloom weavers in India. But, if one looks at their condition, it is pitiable. They are facing problems due to the high cost of procurement of raw

material and inputs. In spite of ITP, IHDS, etc., the condition of weavers has not changed since they do not have knowledge about the needs of the consumers, use of technology, designing, marketing, etc. They should be given training in the use of technology.

In the current Budget, the hon. Finance Minister has announced a Rs.3000 crores scheme to benefit three lakh weavers. The Handloom Census, 2009-10 says that there are 43,31,876 handloom weavers and allied workers. How would the Government cover 43 lakh weavers with this amount? Hence, I make a request for the following. The handloom weavers should be given 30 per cent rebate throughout the year. Every weaver should be given a loan of one lakh rupees at zero per cent interest. Budget allocation for them should be increased from the present Rs.430 crores to Rs.1000 crores. Weavers should be covered under the NREGA. Free power should be made available to them. There should be strict implementation of the 11 articles reserved for handloom under HRA, 1985. Cooperative, PMRY, Artisan Credit card and personal loans must be waived off. Antyodaya card should be issued to every weaver. Unemployment allowance of Rs.1500 should be paid to them. In view of the enormous increase in the price of cotton yarn, a 50 per cent subsidy should be given. The family of weavers who have committed suicide should be paid Rs.1.5 lakhs as Compensation must be paid for handlooms damaged due to the recent floods and cyclones in Andhra Pradesh.

Demand to take steps to provide security to women

): महोदय , कुछ दिस शरीमती कुसुम राय (उत्तर परदेश पूर्व दक्षिली में 77 वर्षीय महिला के साथ बलात्कार ने पुरे समाज को शर्मसार कर दिया। पछिले কুগু समय सेः उत्तर प्रदेश में भीः महिलाओं विशेषकर दलित महिलाओं के साथ वृः दधि बलात्कार कीः घटनाओं में अप्रत्याशित ्रके नेशनल हुई क्राइम रिकॉर्ड ब्यूरो के आंकड़ों के अनुसार महिलाओं केः साथ अत्याचार के मामलों में परदेश सर्वोपरि और उत्तर पश्चात दक्षिली आता है। यह कैसी ेर्ह उसके काः नम्बर तरासदी कि दोमों परदेशों कीः मुख्य मंत्री महिलाएँ और इन्हीं हैंं अधिक पीड़ित परदेशों में महि लाएँ हैंक

मैंं सदन के कोः माध्यम से मांग्र करती हँः कि महिलाओं सुरक्षा प्रदान करने हेस् कठोर से कठोर कदम उठाए जाएँ।

Demand to revise the wages of employees of the Bharat Wagon and Engineering Company Ltd. at Mokama in Bihar

श्री अली अनवर अंसारी (बिहार): मैं बह्गिर के मुखफ्फरपुर स्थित के एकमात्र भारत वैशन मोक्रामा रेख्न मंश्रालय उपक्रम एंड इंजीनियरिंग कंप्रनी लिमिटेड के 900 कर्मचारियों कीः दुर्दशा कीः ओर सरकार काः ध्यान आकृष्ट करना चाहता ह्ं जो तथा रेख्न मंबालय कीः उपेक्षा , भेदभाव सौनेले व्यवहार के कारण बंद होने के कगार पर आगया है।

ने 26.06.2008 को भारी इस कंपनी कोः केस्द्रीय मंत्रिमंडल के नियंत्रण उदयोग मंक्षालय में से हटाकर रेख्न मंश्रालय कर दिया। यह कंप्रनी मंश्वालय केः नियंत्रण में हैक तद्नुरूप रेख्न बाद में केङ्द्रीय मंत्रिमंडल ने

10.06.2010 को पश्चिम बंगाल की दो अन्य वैग्रन बनाने वासी कंपनियों - ब्रेश्यवेट तथा बर्न स्टैंडर्ड कंप्रनी , कोल्लकाता को भीः भारी उद्योग मंक्षालय से हटाकर मंश्वालय के रेख्न नियांत्रण में कर दिया।

काः विषय हैः कि रेख्न मंश्रालय ने अधिग्रहण के तुरम्त बाद 12.10.2010 को पश्चिम बंग्राल की दोनों कंपनियों में वेसन कर दिया , जिससे कर्मचारियों वेसन काः न्यूनतम से बढ़कर 21,000 रुप्रए 19,000 रुप्तर प्रति माह होः गया है , जब कि वैशन का दो वर्ष पूर्वः अधिग्रहण किए जाने के बाबजूद भीः वहां के कर्मचारियों पुन्नरीक्षण काः वेसन नहीं किया गया क्री

भारत वैशन के कर्म चारी अभी 1992 के वेसनमान पर कार्य हैं⊅ कर्मचारियों काः मासिक कोः मजबूर वेसन 5-6 हजार रुप्रए है और इस भीष्रण महंगाई के दौर में इतने कम वेसन पर परिवार के लिए यह कम वेसन भोजन की वयवस्था करना भीः कठिन है। भीः पछिले सात महीनों से बाक़ी है , जिससे उनके समक्ष भ्खमरी कीः सथिति पैक्ष होः गई है।

है कि पश्चिम बंगाल कीः कंपनियों अतः मेश अनुरोध की तरह भारत वैग्रन में भीः अविलंब कर्मचारियों काः वेसन पुसरीक्षण किया कंप्रनी के पुरबंध नदिशक जाए। इसके अतिरिक्त तथा पदाधिकारियों महत्वपूर्ण सुयोग्य कीः स्थायी पदों पर नियुक्ति कीः जाए।

Demand to operationalise the Instrument Landing System at Kanpur Airport and start air services from Kanpur to other cities of the country

शरी महेन्द्र मोहन प्रदेश): महोदय , कामपुर देश (उत्तर काः एक महत्वपूर्ण हैक समय यह देश महानगर किसी काः एक बहुत बड़ा औद योगिक शहर हुआ यहां सीः महिस और करता था। पर बहुत आम आदमी कीः जरूरतों फैक्टरियां थींः , जिसमें काः समान बनाया जासा समय के साथ परिवर्तन आया और शहर की बहुत सीः मल्सि बीमार होः गई और बंद होः गईं , परंतु कामपुर शहर बढता मिल्सि और फैक्टरियां बंद व्यवसाय के अन्य साधन आए और हुईं। शहर कीः रफ्तार में कोई कमी नहीं आई। लगभग 20-25 साल पहले और दक्षिली कामपुर से अहमदाबाद चेद्ध्नई , मुस्बई सहित कई नगरों के लिए हवाई सेवाएं उपलब्ध थींः , परंत् आज कामपुर से दक्षिली और तोः और दक्षिली के अलावा कहीं भीः हवाई सेवा नहीं हैक

से आने वासी उड़ान के लिए night landing सुबिधा नहीं है। यहां तक कि Instrument Landing System (ILS) कामप्र हवाई अड्डे पर 2008 में लगाया गया थाः , परंतु आजतक इसे चास्रू नहीं किया गया। आखिर क्या काऱण है कि कामपुर शहर के साथ ऐसा बर्ताव है ? आज होः रहा कामप्र के लोगों कोः देश याः वदिः श जाने के लिए पहले दक्षिली आना पड़ता है , जिससे समय और धन, दोनों कीः बर्बादी होही हैक

से अनुरोध हे कि शीध्र हीः कामपुर सरकार अड्डे पर ILS को operationalised कथा इसके जाए तथा साथ ही कामप्र चेद्ध्नई , कोस्रकाता , मुझ्बई बेंग्रलुरु इत्यादि शहरों के लिए हवाई सेवाएं आरंभ की जाएं।

Demand to take measures to protect and promote fire crackers ${\tt industry\ in\ Barpeta\ in\ Assam}$

SHRI KUMAR DEEPAK DAS (Assam): Sir the firecracker industry segment of Barpeta is one of the most important traditional economic activities of the truly indigenous people of Assam

with representation mostly from the Scheduled Tribe, minority and OBC communities. The firecracker industry, localized only in and around Barpeta and Howly town of the State of Assam, has historical relevance from the period as far back as 1885. It is a matter of socio-economic importance for Assam in particular and the Assamese Society in general. Thus there is a need for concerted approach for economic uplift of such a backward community of people, as a matter of Government policy. There is a lot of demand and supply of firecrackers in the entire North East Region. This Region has a good scope to intervene in the matter of enhancing productivity, competitiveness and overall growth of the local firecracker industry of the Barpeta area in Assam. It is pertinent to mention here that research and prediagnostic study has been done and submitted to the concerned Government authorities, but nothing concrete has been done for the development of such an age-old industry in Assam. Considering that this is a hundred years old industry involving thousands of people and the quality of firecrackers produced by the industry is of very high standard, it is necessary that this traditional industry should be protected, preserved and promoted.

Demand to set up a halt station of Railways and sanction laying of sub-urban railway system in Kochi

SHRI P. RAJEEVE (Kerala): Sir, Kochi is a fast growing city in our country. Several I.T. industries such as Smart City and Cyber City are going to start functioning in Kochi. The hon. Prime Minister has inaugurated the Vallarpadam Container Terminal recently. This will increase the traffic in the city and the surrounding areas tremendously. Several other new projects are going to be commissioned in and around the city.

Traffic congestion is a serious problem in the Kochi city. The Central Government has not taken a favourable decision on the long-standing demand for the Kochi Metro Project. The State Government is trying to address the traffic problems within its limitations. Now the State Government has started a mobility hub at Vyttila in Kochi. It consists of bus terminal and terminal for water transport. It also intends to connect with railway transport.

In these circumstances, the State Government has demanded a halt

railway station at Ponnurunni near Vyttila. This will be helpful to rail commuters. I urge upon the Government to sanction a halt station at Ponnurunni. There is a strong demand for suburban rail system for Kochi and a new rail bypass between Kalamassery and Tripunithura. I urge upon the Railway Ministry to sanction these demands.

Demand to give constitutional recognition to Rajasthani language

डाः. प्रभा ठाकुर (राजस्थान): महोदय , देश एवं वदिश में स्थापित चार करोड़ से भी अधिक राजस थाम वासियों कीः मानुभाषा राज्ञस्थानी कोः अभी तक संवैधानिक दीः गई है। मान्यता नहीं यह अफसोस एवं आश्चर्य है , जबिक इस बार के काः विश्वय राज्ञस्थान प्रसिद्ध देवल कोः , उनकी कवि श्री चन्द्रप्रकाश राज्ञस्थानी

भाष्रा में लिखी रचनाओं कोः सरकार ने मान्यता देते हुए महामहिम राः षट्टपति महोदया दुवारा डस वर्ष पद्मश्री से विभूषित किया गया है , जिससे राजस्थानी कीः संवैधानिकता अपने आप में प्रमाणित हो जाही हैक अत: राजस्थान वासियों कीः पुरजोर पर सरकार को ध्यान देवे की आवश्यकता हैक मांग्र जब के टी .वी . एवं रेडियो दवारा परसारित राज स्थानी राजस्थान भाष्रा कार्यक्रमों की राजस्थानी को लेकर राजस्थान वासियों में कोई नहीं है , तोः बिना किसी के मतभेद कारण की एवं राजस्थानियों राजस्थानी में लिखे समृद्ध साहित्य कीः कीः उपेक्षा किया हैक भावना जामा नद्यायसंगत नहीं अतः उपरोक्त तथ्यों को धयान में सरका र राज्ञस्थानी भाष्रा कोः रखते हुए **संवैधानि**क कार्यवाही मान्यता देवे कीः यथाशीघ्र करे ताकि करोडों राजस्थानियों के सवाभिमान कीः पूर्ति होः सके।

श्री अश्क अली टाक (राज्ञस्थान)ः सर, मैंः इस विश्वय केः साध एसोसिएट करता हूंं।

श्री नरेन्द्र बुढानिया (राजस्थान)ः सर, मैं भीः स्वयं कोः इस विषय से सम्बद्ध करता हूं।

GOVERNMENT BILLS

The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment and Miscellaneous Provisions Bill, 2005

MR. DEPUTY CHAIRMAN: Now, Bill to be withdrawn, The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment and Miscellaneous Provisions Bill, 2005. ...(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I stand to oppose the whole thing.

MR. DEPUTY CHAIRMAN: Let the Minister speak. I would give you the opportunity to speak. You have given notice. ...(Interruptions)...

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I move for leave to withdraw the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment and Miscellaneous Provisions Bill, 2005.

The question was proposed.

SHRI TAPAN KUMAR SEN: Sir, I stand to oppose both the withdrawal of the original Bill and also the introduction of the new Bill. $\dots(Interruptions)\dots$

श्री आर.सी. सहि (पश्चिम बंग्राल)ः सर, मैं भीः ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please sit down. He is speaking. You have not given...(Interruptions)...

SHRI TAPAN KUMAR SEN: The hon. Minister made a statement while withdrawing the Bill of 2005 and that statement was circulated in the House. Sir, the statement is factually incorrect. It has been stated that the Bill of 2005 would be withdrawn as per the advice of the Parliamentary

Standing Committee on Labour to have discussions with employers and employees organizations and the Bill would be redrafted when a consensus was reached. The fact remains that it has also been stated in the same statement of the hon. Minister that there has been a consensus arrived at with employers and employees organizations on defining a 'small establishment' to cover those establishments employing 10 to 40 persons against as 19 persons. This statement is factually incorrect since trade unions never agreed to the coverage of 'small establishment' to establishments employing up to 40 persons. I am also the General Secretary of the CITU, one of the major recognized central trade unions in the country.

I say that we never agreed. This House has its respectable Members—President of INTUC, Shri G. Sanjeeva Reddy. The House has as its respected Member, Shri R.C. Singh, the leader of AITUC. The House also has the BMS leader, Shri Rudra Narayan Pany. The House also has its respected Member, the former General Secretary of CITU and presently the National Vice-President, Shri Mohammed Amin.

The House can verify from all of them whether the trade unions at all agreed to the disastrous effort of expanding the definition of 'small establishments' from 10 to 40 and, thereby, pushing out more than 78 per cent of the manufacturing employment of the country out of the purview of the 16 basic labour laws, ruling their service conditions, their work type, their working hours, right to wages, and everything from the purview of 16 basic laws the workers are being taken out by diluting extremely the obligation of the employers. Unfortunately, the statement that is being made that everybody was consulted and there is consensus on it is not correct. So, this motion for withdrawal is based not on facts and I would pray that it should not be allowed.

Secondly, Sir, the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment, 2011, as per the Statement of Objects and Reasons claims that the redrafted version of the 2005 Bill is made through consultation of the employers

and employees' organizations. The Standing Committee direction was clear. When you are again and again referring to the 10th Report of the Standing Committee of 14th Lok Sabha tabled in the House on 20th December, 2005, the direction was clear, "The 2005 Bill is overwhelmingly in favour of the employers." Secondly, it said that the Bill be redrafted on the basis of consensus between the stakeholders. That was the direction and on that basis you are making a plea for indulging in withdrawal and reintroduction exercise. But, the fact remains that there was no consensus. The fact also is that the Standing Committee pointed out that the 2005 Bill was overwhelmingly in favour of the employer. The changed and redrafted Bill of 2011, you

have made it still more favouring the employers by silently withdrawing all the provisions of enhancement of penalty for violation of the labour laws, which has become an order of the day. Labour laws are more violated than implemented in the country. So far, the whole exercise of withdrawal of the earlier Bill and reintroduction of the present Bill will be disastrous for the workers. I am not going into the merits. But, the thing is that the plea that is being taken by the Minister is factually incorrect. The statement that is being made by the hon. Minister is factually incorrect. The motion of both withdrawal and introduction are not based on facts and they should not be allowed to be passed by this House. I pray humbly for that, through you, Sir. Thank you.

SHRI MOHAMMED AMIN (West Bengal): Sir, I associate myself with the views expressed by the hon. Member.

SHRI R.C. SINGH (WEST BENGAL): Sir, I too associate myself with the views expressed. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Hon. Minister has already stated on this. ...(Interruptions)... Mr. Minister, do you want to reply on this?

SHRI MALLIKARJUN KHARGE: Sir, I just would like to bring to your kind notice the fact that on 7th June, 2007, when the meeting was called, the proceedings were recorded. I do agree that some time, the unions have not agreed with the proposal. But, the consensus came and, ultimately...

SHRI TAPAN KUMAR SEN: What do you mean by consensus? What is the consensus? How does he say that it is consensus? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Allow him to speak. ...(Interruptions)...

SHRI MALLIKARJUN KHARGE: Sir, I will read the operative portion of that proceeding: "After deliberations, all participants from workers' and employers' side agreed to the proposed change in the definition of small establishment by increasing the upper limit of workers employed from 19 to 40. While concluding, the Secretary (Labour and Employment) stated that the proposed amendments would increase regularization of the contract labour and all labour benefits like EPF, ESI, wages, etc. would be available to employees." She also stated that once the amendments are carried out, the implementation of the Act would be

monitored by a tripartite group. In view of above all proposed amendments, as mentioned in para 2 above, were agreed to, and it was decided to proceed ahead. This meeting ended with a Vote of Thanks to the Chair. These are the proceedings of the meeting.

Sir, I do agree that the hon. Member has got certain apprehensions that by making 1 to 40, we are exempting all laws. But it is not like that, Sir. It is only a simplification of procedure. Now,

they have to keep 10, 15, 20 registers. Instead of that, we are bringing all that information in one or two registers, in one or two returns. That is why we are doing it. Otherwise, everybody has to keep 10, 15, 20 returns, which will be a laborious thing as they have to keep all these details. Sir, particularly small and very small entrepreneurs, we are not going to exempt them from labour laws. I want to assure the hon. Member this, and he also knows it. In spite of knowing it, I don't know why the hon. Member is opposing it. Sir, 1 to 9 are very small, and 1 to 40 is small. That is the definition. As it is, it is 1 to 19. Sir, nowadays, e-governance, computerisation and so many facilities have come. That also, we have provided in this Act. Therefore, it is a very good Act, and it is not going to harm the labour. I will see to it that during the course of the discussion, whatever good suggestions come, we will also examine that. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir,...(Interruptions)...

MR. DEPUTY CHAIRMAN: The question is:

That the leave be granted to move for leave to withdraw the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment and Miscellaneous Provisions Bill, 2005.

...(Interruptions)...

The motion was adopted.

SHRI MALLIKARJUN KHARGE: Sir, I withdraw the Bill.

*The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment Bill, 2011

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I beg to move for leave to introduce a Bill to amend the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988.

The question was proposed.

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MR. DEPUTY CHAIRMAN: The question is:

That the leave be granted to...(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I oppose it.

MR. DEPUTY CHAIRMAN: You oppose it....(Interruptions)...
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^{*}The Bill was introduced on the 22nd August, 2005.

SHRI TAPAN KUMAR SEN: Sir, I oppose the introduction of this Bill because the Statement of Objects and Reasons of this Bill are sharply contradicted with the contents of the Bill. How the House should accept such a

contradiction? I seek your protection, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. The Bill is being introduced. ...(Interruptions)... The House will debate it. Then, it will go to the Standing Committee. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, how can you allow introduction of such a Bill? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The Standing Committee will examine it. All these things...(Interruptions)...

SHRI TAPAN KUMAR SEN: That is the basic propriety. ...(Interruptions)... The Statement of Objects and Reasons of the Bill are contradicting with the contents of the Bill. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: See, the Government wants to introduce the Bill. How...(Interruptions)... I have given him the opportunity....(Interruptions)...

SHRI TAPAN KUMAR SEN: It violates the Standing Committee's direction. ...(Interruptions)... How can you allow it? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The question is:

That leave be granted to introduce a Bill to amend the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments)
Act, 1988.

The motion was adopted.

SHRI MALLIKARJUN KHARGE: Sir, I introduce the Bill.

The Mines (Amendment) Bill, 2011

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I beg to move for leave to introduce a Bill further to amend the Mines Act, 1952.

The question was put and the motion was adopted.

SHRI MALLIKARJUN KHARGE: Sir, I introduce the Bill.

The Protection of Children from Sexual Offences Bill, 2011

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Sir, I beg to move for leave to introduce a Bill to protect children

from offences of sexual assault, sexual harassment and pornography and provide for establishment of Special Courts for trial of such offences and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI KRISHNA TIRATH: Sir, I introduce the Bill.

Repatriation of Prisoners (Amendment) Bill, 2011

MR. DEPUTY CHAIRMAN: We will now take up the Repatriation of Prisoners (Amendment) Bill, 2011. Shri P. Chidambaram.

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, I beg to move:

That the Bill to amend the Repatriation of Prisoners Act, 2003, as passed by Lok Sabha, be taken into consideration.

Sir, please permit me to make a brief statement. The Repatriation of Prisoners Act, 2003, provides for the transfer of certain prisoners from India to a country or places outside India and from a country or a place outside India into India. The Act came into force on the 1st of January, 2004. Under Section 5, sub-section 2 clause 3 of the Act, such prisoners who have been convicted for an offence on the martial law, are not be considered for repatriation. Sir, the phrase 'martial law' was obviously inappropriate. The correct phrase is 'military law'. Apparently, this mistake crept in when the Bill was drafted and introduced and debated in Parliament. We have since discovered that mistake. We wish to replace the phrase 'martial law' by the words 'military law'. A Department-related Parliamentary Standing Committee examined the matter and in its 147th Report, submitted on 10th of November, 2010, agreed to the proposed amendment. So, the amendment we are making is to substitute the phrase 'martial law' which has a very different connotation, I do not have to explain that, with a phrase 'military law'. I request the House to kindly pass the Bill.

The question was proposed.

[उपाध्यक्ष (पुरो . पी . जे . कुरियन) पीठासीन हुए]

श्री अविनाश राग खन्ना (पंजाब): सर, अभी माननीय मंत्री जी ने बताया कि 2004 में oversight होने के कारण आजहमें एक शब्द को बदलना पड़ रहा हैं 2004 से 2011 आगया , लेकिन अब भी समय हैं यह जो बिल है , इसका स्कोप बहुत बड़ा है , क्योंकि भारत मानवता के लिए पहचाना जाहा हैं भारत में मानव अधिकारों का हनन न हो , ऐसी चिक्ता भारतीयों की रहती हैं अगर भारतीयों के मानव अधिकारों का हनन होहा है , तो वह हमारे सामने आता हैं आजआपने यह देखा है कि पगड़ी का मसला , एक लड़की से बलात्कार का मसला और यूं.कें. में एक tenant को जला देवे जैसे मसले इस हाउस में आये हैं , क्योंकि जो भारतीय बाहर रहते हैं , उनके पुरति हमारी सरकार इतनी चिसित नहीं हैं

आपको एक उदाहरण देखा चाहता ह्रॅं≎ अभी पाकिस्तान एक अमेरिकन , डेबिस को पकड़ा गया। उस पर दो मर्डर के allegations कीः सरकार जोर लग गया , लेकिन काः सारा वह सरकार उस आदमी को छुड़वा कर ले गयी। इसके लिए चाहे अपने डील हुई याः हुआ , इस पर मैं जाना नहीं चाहता।

मैंबे सर, यह एक बहुत हीः अच्छा बिल्ले हैं। इसके ऊपर काफ़ी भीः किया है। जब भीः पाकिस्तान याः किसी और देश काः कोई prisoner पकड़ा जाहा है , तो भारत उसको जल्दी भेजने की काफ़ी कोशिश करता है , लेकिन इसके कुछ drawbacks हैं और वें यें हैं कि जब भी किसी foreigner को पकड़ा जाता है - जैसे हमारे संबंध पाकिस्तान के है - तो वह अपना नाम और पता गलत दे देला साथ अच्छे नहीं डसी तरह. मैंबे अमृतसर कीः जेख के कम से कम 44 पाकिस्तानी वहाँ के डिप्टी prisoners की लस्टि कमिश्नर और एसएसपी से जब उसको verification के लिए पाकिस्तान भेजा मांग्री। उनमें से 90 परसेंट इस प्रकार , हम तो अपनी तरफ से नाम गलत थेः कोशिश हैं , लेकिन इसके लिए ऐसा कोई एक mechanism develop किया जाए , ताकि हम उन कैद्वियों याः जोः लोग custody मेंः हैंः , उनको वापिस भेज सकें। अभी होला यह है कि जब वह आदमी जल्दी में अपनी सज़ा पूरी कर लेहा है और हम उसको हिन्द्स्तान भेज पासे , तो हम per day उसको कुछ न कुछ allowance देसे जब उसका verification होकर वापिस हैं⊅ आता है और वह यहाँ से छूट वापिस है , तो कई आदमी यहाँ कर अपने देश जाशा से अपने तीम -तीम लाख रुपये ले जाले हैं⊅ इस प्रकार से भारत के ऊपर एक बड़ा burden भी पड़ता है।

माननीय गृह मंत्री जीः सेः दूसरी म्ख्य बास यह कहना कि मीनिस्टी ऑफ होम अफेयर्स और मिनिस्टी चाहता ऑफ एक्सटर्नल अफेयर्स के बीच एक कोऑर्डिनेशन होमा चाहिए। के बहुत से बच्चे पंजाब और राजस्थान के बहुत से लोग , जिसका बॉर्डर पाकिस्तान से लगता है , बिह्या कोई offence कथि पाकिस्तान हैं¢ यह मैं टर इस सदन कीः जेल्लां में सड़ रहे बहुत बार में गया और जब मैं लोक सभा में था , तब भी मैंसे यह मैटर उठाया सिंह , जो मेरे कश्मीर वहां उठाया था। एक वयक्ति ही साथ के

गांव काः थाः , वह अपनी सज़ा पूरी कर चुका थाः , लेकिन उसको वाप्रस लेबे के लिए मैं 10 सालों तक यह मैटर उठाता मैं MLA से रहा। सभा काः мр बना , उसके बाद मैंः राज्य लोक सभा में आया, 10 साल्लों की कोशिश के बाद यह काम हो पाया। वजह यह थीं कि उसकी identification के लिए कोई नहीं मिल्रा की आखिर कश्मीर का हैं। वहां के जो Human Rights Minister थें , मस्टिर , उनका एक मैक्षेज इंटरनैट पर फ्ल्लैश हुआ , तब जाकर पता चला कि यह कश्मीर सिंह तो मेरे साथ के गांछ का है। जब मैंसे ली कि यह कश्मीर सिंह , नंग्रलचौरा गांक का है , तब अंडरटेकिंग उन्होंने कोशिश करके कश्मीर सिंह को वाष्रस भेजा। ऐसी कविनी हीः घटनाएं हैं , जैसे सरबजीत का मामला है , wrong identification के कारण मंजी त सिंह , जिसने crime किया , उसकी जगह सरबजीत को पकड़ा गया। हम कतिना प्रैशर पाकिस्तान पर बना पाए हैं ?

मैं मामनीय गृह मंत्री जी के ध्यान में एक बाह लामा चाहता हूं कि ठीक है , कुछ बच्चे illegal ways से बाहर जाहे हैं , वह जो free port होता है , वहां पर उनको एजें ट लोग उतार देते हैं और उसके बाद अलम अलग ढंग से उनका जो भी destination होता है , वहां उनको ले जाने की कोशिश की जाती है , लेकिन कई बार वे पकड़े जाते हैं और पकड़े जाने पर बहुत से देश उनको अपने पास नहीं रखते , वे अपने पड़ोसी देश की

तरफ उनको भेज देसे हैं और वहां से आते -आते जब वे पाकिस्तान हैं , तोः पाकिस्तान के पासपोर्ट ऐक्ट में 6 महीने की जब वेः पाकिस्तान आते हैं , तो उनको पकड़ लिया सज़ा है। जाता है , वे confession करते हैं और confession के बाद उनको सज़ा होही है , 500-700 रुपए का जुर्झाना होहा है , लेकिन उन बच्चों को आजतक नहीं गया। आजदोः बच्चे ऐसे हैं , जिसमें से एक बच्चे मांः को और दूसरे बच्चे के पत्ना को मैंबे माननीय फॉरेन से मिल्लाया मिनिस्टर थाः। उनके बारे में मासूम है कि वे लखपत जेल्ल के हॉस्पिटल में हैं , उनके बारे में पता है कि होः चुकी है , उनके सज़ा पूरी बारे में है कि वे पता torture के कारण mentally upset हो गए हैं , लेकिन हमारी सरकार आज तक उनको वाष्ट्रस लाने काः कोई प्रयास नहीं किया। इसी तरह हैं , जिसका कोई कसूर नहीं सैकडों बच्चे है , उनकी सज़ा पूरी है , लेकिन उनको वाष्रस लामे काः सरकार कोई परयास कती। ऐसा indication होना चाहिए कि किसी भीः देश कीः सरकार एक भीः भारतीय के साथ कोई अन्याय है , तो सारा करती भारतीय के साथ खड़ा हो , हमारी सरकार उसके साथ खड़ी हो , तब कोई भीः किसी भारतीय कीः तरफ बुरी देख , लेकिन नज़र से नहीं सकेगा अफसोस की बाह्न है कि हमारे कत्तिने हीः लोग वहां पर जल्लित जिंदिगी जीः रहे हैं क

जीः , मेंः आपसे एक और निवेदन करना चाहता उपसभाध्यक्ष पास एक बहुत बड़ा मौका थाः अपने Prisoners of War को बचाने काः , वह हमने खोः दिया। जब हम लोगों से बाहा करते हैं , तो वे बार -बार हमारे पोलिटिकल सस्टिम को criticize करते हैं , इसलिए कि जब भारत ने पाकिस्तान से बहुत साः ऐरिया जीस लिया पास थे , उस समय हमारे उनके करीब एक लाख़ कैदी हमारे जिल्लेन भीः कैदी पाकिस्तान में थे , हम उनको छुड़वा सकते थे , हमारी जितनी सकते थेः , उस समय पाकिस्तान थीः , उसको हम छुङ्गवा भीः लैंड के ऊपर परेशर थाः , लेकिन हमने केवल वाह्रवाही लूटने के लिए इतना उनको बिह्ना किसी शर्त छोड दिया और अपने Prisoners of War तक को में हम Prisoners of War से भी deal करते नहीं छुङ्गया। इस ऐक्ट हैं , soldiers से भी deal करते हैं , citizens से भी deal करते आजउन Prisoners of War का नाम लेबे वास्रा भीः कोई नहीं जब भीः पार्लियामेंट में इसके बारे में कवेश्चन उठाया गया , तोः सरकार काः सम्बिल सा जवाब होता है कि हमारा कोई भी कैदी पाकिस्तान की जेल्ल में नहीं है। आप उनके घर जाकर पुछिए , जिसके लड़ाई करते –करते कीः जेल्लों बच्चे आजपाकिस्तान में सड़ रहे हैं ,

आजउनके नाम बदल दिए गए हैं , आजउनका धर्म बदल दिया गया है , वे इतने पागल हो गए हैं कि अपनी identity तक नहीं बता सकते। कि आपएक ऐसा mechanism develop कीजिए , ताकि international चाह्रंगा level पर अगर किसी का कोई दोष्र है , तो बेशक उसको सज़ा दो , लेकिन गलती से कोई border cross कर गया या गलती से कोई इस देश में आ गया , तो उसको इतना तंग्र करके यह सबक सिखाने की कोशिश मत कीजिए कि हमारा देश कोई परेशर बना रहा है। अगर क्रिमिनल हो , तो उस पर टशयल कीजिए। महोदय , मैंा आपके माध्यम से माननीय मंत्री जीः केः ध्यान में एक और बाह्य लामा पछिल सरकार चाहता ह्रॅंा ने यूपीए −ा में एक प्रथास थाः , जिसमें दोनों देशों हुआ रिटायर्ड जजों कीः एक टीम बनाई थी। हमारे जज उधर गए और वहां के जज यहां आए। इसमें सर्फि visit हुआ , लेकिन उसका परिणाम क्या निकला , इसके बारे में आज तक किंसी कोः नहीं मास्रू म है। इसके कारण कलिने लोग छूट गए, इसके बारे में भीः किसी कोः पता नहीं हैक

महोदय , इस संबंध मे वद्धिश मंश्वालय के बाद जितनी कार्रवाई करनी होही करती है। जब भी कोई है , वह गृह मंबालय prisoner पकड़ा जाला है , तो विदेश मंश्वालय consulate करके उसके पासपोर्ट , नाम आदि के बारे में जानकारी गृह मंबालय को भेजता क्षे गृह मंबालय संबंधित प्रदेश के गृह मंग्रालय को भेजता है , गृह **मंश्वा**लय डीजी कोः भेजता है और इसी process से यह संबंधित पुलिस तक जाला है , फिर ऐसे ही सटेशन

आता है। इसमें जो experience है , मैंबे जितने केस को follow कथा , उनमें यह पाःया गया कि विदेश मंबालय से गृह कागज आता ही नहीं है और अगर वहां से आ मंग्रालय कोः संबंधित भीः गया , तोः वह संबंधित प्रदेश को जाहा नहीं हैक अगर संबंधित भीः जाता तक पहुंच है , तोः संबंधित पुलिस सप्टेशन -पहुंचते उस कागज की दु रद्वशा होः जाही है¢ इस संबंध मांग्र यह है कि इस process को simplify किया जाए। का कोई नागरिक वदिश कीः किसी जेल में बंद है , तो वहां उसका हास्न है , अगर सरकार इसकी चिता करे , तोः हम किसी conclusion पर पहुंच सकते हैं किसी और हम अपने नागरिकों कोः नद्याय दक्षिवा सकते हैंक

महोदय , मैं आपके माध्यम से यह जामना चाहूंगा कि जजों जो visit हुई थीं , उसकी रिपोर्ट क्या है और उसका कथा असर हुआ है ? उन्होंने अपनी रिमोर्ट में क्या बताया और सरकार ने उस कोः लाग् करने के लिए क्या उपाय किए ? दूसरी है कि इस संबंध में एक ऐसा international mechanism बने , जिससे अगर कोई वद्धिश में पकड़ा है , तो हम उसको भारतीय जांसा immediately अपने देश में ला सकें और अगर भारत में कोई विदेशी पकड़ा जाता है , तो हम उसको छोड़ने के लिए immediately कोई process बनेगा , तोः अगर कोई international mechanism नहीं हैं आजसंसद में आपकी majority हैं , आप का कोई फायदा नहीं इसे पास करवा लीजिएगा , लेकिन आपको 8-9 साम्र के बाद एक गलती का कि गलती हुई है। आजभी इस बिले पर वृद्यापक इसके लिए एक एक्सपर्ट विचार कर सकते हैं। टीम बना इए और इसमें जोः कमियां हैं , उन कमियों को दूर करके अगर हम कोई international mechanism बना सकें , तो हम international level पर एक message दे के लिए काम करना चाहता सकते हैं कि भारत मामवता कीः रक्षा हैं।

महोदय , मैं आपके माध्यम से माननीय मंत्री जीः सेः निवेदन हुँ कि क्छ लोगों कहना चाहता का तो repatriation हो गया, कई लोग मर जाते हैं , उनके लिए भी कुछ करना चाहिए। में Native American Graves Protection and Repatriation Act, 1990 बना , जिसमें जोः लोग मर गए थेः , उनके remains यामी हड्डियां ashes आदि को संबंधित म्ः लुक में भेजने काः उन्होंने परावधान ऐसा प्रावधान हमारे नहीं मेश यहां हैक निवेदन में संशोधन करके ऐसे प्रावधान कोः जोड़ने की कोशिश कि इस एक्ट की जाए। ...(समय की घंटी)...।

महोदय , मैंा से आता हूँ , वहां पर मामवता पंजाब राज्य की केः संबंध में बहुत से कस्सि हैं 🕩 आजहम लोग सरदार भगत सहि काः शहीदी दिवस मना रहे हैं। उन्होंने इस देश के लिए शहादत दीः थीः। इसी तरह से एक नाम सेवा के नाम से जुड़ा हुआ और वह है भाई कन्हैया काः नाम। आप सबको याद्य होगा साहिब ने जिंहमयों कन्हैया वे आदमी थे , जिसको गुरू कोः मरहम लगाने और पानी पश्चिाने के लिए छोड़ा था। एक दिन भाई कन्हैया की शिकायत हुई कि यह दुश्मन का भी मरहम-पट्टी कर रहा उनको कन्हैया कर ग्रह साहिब ने पूछा कि भाई , आपके खि्लाफ शिकयत आई है कि आप तो दुश्मनों कीः भीः मरहम-पट्टी कर रहे जवाब दिया कि गुरुदेव , जब मैं किसी घायल को इस पर उन्होंने हुँ , तोः मुझे उसमें आपकी सूरत दखिती है , मुझे कोई दुश्मन दिखता है , न कोई अपना दिखता है , बल्कि मुझे तोः सर्फि एक जख्मी दखिता है। हमें सर्फि इंस्रान कीः सेवा करनी चाहिए। हमें मामवता की रक्षा करनी चाहिए। हमारे जोः भारतीय विदेशों हैं , वे किस तरह की जिंदगी जीः रहे में बंद उन्हें है कि अगर कोई कांड हो गया , तो मुझे मासूम पुरोटेक्ट करने कोई नहीं हैं। आज consular access देसे के लिए mechanism नहीं हैं। अगर कोई भारतीय हमारे पास इतना पकडा जाला है , तो हमारी embassy को पता तक नहीं होसा है कि हमारा कोई भारतीय पकड़ा गया हैं। ...(व्यवधान) . . .

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन): खन्ना जी , आप बहुत अच्छा बोस्नते हैं , लेकिन समय नहीं है , इसलिए अब आप conclude कीजिए ...(व्यवधान)...I understood. He is speaking sensibly, but there is no time. So, please conclude.

: इसलिए मैंबे कहा कि गृह शरी अविनाश राय खन्ना मंश्रालय और वदिशी में मंश्वालय coordination होना चाहिए। जब लोग वहां जाकर बताते हेंः कि हमारा एक साथी वहां पर दक्क्तित में है , तो हमारे consular के पास समय नहीं होता है कि वह consular access तोः हमारे लोग , जोः वदिशों में सेवा करते हैंा , उनको sensitize करना चाहिए कि जो भारतीय यहां बैठे हैंा , यह मानकर चलें कि वे भारत में ਕੈਠ हैंं और consulate को उनकी रक्षा करनी सर, कयोंकि में आपके आदेश की अवहेलना नहीं कर सकता , अंत में र्मे सर्फि इतनी बाः त कहुंगा कि मंग्री जीः , आपके पास समय है , आजयह बिल्ल आया है , इसमें वयापक अमेंडमेंटस करके आप एक comprehensive बिश्ल तैयार कीजिए , ताःकि हम दुनिया कोः एक मैस्रेज कि हमारा जोः ऐक्ट है , वह दुनिया में सबसे बढिया और आप भीः बनाएं। अगर कोई भारतीय कहीं भीः तंग हु आ, तो भारत उसके साथ खड़ा है , हम उसको वाष्रस लाएंगे , बहुत -बहुत

PROF. SAIF-UD-DIN SOZ (Jammu and Kashmir): Mr. Vice-Chairman, Sir, I am grateful to the hon. Home Minister that he has come forward with this amendment. I can see that this is a minor amendment and there is no scope for a full debate on this Bill. We have lived with this mistake since January, 2004! Why did this mistake creep in? Is it a typographical mistake? Or, did anybody in the Ministry just write Martial Law instead of Military Law? We are a democracy. We cannot deal with the countries that have martial law. Apparently, this is a minor amendment. But, when you go through the Bill, you come up with certain suggestions. As I said earlier, I am grateful to the hon. Home Minister that he is, now, removing this mistake. But, it is a human problem. The process of getting into agreements with other countries is very sluggish. The hon. Home Minister knows fully well that agreements with so many countries have come up, but many countries of Dubai have been left out. As I said, the whole process is sluggish. The agreement with the UK was signed on 18th February, 2005; the agreement with Sri Lanka was signed in 2010. The agreements have also been signed with Mauritius, Cambodia, Egypt, France, Bangladesh, Korea, Saudi Arabia and Iran. Negotiations are going on with Canada,

Israel, Hong Kong, Brazil and Italy. What about other countries? I cannot mention the names of all the countries. But, what about the UAE? Hon. Minister, in response to a question, said that 3095 prisoners from India were languishing in various jails, in Gulf. There is a movement in civil society in Pakistan, in Sri Lanka and in India that we should not use these prisoners, as pawns for bargaining because in 99 per cent cases, these prisoners, whether from India or from Pakistan or from Sri Lanka, come from the poorest of the poor strata of society. Where is democracy? Therefore, we must look into this law from a humanitarian angle. Therefore, as I said, kindly sign agreements. I know the hands of the Home Minister are full with other problems. But it is a human problem. It needs his attention. We should wait for future when he comes to this House with a very comprehensive reform in the Bill. It is for years that prisoners from Pakistan have been languishing in our jails because the system is not so alert. Likewise, so many Indians have

been languishing in the jails of Pakistan. It was, therefore, that Iftikar Chaudhry of Pakistan had raised a question for Indian and Pakistan, and for all such prisoners, in one go. I have some idea of Pakistan's civil society, their lawyers, their human rights activists, including Aslam Jehangir, are alive to this situation. We should not be a party to the punishment of innocent people in our jails. So, there could be an agreement with Pakistan. How do these innocent people become prisoners? They sometimes walk into our territory. They do not know that they have crossed international border. And, on the sea, they do not know that they have crossed the limit and the fishermen there are taken as prisoners. That is why, keeping this background in view, Iftikhar Chaudhry had suggested that all such prisoners should be released. Therefore, I would say that there is a danger that these poor people may be used as pawns in the realm of diplomacy. Therefore, the hon. Home Minister should show a positive response and come forward with a comprehensive system of reforms. First, the process of getting into agreements and signing agreements with other countries should be very quick. It should not be sluggish, because, already, this process is sluggish. Secondly, we must treat it on humanitarian grounds, as a human problem and our response has to be totally positive. Therefore, I expect from the hon. Home Minister that when he replies to this brief debate, he must assure this House that in future -we are grateful to him for reviewing this mistake - he will come forwardwith a comprehensive Bill incorporating reforms. Thank you very much.

अमीन (पश्चिमी बंगाल)ः सर, सोज़ साहब शरी मोहम्मद ने अभी कहा , मैंा उससे इत्तेफाक ह्रंा होम मिनिस्टर साहब यहां मौजद हैंा र्मे उनसे कहना चाह्रता हंः कि की जेल्लों हिन्द्रस्तान के जो लोग पाकिस्तान में बंद हैंः पाकिस्तान के जो लोग हिन्द्रस्तान की जेल्लों में हैं , दोनों पर ही बाल होमी चाहिए। भारत सरकार एक कम्पलीट लक्स्टि क्योंकि कतिने बनाकर initiative लेकर यह बास श्रुक करे लोग हैंं यह भीः ठीक से मासूम नहीं क्री ऐसा होसा है कि पाकिस्तान कीः हिन्द्रस्तान के जो मजदूर में अपनी रोजी -रोटी में जाहो हैंं , उनके प्रोटेक्शन काः कोई इंसज़ाम नहीं तलाश है , पकडकर पाकिस्तान उनको की जेलों में कर दिया है और बद जाता

फिर वे बरसों वहां पड़े रहते हैं¢ बहुत सारे cases में से एक केस सरबजीत सिंह का भी है जो 12 साल से वहां पड़ा हुआ है , उसके ऊपर जासूसी का इल्ज़ाम है और उसको पाकिस्तान की अदालत ने सज़ा -ए-मौल दे दी है। अखबारों में इस तरह की खबरें आती रहती अगर भारत सरकार इस मामले में initiative लेकर बाह्मचीत तोः न सिर्फि इस मसले को हल किया जाः सकता हैः , बल्कि से ऐसे जितने लोग परेशान हैं , इन सबको रिहा नुकता –ए–निद्याह किया जाः सकता है , ताकि वे अपने वतन वाप्रस जाः सकें वाष्ट्रस आ सकें। हिन्द्रस्तानी वहां बंद हैं , वे हिन्दुस्तान हब्द्रिस्तान और पाकिस्तान में जो दोस्ती काः रश्ति इससे है , वह भीः मजबूत होगा। सर, मुझे यह भीः कहना हैः कि तिहाड़ जेल में अफ्रीकी मुझालिक की बहुत सी औरतें बरसों –बरस से बंद हैं। उनके ऊपर ड्रग के केस का मामला है , उनकी कोई सुबवाई नहीं है , कोई रिच्य नहीं है , कोई कामून नहीं है , वे ऐसे ही वहां पड़ी इस मामले को भी सरकार को टेकअप करना चाहिए। हेंं⊅ ये सब इस तरह के मामलात् हैं , जिसके ऊपर अगर ठीक़ ढंग से बाहाचीत होः तोः नुक्ता -ए-नियाह से इस मसले को हल किया जा सकता है। इंसानी मैं आशा करता हूं कि होम मिमिस्टर साहब इस पर तवज्जह देंगे।

جناب محمد امین (مغربی بنگال) (Shri Mohd. Ameen) : سر، سوز صاحب نے ابھی جو کچھہ کہا، میں اس سے اتفاق رکھتا ہوں۔ ہوم منسٹر صاحب یہاں موجود ہیں، میں ان سے کہنا چاہتا ہوں کہ ہندوستان کے جو لوگ پاکستان کی جیلوں میں بند ہیں اور پاکستان کے جو لوگ ہندوستان کی جیلوں میں بند ہیں، دونوں پر ہی بات ہونی چاہئے۔ بھارت سرکار ایک کمیلیٹ لسٹ بنا کر initiative لے کر یہ بات شروع کرے کیوں کہ کتنے لوگ ہیں؟ یہ بھی ٹھیک سے معلوم نہیں ہے۔ ایسا ہوتا ہے کہ ہندوستان کے جو مزدور پاکستان میں اپنی روزی روٹی کی تلاش میں جاتے ہیں، ان کے پروٹیکٹن کا کوئی انتظام نہیں ہے، ان کو پکڑ کر پاکستان کی جیلوں میں بند کر دیا جاتا ہے اور وہ برسوں وہاں پڑے رہتے ہیں۔ بہت سارے کیسز میں سے ایک کیس سربجیت سنگھہ کا بھی ہے جو 12 سال سے وہاں پڑا ہوا ہے، اس كر اوير جاسوسي كا الزام ہے اور اس كو باكستان كى عدالت نے سزائے موت دے دی ہے۔ اخباروں میں اس طرح کی خبریں آتی رہتی ہیں۔ اگر بھارت سرکار اس معاملے میں initiative لے کر بات چیت کرے تو نہ صرف اس مسئلے کو حل کیا جا سکتا ہے، بلکہ انسانی نقطہ نگاہ سے ایسے جتنے لوگ بریشان ہیں، ان سب کو رہا کیا جا سکتا ہے، تاکہ وہ اپنے وطن واپس جا سکیں اور جو ہندوستانی وہاں بند ہیں، وہ ہندوستان واپس آ سکیں۔ اس سے ہندوستان اور پاکستان میں جو دوستی کا رشتہ ہے، وہ بھی مضبوط ہوگا۔ سر، مجھے یہ بھی کہنا ہے کہ تہاڑ جیل میں افریقی ممالک کی بہت سے عورتیں برسہا برس سے بند ہیں۔ ان کے اوپر ڈرگس کے کیس کا معاملہ ہے، ان کی کوئی سنوائی نہیں ہے، کوئی رپویو نہیں ہے، کوئی قانون نہیں ہے، وہ ایمسے ہی وہاں پڑی ہوئی ہیں۔ اس معاملے کو بھی سرکار کو 🅤

^{†[]}Transliteration in Urdu Script.

ٹیک۔اپ کرنا چاہئے۔ یہ سب اس طرح کے معاملات ہیں، جن کے اوپر اگر ٹھیک ڈھنگ سے بات چیت ہو تو انسانی نقطہ نگاہ سے اس مسئلے کو حل کیا جاسکتا ہے۔ میں آشا کرتا ہوں کہ ہوم منسٹر صاحب اس پر توجہ دیں گے۔

आर.सीः. सहि (पश्चिम शरी बंगाल): धन्यवाद उपसभाध्यक्ष दोः -तीम महोदय पवाइंटस हैं क इस वधियक में आप थोड़े से लाँ" की माइनर कर रहे इसमें आप "मार् ''मिलिटी लॉंं करने जाः रहे हैं क र्मे इसका सवागत ह्ंा करता इस गणतांत्रिक हास्रांकि , हमारे देश में इस बाह्य कीः संभावना नहीं है कि यहां पर "मिलिटी लॉंं लागू किया जाए।

र्में महोदय मंत्री महोदय से एक-दो बाहें जामना चाहता देश के जो मछुआरे हैं , वे दूसरे हमारे देशों के जंगलों water territory में मछली पकडते हुए पकडे हैंः उनको छुझाने के लिए क्या समझौता है ? इसके अलावा मैं यह जामना चाह्रता हंः कि ऐसे लोग , जोः उनकी जेल्लों में सजा -याष्ट्रता मुजरिम हैंं उनके हिसाब , उनको से सजा -याष्ट्रता हैं अफ्ने देश में ट्रांसफर करने के लिए , अपने देश में लाने के लिए क्या वयवस्था होः रही क्या और उनके साथ व्यवहार किया जाएगा ? यह बास सच है देशों है , जिसमें के के साथ negotiation चल रही से पांच देशों हुईः पाकिस्तान साथ negotiation हुई है , बासचीत हैंक क्या के सा थ भी इस तरह के कुछ हो चुके कि उनके समझौते हैंं जो जेल्लों हमारी में हैंः और हमारे लोग जो उनकी जेल्लों में हैंः साथ नेग्रोसिएशन उनके कसि दौर में है और हम क्या करने जाः रहे हैं ?

थाः कि सर, आखिरी बाह्य , सभी सोमालिया के बारे में सवाल उठा काफ़ी हैंं और हमारे लोग जब उस territory में वहां जल दस्य् घ्सते हैंा तोः उनको हैंा याः वयवसाय के लिए जाले जल दस्युओं दवारा मैंः पकड़ लिया हैक कि क्या सोमालिया के जाला जामना चाहता ह्ं काः कोई है कि भविष्य में साथ हमारे देश सेस्रा समझौता चल रहा इस तरह की कोई न घटे ? यही चंद कहनी घटना बार्स मुझे

SHRI P. CHIDAMBARAM: Sir, I am grateful to the four hon. Members who have spoken on this Amendment Bill and I am also grateful to the House for the patient hearing. Sir, the scope of the Bill is extremely

limited. This Act only deals with repatriation of prisoners between countries where there is a treaty. India must have a treaty with another country and it is only between treaty-countries that the Act comes into operation. The Bill became an Act on the 1st of January, 2004 and it is only in the last 6-7 years that we have negotiated treaties with a number of countries. The first agreement was signed with the United Kingdom on the 18th of February, 2005; the most recent agreement was signed with Sri Lanka in December, 2010. We have agreements so far only with 11 countries - the U.K., Mauritius, Bulgaria, Cambodia, Egypt, France, Bangladesh, Korea, Saudi Arabia, Sri Lanka and Iran. Negotiations have been concluded with five other countries, namely, Canada, Israel, Hong Kong, Brazil and Italy but the agreements are yet to be signed.

^{†[]}Transliteration in Urdu Script.

[MR. DEPUTY CHAIRMAN in the Chair]

Sir, the Act applies only to a prisoner who has been convicted in the other country by a competent criminal court. It does not apply to any other kind of prisoner. It does not apply to a detenue; it only applies to one who has been convicted of a criminal offence by the criminal court of that country. Secondly, the prisoner may then apply for being taken back to the home country. The prisoner who is in India should apply that he should go back to his home country or the prisoner in the other treaty-country should apply that he should be taken back to India. This Act cannot be applied involuntarily. The Act applies only when the prisoner applies under it. There is an elaborate procedure in Section 4 to Section 11. A foreign national undergoing a sentence in an Indian jail after being convicted by an Indian criminal court can apply to be repatriated. Similarly, under Section12, an Indian national undergoing a sentence in a foreign country can apply to that country that he must serve the remainder of the term in an Indian prison. Many don't apply. For example, if a prisoner is sentenced to a term of three months or six months, he will not apply because the procedure itself will take a very long time. So, usually only prisoners who are convicted to a very long term of sentence will apply it and sincethis is subject to a treaty, subject to agreements, the process has just begun. We have repatriated so far five British prisoners to the U.K. and one more is under consideration. We have brought back twelve Indian prisoners from Mauritius. So, I think, we must give some more time for more agreements to be signed with more countries and more prisoners to apply before the Act can have its full scope and effect.

Sir, as far as the other larger questions are concerned like the fishermen being taken into custody by neighbouring countries, the cases of political detenues, the cases of people who have been arrested for espionage, those are much larger questions which, I think, should be dealt with in a substantive discussion, not in a brief discussion on a Bill that seeks to replace one phrase.

And, many of these issues are dealt with, both, by the Ministry of

External Affairs

and the Ministry of Home Affairs. So, on an appropriate occasion, I assure the House, if a structured discussion takes place on the larger issues of Indian prisoners being held in other countries, we shall certainly reply. But, for the time being, my request is that this Bill be adopted by the House and the amendment made, because the continuation of the phrase 'martial laws' is rather jarring; we are a democracy; we should replace it by the phrase 'military laws'.

With these words, Sir, I commend the Bill and request the House to pass it.

MR. DEPUTY CHAIRMAN: The question is:

That The Repatriation of Prisoners (Amendment) Bill, 2011, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

The State Bank of India (Subsidiary Banks) Amendment Bill, 2011

MR. DEPUTY CHAIRMAN: Now, we shall take up The State Bank of India (Subsidiary Banks) Amendment Bill, 2011.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I beg to move:

That the Bill further to amend the State Bank of India (Subsidiary Banks) Act, 1959, as passed by Lok Sabha, be taken into consideration.

Sir, in view of the recent developments in the international banking scenario and for better functioning, the State Bank of India had, with the sanction of the Central Government and in consultation with the Reserve Bank of India, entered into negotiations for acquiring the business, including the assets and liabilities, of the State Bank of Indore. The terms and conditions relating to such acquisitions were agreed upon by the Central Board of State Bank of India and the whole of State Bank of Indore in the form of a scheme. Thereafter, the Reserve Bank of India has approved the acquisition of the business of the State Bank of Indore and, in exercise of the powers conferred by sub-section (2) of section 35 of the State Bank of

India Act, 1955, the Central Government has accorded the sanction thereto. Accordingly, the Acquisition of State Bank of Indore Order, 2010 was notified by the Government on 28th July, 2010 and the same became effective from 26th August, 2010. After the acquisition of the State Bank of Indore by the State Bank of India, the State Bank of Indore ceases to exist and references to State Bank of Indore in the State Bank of India Subsidiary Banks Act, 1959 have become redundant. It is,

therefore, proposed to amend The State Bank of India Subsidiary Banks Act, 1959 to omit any such references. The present Bill seeks to achieve these objectives.

The question was proposed.

महोदय , भारतीय शरी रामदास अग्रवाल (राजस्थान)ः उपसभापति (समन्षंगी र्वेक वधियक सटेट र्वेक) संशोधन , 2011 माननीय मंत्री जीः यहां पर लाए हैं , उसके अनुसार स्टेट र्वेक ऑफइंद्यीर काः नाम समाप्त होकर वह सब स्टेट र्वेक ऑफइंडिया ऑफइंडिया के रूप में परिवर्तित होः रहा हैक उपसभापति महोदय , यह काम तोः बहुत पहले होः चुका है और अब यह बल्लि केवल नाम परिवर्तन के लिए लाया क्री यह बैंक पहले से स्टेट र्वेक के साथ रहा में subsidiary के रुष जाः चुका है¢ जब सटेट र्वेक ऑफ डंद्रीर थाः और जिस लोगों ने इसको थाः , उन्होंने बनाया इस कोः अच्छे में चलाया। जब इस बैंक काः स्टेट ऑफ रूप टर्न इंडिया हुआ , उस समय इसका ओवर 50 हजार मर्जर करोड़ महोदय , मैंा यह बाझ इसलिए रुप्रये उपसभापति कहना चाहता था। ह् कि इसके भीः बहुत सारी बैंक्स पराइवेट र्वेक पहले के रूप काः म किए थेः बनायी गयी थींः और उन्होंने अच्छे

जोः बैंक हैं , वे भी अच्छा सटेट लेक्ल पर चल रहे काम कर रहे हें∤ः महोदय , मैंा राजस्थान काः जक्रि करना चाहता हंः मंत्री माननीय जीः भीः राजस्थान के हैं। वहां पर भी दो बैंक र्वेक ऑफजयप्र व बैंक ऑफ बीक़ानेर थेः इन बैंकों का भी सटेट र्वेक में मर्जर हुआ , लेकिस तब भीः स्टेट र्वेक ऑफ उनका नाम एंड सटेट र्वैक ऑफबीकानेर जोः सटेट जयप्र रहा। अब इन्होंने र्वेक ऑफइदौर किया है , उसमें मिटी काः मर्जर उसका नामोनिशान दिया हैक

महोदय , मैंा इसलिए यह बास कहना चाहता ह्ं कि इसके लिए यह है कि इस बैंक के मर्जर से सटेट तर्क जाः रहा होने ऊंचा र्वेक सटेटस होगा। मैं यह जामना चाहता हंः सटेटस रूप में ऊंधा होगा ? मैं मंत्री जीः कोः बताना चाहूंगा कि ऑलरेडी इस देश के अंदर सटेट र्वेक ऑफइंडिया की लगभग साहे बारह हजार से ज़्यादा ब्रांचें हैंं और इनके क्छ नई ब्रांचें भीः खुली हैं । मैं यह जामना चाहता कि इन बरांचेज के खोलने के बाद कथा आपने गरामीण कष्रेत्र में बैंकिंग सर्विसेज़ कोः आगे बढ़ाया है ?

महोदय , स्टेंट बैंक का मतलब भारतीय बैंक है , जो कि भारत सरकार का बैंक होता है। उसका दायित्व केवल पैसा कमाना नहीं

उसका दायित्व डिपॉजि ट्स को बढ़ाकर , लोगों कोः लोग देवा हैक नहीं है , बल्कि उसका दायित्व है कि वह सोशल सर्विसेज़ में ज्यादा से ज्यादा एक्टिव होक़र , उसका पालन करे और सरकार की नीतियों केः अनुसार जोः गरीब व बेरोजगार लोग हैं उनको ऋणदेवे के लिए आगे आए। किसी भी सरकारी र्वेक काः यह उद्देश्य होहा हैंक जानकारी महोदय , मेरी स्टेट ऑफइंडिया के अनुसार र्वेक पछिले जोः प्रोफिट साल हुआ है , 16 हजार करोड़ हुआ है। हमारे र्वेक ने 16 हजार करोड़ का प्रोफिट है , इसलिए खुश होः सकते हम इससे हैं , यह बाह्र सही हमें इसमें आपत्ति नहीं है कि हमारे देश के बैंक कमाया है , लेकिन सवाल यह है कि जो स्टेट र्वेक कीः सोशल रेक्ष्पांसिबिलटी होमी चाहिए , उसको उसने निधाने में क्या है ? हमारे अपना दायित्व पूरा किया समाने यह सवाल है¢ ग्रामीण जामकारी के अनुसार इन्होंने कुष्टेत्रों में अगर 1200 खोले हैं , तो उनमें से one forth भी बैंक गुरामीण क्षेत्रों में नहीं हैं क इसका क्या मतलब निकलता है ? क्या केवल प्रॉफिट कमाने के लिए इस बैंक कोः बनाया गया है ? महोदय , अगर प्रॉफिट कमाने के लिए बैंकों काः नाम लिया जाए , तोः बैंक ऑफ बड़ौदा है , बैंक ऑफ पंजाब नेशनल बैंक क्री वे तो आप से भी और प्रॉफिट कमाते र्हें क ज्यादा अच् छाः बिजनेस करते हैं वे र्वेक में भीः सरकारी क्षेत्र आ चुके हैं⊅

महोदय , मेरा यह कहना है कि सरकार दुवारा केवल बड़े र्वेक से देश के बैंक्रिंग बना देहे बिजनेस का समाधान नहीं हो सकता। मैं इसलिए निवेदन करना चाहता हंः कि कई बार गस्रोबलाइजेशन की बांत की जाही है। अगर हम पछिले दोः साल्लों हैं , तो जो बैंक अमेरिका , यूरोप देखते और बरिटेन थेः , वेः बड़े बैंकः थे और उनका आकार विशाल থা उन बैंकों के अथाह डिपॉजिट्स थेः तथा उन्होंने बड़े -बड़े लोम्स भीः देः रखे महोदय , जब एक हवा का झोंका आया तो वे बड़े -बड़े की तरह ढह गए! महोदय , मैं यह कहना ताश के पत्तों चाहता कि है , केवल बड़ा बडे र्वेक होने से काम नहीं होसा आकार होने से वह जनता की सेवा नहीं कर सकता है। महोदय , मैं आपके माध्यम से मंत्री महोदय के सामने इस संबंध में दो विषय रखना पहला विषय यह है कि स्टेट बैंक का आकार बड़ा होला जाः रहा है , यह बास सही है और हमें इसमें कोई आपत्ति भीः नहीं है देश का एक प्रतिष्ठा प्राप्त यह हमारे वैंक मैंः यह कहना चाहता हं कि पुरतिष्ठा पुराप्त होने के बाबजुद उसका दाग्यित्व भीः पूरा होमा चाहिए।

यह है कि जो छोटे बैंक हैं , वे ज्यादा दूसरी बास र्हंक हम सब देख रहें हैं कि जित्तिने भी छोटे -सर्विस दे रहे हैं , वे अपने कीः केयर छोट्टे कस्टमर्स **†**† प्रकार से करते वे ठीक प्रकार से अपनी dealings करते हैं , उनको ठीक प्रकार से आगे चलाते हैं⊅ इसलिए मैं आपसे यह हुँ कि बड़े आकार पर मत जाइए , क्योंकि कहना चाहता अगर बैंक्स अपने clients और अपनी services को ठीक प्रकार से नहीं देख सकते हैं , तो इसका लाभ नहीं है≬

उपसभापति महोदय , इसलिए मैं यह बाल कहना चाह रहा यदि हमें अपने बैंकिग सस्टिम को मजबूत करना है , तो इसे के वल आकार के आधार पर नहीं , बल्कि customers कोंः , clients को सुविधा के लिए करना होगा , अपने कोः पूरा देखे सामाजिक दायित्वों के लिए करना होगा। आजआप बैंक काः merger कर रहे हैं , मैं तोः ऐसा सोचता हूँ , हमारे यहाँ राजस्थान में जब कोई वयक्ति है और उसका सारा करियाकर्म सर्वगवासी होः जाता होः जाता तो बाद में गरुड़ पढ़ा जाला है और गरुड़ प्राण प्राण पढ़ कर उसकी आत्मा कीः शांति की बात की जाती है , ...(**समय की घंटी)...** वैसे हीः हमारे वह्ति मंबी महोदय आत्मा की शांति के लिए वे बिल लाए हैं , यह उनकी मर्जी , यह बिला लाए हैं। कीः बास है , लेकिन मैं फिर कहूँगा कि छोट्टे -छोट्टे नदी -नाःश्रों को बडे नास्रों में मिल्रा कर, सम्द्र में मिल्ला कर काम नहीं

हैक नदी –नार्स्रो काः भीः अस्तित्व रहना चाहिए और सम्द्र काः भीः रहना चाहिए। इसलिए में निवेदन करना चाहता ह्ँ आप केवल merger की बात मत कीजिए , केवल मिलाने की बात मत कीजिए , बल्कि उनके दवारा दी गई social services पर भी ध्यान दीजिए। धन्यवाद।

DR. E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, the State Bank of India (Subsidiary Banks) Amendment Bill, 2011, gives a new opportunity to the regional banks, which have got a very great culture, to get merged with the State Bank of India. The State Bank of Travancore, the State Bank of Indore, the State Bank of Bikaner, etc., are all having a long history. It shows how the banking system has evolved in India in various kingdoms and also the Provincial States. Therefore, it has got its own culture. These Banks know the needs of local people and they address their demands accordingly. Their behaviour with the customer, the way of lending, etc., differ in each State. Therefore, this is carrying a very great culture, and the name itself gives a prestige for the people of that particular area. There is no doubt that now, it is a day of merger, amalgamation, acquisition and all these things are coming up. Therefore, we have to go along with the modernisation and also we have to see that in the globalised economy,

our India should have the prestige of having the world's largest bank. The State Bank of India is one of the largest banks at the international level in terms of capital, human resources and also the number of branches. There is no other Government bank having so many branches throughout the world. Only private and multinational banks have their branches like this. The large number of branches of the State Bank of India addresses the needs of local people, rural people and the people of semi-urban areas. In that way, it has created a culture which reflects the pan-Indian culture. Therefore, we have to take the acquisition and merger of all these banks in that way also.

When there is a merger like this, when the subsidiary banks are acquired, then we have to see that employees' interests are also protected. Now, the employees are exposed to transfer at the national level. They cannot say that they want to remain within their own States and also the same area. But, there should be some leniency, at least, for some time. The people have got some local roots because of the bank's nature. That has to be considered. More so, nowadays, many of the South Indian employees in various banks, including the State Bank of India, are very often transferred to the North-Eastern States because many other employees are not willing to go there. But, South Indians are going there, and they could not come back to their own area when they are promoted.

All these factors have also to be considered while going in for a larger management. When there is a management of the size of the State Bank of India, it should have much more leniency with regard to the welfare of its employee. Many people come under the reservation category, and, naturally, they also have links with the soil of their own State or area. That issue also has to be addressed because many of the people cannot lead a separate life away from their own State. Similarly, the State Bank of Indore employees must be having this kind of nature. That aspect should also be considered.

Finally, Sir, there are issues like BASEL-II norms, disclosures, and, international banking system. The State Bank of India is following every such international disposition including BASEL-II

norms. We are very proud of the State Bank of India for undertaking such ventures. With these few words, I fully support this Bill.

MR. DEPUTY CHAIRMAN: Now, Mr. Tapan Kumar Sen. You have only three minutes. ...(Interruptions)... The Business Advisory Committee has allocated only one hour for this Bill.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I think, the allotment of the time is not proportionate to the seriousness of the Bill. I stand to oppose the Bill, and, I oppose the Bill not

only on the face value of this particular Bill but also in the context of the overall policy of the Government of India in the financial sector, with particular reference to the banking sector.

Sir, as per the policy announcements of the Government, more and more people are to be covered by the banking services. It is not only with regard to the State Bank but in other nationalized banks also, a very active exercise for merger is afoot. This is going to work at cross purposes by pushing out more and more people outside the purview of the banking services.

The inevitable result of this so-called consolidation and merger process will be reduction in number of branches in the name of duplication, and, ultimately a major portion of the people will be going out. This is absolutely consistent with the Budget statement which says that more and more private banks will be given licenses. So, a space is being deliberately created in the banking areas by contracting the space occupied by the public sector banks, which are operating in the nation's interest. So, in this financial sector policy architecture, this Bill is not going to help in any manner. As my friend, Mr. Natchiappan just now said, the basic reason for covering the entire populace by public sector banking services is that it is our social responsibility.

Sir, my apprehension stood confirmed when I came to know that yesterday, the Banking Laws (Amendment) Bill, 2011 has been introduced. This Bill aims at strengthening private sector banks and the foreign bankers, and expending their rights of banking operation on Indian soil. Not only that, it also aims at strengthening the rights and dominance of the private and multinational bankers even within the public sector banks, if they hold their shares. Sir, shares of many of the public sector banks are off-loaded in the market, and, they have been lifted by the many foreign companies, foreign bankers, and, many private players. So, in respect of voting rights, their right is being liberalized. All taken together, a whole exercise is going on to contract the space occupied by the public sector banks, including the State Bank of India, and, in that direction, the whole

merger process is going on.

Therefore, Sir, I request the Government to please keep in mind, particularly, the experience of the global crisis, the kind of swindling and speculation, which the banks of USA and Europe indulged into, and, which ended up in a total collapse of the entire banking system. The billions and trillions of dollars had to be put in those banks by the respective Governments just to save them from bankruptcy. ...(Time-bell rings)... Our country remained comparatively insulated only because the Indian banking system was not allowed to go in for that reckless speculation and swindling. Public sector character of bank is the guarantee of that. They must be dominant in the financial sector. In that respect, this exercise of contracting the space of

public sector banking in country's economy is dangerous and this Bill is one of the instruments. ...(Time-bell rings)... Many other instruments and many other laws have already been introduced and many more are in the process. The hon. Finance Minister spoke about those laws in his Budget statement. I consider this to be one of the integral parts of the dangerous experiment that is being made with the financial sector of the country, much to the detriment of the national interest. I insist this Bill must not be passed in the House. With this few words, I record my strong opposition to this Bill. Thank you.

DR. YOGENDRA P. TRIVEDI (Maharashtra): Sir, I stand here to support the Bill. The Bill is more of a formal in nature. The State Bank of Indore is already merged. This is only the question of changing the name. But some observations have been made relating to finance and I would like to comment upon the same that even though we always say small is beautiful, in financial world, big is very often better. We have big banks which are international banks, like CitiBank, Bank of America, Deutsche Bank, Hong Kong and Shanghai Bank. They are the banks which are considered to be international banks, operating in all the countries. They are very powerful banks. I think, it is very necessary that in our country, the State Bank of India should also become equally big. It can become big by taking over the smaller banks which are probably very vulnerable. Actually, the banks which have suffered and collapsed are normally the small banks, the cooperative banks which have failed the depositors and the moneys have not come back. The larger banks have got more flexibility. I am not saying that the State Bank of India should shun away from its activity of social responsibilities, social obligations and rural credit. These are the issues on which they will have to abide because this is something which is laid down by the Government policy. They cannot deviate from that merely because they have become big. But their size will allow them to compete in the world. Their size will have three or four implications. One is their capacity to absorb the shocks when they come. The shocks came to the international financial market not

because they were big but because they are the people who did excessive lending in the name of what is popularly known as the leveraging. If they had not done it, they would have not suffered at all. I am not suggesting that by becoming big, the State Bank of India is going for excessive leveraging or excessive lending. I think, it is necessary. The size is important. They will be able to spread outside the country in a very big way and help the smaller banks when they are in necessity, when they are in difficulty. So, I welcome this Bill and I believe that the State Bank of India should become still bigger and not smaller at all, should compete with all the banks in the world on the same footing. Thank you.

SHRI SYED AZEEZ PASHA (Andhra Pradesh) : Sir, I stand here to oppose the proposal of the Government vehemently because this consolidation or merger is not going to help in any way. Seeing the facts and figures, I find that the arguments are unconvincing and lopsided. Now after the merger, the SBI is going to become a much bigger bank. But, what happened to the bigger banks in the United States and the European contingency. They have just fallen like a house of cards. So, it is not proper now at this juncture to merge all the subsidiary banks with the SBI. The Government is talking about financial inclusion. I wanted to say that nearly 60 crores of the population don't have any bank account. So, let us first concentrate on seeing that more number of branches are being opened and public should have the facility to open their bank accounts. On the other hand, we are seeing that more than 3,000 rural banks have been closed. What sort of financial inclusion are you talking about? The question is not of consolidation. The question is about not having more banking. The Government should concentrate on having more banks and then it should consolidate the gains of the public sector banking. But the Government is not giving due attention to it.

Regarding subsidiary bank, I come to my own State where the State Bank of Hyderabad is having very good business. It is helping agriculture sector; it is helping in rural development; and it is helping in poverty alleviation. If you merge the State Bank of Hyderabad or the State Bank of Travancore, which is also doing good service in Kerala, I think the respective States are going to lose the finances because the headquarters of the SBI is in Mumbai and all the benefits will go to other States instead of coming to our own State. This is another thing about which we have to think seriously.

Keeping in view all this, I feel that the Government should reconsider its decision of going for merger and it should give sufficient chance to the subsidiary banking system, which is really functioning very well, to expand further in the coming days. Thank you very much, Sir.

श्री विक्रम वर्मा (मध्य प्रदेश)ः उपसभापति जीः, जैसा अभी मामनीय रामदास जी ने कहा कि सरकार इसको बहुत पहले ही merge कर चुकी है और आज केक्ल औपचारिकता के रूप में इसको कानूनी दर्जा देसे के लिए यहाँ पर प्रस्तुत किया गया है। सरकार ने एक प्रकार से यह एक गलत कदम उठाया है। ये मध्य प्रदेश कोः और भारत के लगभग आधे क्षेत्र को कवर करने वाले बैंक्स थेः आप देखें कि इनको 1971 में नेश्चनलाइज़ेशन के बाद "ए" कैटगरी का बैंक डिक्लियर करके recognize किया गया था:। "ए" कैटगरी का बैंक जो काम कर रहा है और जिसका टर्नओवर 50 करोड़ से ज्यादा है , जिसकी छोटे -छोटे गाँबों में ब्रांचेज़ हैं और जो इंदौर से कंट्रोल हो रहा है , उसका आप कैसे अपने कंट्रोल में करने हैं ? यह मामला सर्बॉर्डिनेट लेजिस्लेशन कमेटी में भी आया था और उसमें भी यह recommendation आयी थी कि इस प्रकार के जो रीज़नल बैंक्स हैं , इनका अमृतित्व खत्म नहीं करना चाहिए , बल्कि इनको प्रमोट करना चाहिए। इसमें ग्रामीण

के employees हैं , वहीं के काम करने वासे क्षेत्र लोग हैं¢ में इनकी स्थिति बडे तंब neglected **है**। आप कह रहे कि आप इनको professionally ठीक करने वाले हैंं और इनकी कस्टमर्स को ठीक करने वासे बाद्य इनमें हैं , तो उसके कौन -साः नया है ? आपके सटेट बैंक्स , जोः ऑलरेडी चेंज आने वास्रा चल रहे थें , आ गया , जोः आप इसमें उनमें कौन -साः फर्क करने जाः रहे हैं ? यह कर एक परकार के केक्ल जमी -जमाई दुकान कोः अपने करने कीः स्थिति है≬

को भी आने का मौका आप फॉरेन बैंक्स दे रहे हैं क आप फॉरेन बैं*क्*स कोः केवल बैंकिंग क्षेत्र में आने नहीं दे रहे हैं , बल्कि बीमा के कुषेत्र में भी उनको आने दे रहे हैंः एग्रीकल्चर बीमा भीः करने जाः रहे हेंंक फॉर्रेन के बैंक्स एग्रीकल्चर बीमा जाः रहे हैं और किसा न को एक भी पैसा करने नहीं दे रहे हेंं⊅ मेंबे इस मामले को लोम्बार्ड कंप्रनी के साथ के बैंक्स मिल्ल कर उठाया थाः। आप फॉर्रेन के लिए इतना कर रहे कि आप एक परकार से उनको हिन्दुस्तान के कि्सानों कोः ल्रष्टने तरह से छूट दे रहे हैं। बैंक ऑफ दूसरी तरफ, सटेट इंदौर , सटे ट बैंक ऑफ बीक्रानेर और बाक़ी के जो हमारे रीजनल बैंक्स हैं , जो अपने -अपने क्षेत्रों में बहुत काम कर अच्छा थे , उनको आप कैप्र्यर करने जा रहे और वह भीः केवल इसलिए हैं कि आपको अपना आकार बढ़ाना है¢ मेरा यह कहना है कि आप अपना आकार नहीं , बल्कि अपना प्रसार बढ़ाने की बांत करते , आप प्रभाव की बास करते और आप incentive बढ़ाते। बढाने आप जोः नये -नये काम कर रहे हैं , इससे हमारे मध्य प्रदेश को नुकसान होगा। हमको इनकम टैक्स भीः चुकाते थे , अब उस नुकसान र्वेक्स कीः भरपाई हम किस प्रकार करेंगे ? उसकी कोई भरपाई होने वास्री नहीं इनके employees का यह कहना है कि बडे सेटअप हमारे परमोशंस वगैरह पर affect पड़ेगा , इसलिए उन्होंने भीः वरिध दर्ज कराया था। ये सारी चीओं इसके साथ जुड़ी हैं क हुई आप इनको merge कर चुके हैं , लेकिन ये जो बिन्द् हैं , इन काः अहस्रि न होने के कर्मचारियों पर आप ध्यान दें और वहाँ मध्य परदेश के हिताँ काः धयान रखें। हमारा इलाका है और वह मध्य प्रदेश ट्राइबल काः आधा कुषेत्र है , वहाँ आपका सटेट र्वेक अपनी बुरांचेज़ खोलने हैक वासा नहीं आप वहाँ के लिए ज्यादा से ज्यादा करें। ऐसा न हो कि आप इसको करके

फॉरेन बैंक्स के लिए एक रास्ता बनाने की कोशिश कर रहे होंक यदि आपने यह किया , तो ठीक नहीं होगा। मेरा इतना ही निवेदन हैं

SHRI NAMO NARAIN MEENA: Sir, in all, six hon. Members have participated in the discussion. I thank them. I have noted their suggestions and inputs. Sir, hon. Members have raised various concerns. I would like to reply to them. Shri Ramdas Agarwal, Dr. Natchiappan, Shri Tapan Kumar, Shri Pasha and Shri Vikram Vermahave raised the question of merger and justification of merger of Indore Bank into the State Bank of India.

Sir, here, I would like to tell the hon. Members that merger with a bigger bank is an on-going process. I would like to inform the House that there were 35 bank mergers since nationalisation of banks in 1969. Out of these, there were 25 bank mergers with public sector banks acquiring private sector banks. In two cases, public sector banks have acquired public sector banks and in eight instances, private sector banks acquired private sector banks. The current policy of the Government on consolidation, leaves the initiative for consolidation to come from the management of the banks themselves with Government playing a supportive role.

1.00 P.M.

Sir, another question was raised why the Indore Bank was merged with the State Bank of India. Sir, the SBI was holding 98.05 per cent of the shareholding of State Bank of Indore and it was substantially owned by it. The State Bank of Indore was the smallest associate bank having majority of its branches – in total, 472 branches – located in Madhya Pradesh and Chhattisgarh. The State Bank of India has total over 13000 branches and 152 international branches and because of the technological advancement in Core Banking Services, the customers of Indore Bank will now have access to the entire network of the State Bank of India. Sir, while considering this merger, it is considered that all the stakeholders – shareholders, customers and employees – will benefit from the proposed acquisition. Thus, the acquisition will be in the overall public interest and it will contribute to all-round growth in business and improved efficiency of operations.

Sir, hon. Member, Shri Ramdas Agarwal, Shri Pasha and some other Members also said that they have the apprehension that there will be no branch expansion. I would like to inform the hon. Members in this House that at the time after the bank nationalisation in 1969, there were about 11900 branches in the country as on March 31, 1971 and today, there are over 86000 branches in the entire country and the expansion is going on. On an average, 4500-5000 branches are being opened in the entire country.

श्री रुद्रनारायण पाणि (उड़ीसा): सर, प्राइवेट ब्रांचेज़ कितनी हैं , प्राइवेंट बैंकों की ब्रांचेज़ कितनी हैं ?

SHRI NAMO NARAIN MEENA: Sir, they are being opened and financial inclusion is on the top priority agenda of this Government. As the hon. Members are aware, the F.M., in his Budget Speech, has assured us that there are 73,000 habitations over the population of 2000 and above; they will be provided banking facilities by providing banking correspondents. And we want to connect all the population, those who are left out, with the banking facilities. Recently, in the month of

February, an Abhiyan, Swabhiman Abhiyan, was launched by hon. Soniaji, in the country, to connect all households, those who are left out, with the banking system. We are going to connect all the persons, those who are left out. This is an ambitious project, and we are going to achieve this goal.

Sir, another question was raised by Natchiappanji and Vermaji regarding the service-conditions of employees of the Bank of Indore. Sir, the interests of employees of the erstwhile State Bank of Indore will not be adversely affected. Suitable clauses have been incorporated in the Acquisition of State Bank of Indore Order so that the pay and allowances offered to the

officers or the employees of the erstwhile State Bank of Indore shall not be less than the overall pay and allowances as they would have drawn.

Similarly, officers or other employees who have retired shall be entitled to receive their benefits, rights and privileges from the transferee bank, *i.e.* State Bank of India. Further, the Provident Fund, the Gratuity Fund and the Pension Fund or any other fund of the transferor bank shall continue with the transferee bank.

So far, questions were raised about the transfer policy and the welfare of employees. I assure the hon. Members that the welfare of employees of all the banks is being looked after by the bank management, and we will ensure that their interests are fully protected.

Sir, one question was raised about the health of the State Bank of India and other Banks. Sir, here, I would like to clarify that in the priority sector, State Bank of India has achieved 38 per cent and the target of achieving 40 per cent will be achieved in this financial year.

Regarding the health of our banks, they are all doing very well; they are all in profit and are doing a commendable job for the people of this country. Hence, during the global crisis, our banks did excellently well. The credit goes to the Regulator, RBI, and the Banks and their employees. Our banks stood the test of time.

With these remarks, Sir, I commend that the Bill may kindly be passed.

SHRI TAPAN KUMAR SEN: Sir, I want to seek a clarification.

MR. DEPUTY CHAIRMAN: Which clarification? He has given such a detailed reply.

SHRI TAPAN KUMAR SEN: Sir, the hon. Minister has just given the figure of growth of a number of branches from the day of nationalization. Will he kindly enlighten us with the figure of growth

of all branches from 2002-03 onwards when the whole concept of merger of the subsidiaries with the State Bank came? So, the State Bank and its subsidiaries taken together, what is the growth in the number of branches after that period?

श्री नंदी येल्लैया (आंध्र प्रदेश): मंत्री महोदय rural areas कें अंदर खोला गया ...(व्यवधान)...

श्री उपसभापति : वह तो बता दिया न...(व्यवधान)...

श्री नंदी येल्लैया : लेकिन Urban areas के अंदर एक भी नहीं खोला गया। क्या इस पर कोई ban है ? ...(व्यवधान)...

 श्री
 रु द्रनारायण
 पाणि
 सर,
 राजस्थान
 काः
 ICICI

 वैंक
 ...(व्यवधान
)...

श्री उपसभापति : नहीं , नहीं , Bank of Rajasthan का ICICI से कोई connection नहीं हैं। ...(व्यवधान)...

ने एक मुद्दा शरी नमो नारायण मीणा : सर, माननीय सदस्य है कि रूरल एरियाज में र्वेक नहीं हैं क उठाया खुस्त्र अभी रजिर्व ने जो liberalize policy की है , उसमें ज्यादा से ग्रामीण क्षेत्रों में र्विक लिए पॉलिसी खुल्ले , इसके ज़्यादा है कि पचास हज़ार ...(व्यवधान में यह संशोधन किया से नीचे) . . . से नीचे कीः जनसंख्या वाले और कस्बों में हज़ार गांब ...(व्यवधान) . . . किसीः प्रकार काः ...(व्यवधान)...

श्री वक्रिम वर्मा : पचास हज़ार का गांछ कहां होता है ? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: He is asking about rural areas.

श्री नारायण मीणा : सर, र्रुल एरियाज के लिए 1:1 की नमो में पॉलिसी क्री अभी 86,000 शाखाओं से मात्र 32,000 शाखा एं रूरल एरियाज़ में हैं , बाक़ी सब अर्बन एरियाज़ में †हं∙ तोः यह है कि ज़यादा से ज्यादा र्विक एरियाज़ खोले शिकायत अर्बन में , रूरल एरियाज़ के लिए अभी जो पॉग्लिसी बनाई गई है , जाः रहे हैं उसमें कोई लाइसेंस ...(व्यवधान)...

श्री नंदी येल्लैया : सर, अर्बन एरियाज़ , न कर्िर्र् ल एरियाज़। मैं अर्बन एरियाज़ के लिए बोल रहा हुं\$

शरी उपसभापति : अर्बन एरियाज़ में बैंक्रिंग हैं।

SHRI NAMO NARAIN MEENA: Sir, 63 per cent branches are in urban areas. There are only 37 per cent branches in rural areas. Our thrust is to open more and more branches in rural areas.

MR. DEPUTY CHAIRMAN: Shri V.P. Singh.

SHRI TAPAN KUMAR SEN: Sir, since 2003 after the whole concept of merger of the subsidiaries with the State Bank of India...(Interruptions)....

SHRI V.P. SINGH BADNORE (Rajasthan): Sir, you have called me.

SHRI TAPAN KUMAR SEN: What is the growth in the number of branches? ...(Interruptions)...

SHRI V.P. SINGH BADNORE: Sir, you have taken my name.

SHRI NAMO NARAIN MEENA: Let me answer this. Sir, the growth was slow in earlier years, but when our Government took over, we started expanding the branches in a large number. Roughly, the average number is 3200 every year since 2004-05. The growth is expanding.

SHRI V.P. SINGH BADNORE: Sir, my clarification from the Minister is this. The Minister is talking about the merger. If there is a merger, it is not a one-way traffic that a bigger bank can take over a smaller bank. It is a two-way traffic. Have the views of the small banks and their employees been taken into consideration? Are they interested in this merger? If they are not interested in this merger, what sort of a work have you done before merging them?

SHRI SYED AZEEZ PASHA: Sir, the hon. Minister says that the subsidiary branches are doing a very commendable job. Then why is this merger? When they are doing a commendable job, let them continue with the commendable job. What is the need of merging them?

MR. DEPUTY CHAIRMAN: Now, no more clarifications. Please answer these two questions.

SHRI VIKRAM VERMA: It is a punishment for them.

MR. DEPUTY CHAIRMAN: Please listen to the Minister. पाणि जीः, स्मिए।

SHRI NAMO NARAIN MEENA: I have already clarified the policy of the Government on consolidation. The Government leaves the initiative for consolidation to come from the management of the banks themselves, with the Government playing a supportive role. We do not encourage them as a Government. But if the Boards of two banks decide to merge, it is up to them to merge.

MR. DEPUTY CHAIRMAN: Now, the question is:

That the State Bank of India (Subsidiary Banks) Amendment Bill, 2011, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI NAMO NARAIN MEENA: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The House is adjourned for lunch for one hour.

The House then adjourned at eleven minutes past one of the clock.

The House re-assembled after lunch at eleven minutes past two of the $\label{eq:clock} {\tt clock}\,,$

MR. CHAIRMAN in the Chair.

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

MR. CHAIRMAN: Statement by Minister correcting answer to Question.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, I make a Statement (in English and Hindi) correcting the answer to Starred Question No. 306 given in the Rajya Sabha on the 1st December, 2010, regarding "Special policy to modernize police force of Jharkhand".

PAPERS LAID ON THE TABLE

Report and Accounts (2009-10) of NIFTEM, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI HARISH RAWAT): Sir, I lay on the Table:-

A copy (in English and Hindi) of the following papers under subsection (4) of Section 619A of the Companies Act, 1956:-

- (a) Third Annual Report and Accounts of the National Institute of Food Technology Entrepreneurship and Management (NIFTEM), New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Institute.
- (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4326/15/11]

- I. Notifications of the Ministry of Labour and Employment.
- II. Report and Accounts (2009-10) of CBWE, Nagpur and related papers.
- III. Report (2009-10) of EPFU, New Delhi and related papers.
- IV. Report and Accounts (2009-10) of VVGNLI, NODIA and related papers.

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I lay on the Table:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (3) of Section 12 of the Sales Promotion Employees (Conditions of Service) Act, 1976:—

- (1) S.O. 217 (E), dated the 31st January, 2011, extending the provisions of the Sales Promotion Employees (Conditions of Service) Act, 1976, to ten industries other than Pharmaceutical.
- (2) S.O. 471 (E), dated the 3rd March, 2011, publishing Corrigendum to the Notification No. S.O. 217 (E), dated the 31st January, 2011.

[Placed in Library. See No. L.T. 4361/15/11]

- II. A copy each (in English and Hindi) of the following papers:-
 - (a) Fifty-first Annual Report and Accounts of the Central Board for Workers Education (CBWE), Nagpur, for the year 2009-10, together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the above Board.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4362/15/11]

- III. (a) Fifty-seventh Annual Report of the Employees' Provident Fund Organisation, New Delhi, for the year 2009-10.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3966/15/11]

- IV. (a) Annual Report and Accounts of the V.V. Giri National Labour Institute, NOIDA, for the year 2009-10, together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4362/15/11]

- I. Report and Accounts (2009-10) of CIBS, Leh, Ladakh and related papers.
- II. Report and Accounts (2009-10) of NSD, New Delhi and related papers.
- III. Report and Accounts (2009-10) of IGNCA, New Delhi and related papers.

- IV. Report and Accounts (2009-10) of CUTS, Sarnath, Varanasi and related papers.
- V. Report and Accounts (2009-10) of WZCC, Udaipur and related papers.
- VI. Report and Accounts (2009-10) of Kalakshetra Foundation, Chennai and related papers.
- VII. Report and Accounts (2009-10) of Lalit Kala Akademi, New Delhi and related papers.
- VIII.Report and Accounts (2009-10) of R.R. Roy Library Foundation, Kolkata and related papers.
- XI. Report and Accounts (2009-10) of Delhi Public Library, Delhi and related papers.
- X. Report and Accounts (2009-10) of NMML, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): Sir, I, on behalf of Kumari Selja, lay on the Table, a copy each (in English and Hindi) of the following papers:-

- I. (a) Annual Report of the Central Institute of Buddhist Studies, Leh, Ladakh, for the year 2009-10.
 - (b) Annual Accounts of the Central Institute of Buddhist Studies, Leh, Ladakh, for the year 2009-10, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Institute.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 4333/15/11]

- II. (a) Annual Report and Accounts of the National School of Drama, New Delhi, for the year 2009-10, together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the above School.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4335/15/11]

- III. (a) Annual Report of the Indira Gandhi National Centre for the Arts (IGNCA), New Delhi, for the year 2009-10.
 - (b) Annual Accounts of the Indira Gandhi National Centre for the Arts (IGNCA), New Delhi, for the year 2009-10, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Centre.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 4336/15/11]

- IV. (a) Annual Report of the Central University of Tibetan
 Studies (CUTS), Sarnath, Varanasi, for the year 2009-10.
 - (b) Annual Accounts of the Central University of Tibetan Studies (CUTS), Sarnath, Varanasi, for the year 2009-10, and the Audit Report thereon.
 - (c) Review by Government on the working of the above University.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 4334/15/11]

- V. (a) Annual Report and Accounts of the West Zone Cultural Centre (WZCC), Udaipur, for the year 2009-10, together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4332/15/11]

- VI. (a) Annual Report and Accounts of the Kalakshetra Foundation, Chennai, for the year 2009-10, together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the above

Foundation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4330/15/11]

- VII. (a) Annual Report and Accounts of the Lalit Kala Akademi, New Delhi, for the year 2009-10, together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the above Akademi.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4331/15/11]

- VIII. (a) Thirty-eighth Annual Report and Accounts of the Raja
 Rammohun Roy Library Foundation, Kolkata, for the year
 2009-10, together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the above Foundation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4337/15/11]

- IX. (a) Annual Report and Accounts of the Delhi Public Library, Delhi, for the year 2009-10, together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the above Library.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4329/15/11]

- X. (a) Forty-third Annual Report and Accounts of the Nehru Memorial Museum and Library, New Delhi, for the year 2008-09, together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the above Museum.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4328/15/11]

Various Notifications of the Ministry of Consumer Affairs,

Food and Public Distribution

THE MINISTER OF STATE THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I lay on the Table, under sub-section (4) of

Section 52 of the Legal Metrology Act, 2009, a copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs):—

(1) G.S.R. 13 (E), dated the 10th January, 2011, publishing the Legal Metrology (Numeration) Rules, 2011.

[Placed in Library. See No. L.T. 4340/15/11]

(2) G.S.R. 71 (E), dated the 8th February 2011, publishing the Legal Metrology (General) Rules, 2011.

[Placed in Library. See No. L.T. 4409/15/11]

(3) G.S.R. 76 (E), dated the 9th February, 2011, publishing the Indian Institute of Legal Metrology Rules, 2011.

[Placed in Library. See No. L.T. 4340/15/11]

(4) G.S.R. 109 (E), dated the 25th February, 2011, publishing the Legal Metrology (Numeration) Amendment Rules, 2011.

[Placed in Library. See No. L.T. 4340/15/11]

(5) G.S.R. 183 (E), dated the 4th March 2011, publishing the Legal Metrology (Approval of Models) Rules, 2011.

[Placed in Library. See No. L.T. 4409/15/11]

(6) S.O. 211 (E), dated the 1st February, 2011, publishing the Legal Metrology (National Standards) Rules, 2011.

[Placed in Library. See No. L.T. 4340/15/11]

Report and Accounts (2008-09) of IDPL, Gurgaon and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Sir, I lay on the Table-

A copy each (in English and Hindi) of the following papers, under subsection (1) of Section 619A of the Companies Act, 1956:-

(a) Forty-eighth Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited (IDPL), Gurgaon, for the year 2008-09 together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. (b) Review by Government on the working of the above Company.

(c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4341/15/11]

- I. Various Notifications of the Ministry of Home Affairs.
- II. Report (2009-10) of the NDMA, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN): Sir, I lay on the Table:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under subsection (2) of Section 1 of the Code of Criminal Procedure (Amendment) Act, 2008, along with delay statement on the Notifications:-
 - (1) S.O. 3313 (E), dated the 30th December, 2009, giving effect to the provisions of the Code of Criminal Procedure (Amendment) Act, 2008.
 - (2) S.O. 2687 (E), dated the 30th October, 2010, giving effect to the provisions of Sections 5, 6 and 21(b) of the Code of Criminal Procedure (Amendment) Act, 2008.

[Placed in Library. See No. L.T. 4344/15/11]

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 2216 (E), dated the 9th September, 2010, conferring the powers and duties of Executive Magistrate, under Section 144 of Code of Criminal Procedure, 1973, to Assistant Commissioner of Police, under sub- section (2) of Section 148 of the Delhi Police Act, 1948.

[Placed in Library. See No. L.T. 4345/15/11]

- II. A copy each (in English and Hindi) of the following papers,
 under subsection (1) of Section 70 of the Disaster Management
 Act, 2005:-
 - (a) Annual Report of the National Disaster Management Authority (NDMA), New Delhi, for the year 2009-10.

- (b) Review by the Government on the working of the above Authority.
- (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4343/15/11]

Outcome Budget (2011-12) of the Ministry of Food Processing Industries

SHRI HARISH RAWAT: Sir, I lay on the Table, a copy (in English and Hindi)

of
the
Outcome Budget, for the year 2011-12, in respect of the Ministry of
Food
Processing
Industries.

[Placed in Library. See No. L.T. 4386/15/11]

- I. Report and Accounts (2009-10) of GSSC, Gandhinagar and related papers.
- II. Reports and Accounts (2008-09, 1992-93, 2007-08) of various Agro Industries and related papers.
- III. Report and Accounts (2009-10) of NDDB, Anand and related papers.
- IV. REport and Accounts (2009-10) of CAA, Chennai and related papers.

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण मंत्रालय में राज्य मंत्री (श्री अरुण यादव): महोदय , में निस्निलिखित पत्र सभा पटल पर रखता \mathbb{R} क्ळियं:—

- I. A copy each (in English and Hindi) of the following papers, under subsection (1) of Section 619A of the Companies Act, 1956:-
 - (a) Thirty-fourth Annual Report and Accounts of the Gujarat State Seeds Corporation Limited (GSSC), Gandhinagar, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 4496/15/11]

Pradesh Agro Industries Corporation Limited, Shimla, for the year 2008-09, together with the Auditor's Report on the Accounts and the comments of the

Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 4355/15/11]

(ii) (a) Twenty-third Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1992-93, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 4353/15/11]

- (iii) (a) Forty-sixth Annual Report and Accounts of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2007-08, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 4354/15/11]

- (iv) (a) Thirty-ninth Annual Report and Accounts of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2007 08, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (c) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4227/15/11]

- III. A copy each (in English and Hindi) of the following papers,
 under Section 29 of the National Dairy Development Board Act
 1987:-
 - (a) Annual Report and Accounts of the National Dairy

 Development Board,

 Anand, for the year 2009-10, together with the Auditor's

 Report on the Accounts.
 - (b) Review by Government on the working of the above $\ensuremath{\mathsf{Board}}$.

[Placed in Library. See No. L.T. 4542/15/11]

IV. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report of the Coastal Aquaculture Authority, Chennai, for the year 2009-10.
- (b) Annual Accounts of the Coastal Aquaculture Authority, Chennai, for the year 2009-10, and the Audit Report thereon.
- (c) Review by Government on the working of the above Authority.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 4352/15/11]

- I. Report and Accounts (2009-10) of Andhra Pradesh State Irrigation Development Corporation Ltd., Hyderabad and related papers.
- II. Report and Accounts (2009-10) of Maulana Azad Education Foundation, New Delhi and related papers.
- III. Report and Accounts (2009-10) of NCA, Indore and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT PALA): Sir, I lay on the Table -

- I. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) of Section 619A of the Companies Act, 1956:-
 - (a) Thirty-sixth Annual Report and Accounts of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above

[Placed in Library. See No. L.T. 4377/15/11]

- II. A copy each (in English and Hindi) of the following papers:-
 - (a) Annual Report of the Maulana Azad Education Foundation, New Delhi, for the year 2009-10.
 - (b) Annual Accounts of the Maulana Azad Education Foundation, New Delhi, for the year 2009-10 and the Audit Report thereon.
 - (c) Review by Government on the working of the above Foundation.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 4378/15/11]

- III. (a) Annual Report and Accounts of the Narmada Control Authority (NCA), Indore, for the year 2009-10, together with the Audit Report on the Accounts.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4497/15/11]

MESSAGE FROM LOK SABHA

The Finance Bill, 2011

MR. CHAIRMAN: Message from the Lok Sabha.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Finance Bill, 2011, as passed by Lok Sabha at its sitting held on the 22nd March, 2011.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI N.K. SINGH (Bihar): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (2010-11):-

- (i) Thirty-second Report on 'National Rural Health Mission' relating to the Ministry of Health and Family Welfare;
- (ii) Thirty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifteenth Report (Fifteenth Lok Sabha) on 'Loss of Revenue due to Short Levy of Tax, Incorrect Classification of Excisable Goods and non-fulfillment of Export Obligation' relating to the Ministry of Finance (Department of Revenue); and
- (iii) Thirty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventeenth Report (Fifteenth Lok Sabha) on 'Conservation and Protection of Tigers in Tiger Reserves' relating to the Ministry of Environment and Forests.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON WATER RESOURCES

DR. GYAN PRAKASH PILANIA (Rajasthan): Sir, I lay on the Table lay

on the Table, a copy (in English and Hindi) of the Sixth Report of the Department-related Parliamentary Standing Committee on Water Resources (2010-11) on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (Fifteenth Lok Sabha) on 'Demands for Grants (2010-11)' of the Ministry of Water Resources.

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the Seventh
Report of the Department-related Parliamentary Standing Committee on
Urban Development

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ASHWANI KUMAR): Sir, I, on behalf of Kumari Selja, make a statement regarding status of implementation of recommendations contained in the Seventh Report of the Department-related Parliamentary Standing Committee on Urban Development on Demand for Grants, for the year 2010-11, of the Ministry of Housing and Urban Poverty Alleviation.

Status of implementation of recommendations contained in the Fifth

Report of the Department-related Parliamentary Standing Committee on

Agriculture

and

Status of implementation of recommendations contained in the Ninth
Report of the Department-related Parliamentary Standing Committee on
Agriculture

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI HARISH RAWAT): Sir, I make the following statements regarding:-

- (i) Status of implementation of recommendations contained in the Fifth Report of the Department-related Parliamentary Standing Committee on Agriculture on Demand for Grants, for the year 2009-10, of the Ministry of Food Processing Industries.
- (ii) Status of implementation of recommendations contained in the Ninth Report of the Department-related Parliamentary Standing Committee on Agriculture on Demand for Grants, for the year 2010-11, of the Ministry of Food Processing Industries.

SHORT DURATION DISCUSSION

Issues arising out of the statement made by the Prime Minister on the

18th March, 2011 on the newspaper report on payment of 'cash-for-votes'

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Sir, I am extremely grateful to you for permitting me to initiate a discussion under rule 176 on all issues arising out of the Statement of the hon. Prime Minister made in this House on 18th March, 2011. The Statement was, Sir, in the context of the publication of reports in relation to the cash-for-votes issue and a subsequent report that had appeared quoting a cable sent by a U.S. diplomat to his

Government. Sir, this issue has been brought to the centre stage by the issuance of this cable and its publication.

The larger issue, if you look at it, squarely is an issue of political corruption. It is squarely an issue where the lifeline of the Indian democracy and Indian parliamentary democracy is accountability, its majority in the Lok Sabha, and it is on the strength of that majority that the Government of the day gets its mandate to rule the country.

If somehow the process of procurement of that majority is subverted, then we hit at the very root of the Indian democracy. I regret to say, Sir, in recent years, in recent memorable history, this has not happened once but it has happened twice. Therefore, this issue can neither be under-estimated nor understated. On both cases we saw, the 1993 episode and the 2008 episode, that the Government of the day did not have a majority in the House. Therefore, we had a situation where bribes and inducements were offered to the MPs to cross floor. In support of that, it was not only mere allegations, it was hard evidence, extremely hard evidence which was sustainable in any court of law. Yet, we spent years and years by some process trying to subvert that hard evidence so that the truth itself could be concealed.

Sir, some people referred to 22nd July, 2008 as a sad day for the Indian democracy. Their reasons of sadness I do not share. Their reason was that money was displayed in one of the Houses of Parliament. Sir, if bribe moneys are displayed and an exposure takes place, it should really hurt the conscience of each one of us sitting here. So, I reiterate, Sir, that it was a sad day not because moneys were displayed, it was a sad day for the Indian democracy because moneys were being paid to MPs in order to convert a minority into a majority.

Sir, the hon. Prime Minister in his Statement on 18th March has given his reaction to both the WikiLeaks cable as also the incident. It is his reaction to the entire set of events unfolding from that. I must confess that his reaction has disappointed us. Sir, is it on the Government's agenda, is it on the Government's priority that

corruption should be uprooted from the system? Sir, are we losing our touch with the common man who at every stage, when he is getting an opportunity in this country, is talking in terms of corruption? And one of the biggest problems he refers to is how corruption can be uprooted from the system. It is popularly believed, Sir, that corruption will follow Newton's gravitational laws. It does not spread at the grassroots. It starts from the top, and then starts moving downwards. If the top decides to correct itself, I have not the least doubt that then we can act as role models, as far as rest of the society is concerned. Therefore, the very essence of political corruption in this country has to be addressed. Sir, do we have in this House the honesty, at least, today, two-and-a-half years after this incident, to state and confess that what had happened was a gross impropriety? Unless we come to that conclusion, we will never be able to uproot this evil. What we have seen in the last two-and-a-

half years, Sir, and this is not new to this country that you will have one-by-one efforts being made to cover up this truth. And, when I address the hon. House, through you, Sir, I will refer to each one of them. The hon. Prime Minister has said that the Cable is unverified and unverifiable. Sir, it is a fact that before the WikiLeaks Cables started appearing in the media globally, the United States Government had cautioned every relevant State and every relevant nation that the entire storehouse of their diplomatic communications had been broken into and, therefore, these were likely to surface and the publication could create an embarrassment world over. It is not that somebody domestically in India has fabricated a document. If the Government of India wants to verify, and if you have the honesty of purpose wanting to verify, these are verifiable because some of the contents of this and the evidence emanating out of this is a very strong corroborative evidence in a criminal case between a bribe-giver and a bribe-taker. You have agreements with several countries, including the United States for legal cooperation. It is on the strength of those that we go and ask foreign States that even if crime is committed in my territory and the evidence is available either in your territory or for a person in your territory then on the strength of this legal cooperation, please make this evidence available to us. We have legal systems in place. The world is not an uncivilized place any more. You do not escape from the crime merely because you have crossed the geographical boundaries of the State or a witness has crossed over. There are methods of getting that statement verified. We don't try anyone of those efforts. On the contrary, we say, 'these are unverified and unverifiable'. But before I come to this Cable, Sir, let us, first of all, relate back to July, 2008, and try and recollect what really is the truth. The contents of this Cable and the evidence which emanates out of it, I concede, is corroborative. It merely has to corroborate the principal evidence which is already there and available in India. The Left Front parties, in July, 2008, had withdrawn support. After the support had been withdrawn, UPA-I was now

a minority Government. This minority now had to be converted into a majority.

A twofold strategy is adopted for that purpose. Sir, I would like, as far as possible, to refrain from taking names so that you do not have to correct me if I fall into the error of doing that. So, the first part of the strategy is, there is a case, rightly or wrongly, let me assume for the present purposes, wrongly, pending of a case against a senior leader of a political party. In July 2008, the approach of the CBI changes, the affidavit of the CBI changes. Therefore, the opposition of that political party because of this act of courtesy that you extend to its leader also changes and they decided now that instead of opposing this Government, they will support this Government. So, the first gap between majority and minority in July 2008 when the Left withdrew support is

made up by the change of stance of this political party. It is a political development. Even if I want to complain I can make a grievance politically but I cannot go beyond that. But you are still short of numbers. How is this shortage of number now to be covered up? The hard reality and the hard truth is that this shortage is now covered up by a retail purchase of parliamentarians. ... (Interruptions)...

SOME HON. MEMBERS: No. ...(Interruptions)...

MR. CHAIRMAN: Please, \dots (Interruptions)... Please allow the discussion to proceed. \dots (Interruptions)... Please, \dots (Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): When he says it is a retail purchase of parliamentarians that is their case. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU (Karnataka): This is the subject matter of discussion. ...(Interruptions)...

MR. CHAIRMAN: Hon. Members, please allow the discussion to proceed. ...(Interruptions)... Please. ...(Interruptions)... You will get an opportunity to speak. Please, continue.

SHRI ARUN JAITLEY: I am grateful to you, Sir. The first task is, to identify the vulnerable. That is the first task which is done. Delimitation had taken place, some constituencies had changed characters, some had disappeared, some reserved had become unreserved, unreserved had become reserved, there were some not likely to get nominated in the 2009 elections by their parties. So, across the board, look at various political parties and identify the targets. After you identify the targets, then, obviously, those who are in the game of hunting, for those who were willing to oblige are let loose. And from what transpires thereafter it is absolutely clear that you used the inducement of money, maybe, some other inducements. Sir, we live in a country where the Father of the Nation had a huge emphasis

as far as the purity of means is concerned. The target was not that I must get a majority come what may, the target...(Interruptions)...

श्री प्रभा ठाकुर (राज्ञस्थान): सर, ये mislead कर रहे हैंं ...(व्यवधान)...

SHRI M. VENKAIAH NAIDU: Sir, such types arguments should not be given in the House. \dots (Interruptions)...

MR. CHAIRMAN: This is not going on record. ...(Interruptions)... वेंकेया जी:, बैठ जाइए। SHRI M. VENKAIAH NAIDU: What is this going on, Sir? ...(Interruptions)... What is this *? ...(Interruptions)... Please remove it from the record. ...(Interruptions)...

MR. CHAIRMAN: It is not going on record. ...(Interruptions)... The hon. Leader of the Opposition is speaking. ...(Interruptions)... Venkaiahji, please allow the discussion to proceed. ...(Interruptions)... वेंक्रेया जीः, आपबैठ जाइए। ...(व्यवधान)...

SHRI M. VENKAIAH NAIDU: Morning and evening they are...(Interruptions)...

MR. CHAIRMAN: Venkaiahji, please allow the discussion to proceed. Please...(Interruptions)... I request all the Members to allow the discussion to proceed. Mr. Venkaiahji, please ...(Interruptions)... Mr. Ahluwalia, please ...(Interruptions)... please allow the hon. Leader of the Opposition to proceed. ...(Interruptions)...

SHRI S.S. AHLUWALIA: If you allow unwanted and irrelevant remarks to go, then, there is a problem. Why don't you remove it from the records?

MR. CHAIRMAN: It is not on record. ...(Interruptions)...

Please...(Interruptions)... That's enough. Please sit down. Please continue, Mr. Jaitley.

SHRI ARUN JAITLEY: The Government and all those who support this position of what happened have to ask themselves just two questions. The first question is: why did the political party which support you for the limited purpose during the debate and that vote and not thereafter, why did it support you? Is it not a fact that a large number of individual MPs belonging to political parties decided to cross vote for the purposes of this vote? Members of Parliament, Sir, were complaining in and out of the House, in the Central Hall, elsewhere in this building that approaches are being made to them. They were complaining that they were being approached with large offers.

DR. E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Eighteen BJP MPs were involved in for cash for query.

MR. CHAIRMAN: Dr. Natchiappan, please, it is not your time. Please

continue, Mr. Jaitley.

SHRI ARUN JAITLEY: Much is being made out of the three MPs who decided to at great personal risk as whistle blowers. Now, three of them who were offered, decided to stand out. They refused to succumb to those temptations. Whoever was approaching them, they led him up the garden path and then came and made an exposure what actually was happening. Today, I find, Sir, as part of this whole operation, those who are friendly to this methodology of procurement the majority or this entire process of exposing this were banished by the political party and its leaders

^{*}Not recorded.

to which these three MPs belonged. Obviously, these three MPs deserve to be complimented because these three MPs were the ones who stood out and said, 'we refuse the offer.' If these three MPs inform their political colleagues, if these three MPs get in touch with some investigative journalist, that is very improper because those who were being offered bribes decided to act as whistle blowers and expose it and because these three did it, therefore, treat this entire operation as tainted. This is the entire argument being given. And what is the material? Sir, I am not going to place it in detail because this is not the forum to do it. You have a material only in one test case. There were dozens of such cases which were taking place because dozens of people had in fact cross voted. And in one case which gets exposed, what is the material? One representative goes to these three MPs, makes an offer of cross voting, recorded on camera. These MPs drive down to another gentleman's house. Somebody on their behalf comes up to their house again recorded on camera with actual catch. The conversations are recorded on camera. The delivery of money is recorded on camera. Sir, circumstances never lie. When the money is being delivered, the first question will be: who is this man who has come to deliver the money? Check up his credentials. Your entire Parliamentary Committee Report at page 373 and 374 gives these credentials. A letter of introduction for this courier of money, for some other purpose given by the people on whose behalf he came, is before the Committee. So and so is my Secretary or political secretary. It is a signed document and do we expect that this kind of a evidence which shows the relationship between those who are acting on behalf of the bribe givers and the courier of money should be disbelieved and that this entire incident was being enacted? There are signed documents. Forget the camera, forget the video recordings. Cameras don't lie so easily. There are signed documents by both the persons on whose behalf he came as also the courier who came with their signatures giving their identities and relationships which are before this Committee. When he delivers the money he asks these MPs, 'Please speak to my master.' The phone calls are recorded. The telecom records show from which number to which number at that time the calls were made. All this was not being engineered. With this kind of overwhelming evidence, there are, Sir, records, the telecom records, the records of activities, letters of introduction, these are almost like documentary confessions which give you the identity of the courier who came to deliver the money. And then we are being told, 'let's over-look this, maybe the sting operation was managed by somebody.' This, Sir, was a whistle blowing operation. I saw an argument being addressed yesterday in one of our electronic media. How did the Members of the Party to which I belong know in advance that the sting operation is being conducted? The answer is very simple. My MPs were being approached. My MPs, therefore, were complaining and if my MPs therefore, inform a media

organization and my MPs inform the party, that is the logical course of conduct. What is wrong in that? What is the conspiratorial in them? The victims are complaining to the media, the victims are complaining to their own parties that this is being done. This was the logical course of normal human conduct and with this kind of an overwhelming evidence you have a situation where then, the evidence which is presented. So, you have the couriers, the negotiators, the telephone talks, the video recordings, the documentary evidences. Forget oral evidences, men may lie. All these facts don't lie. And then, what do they do? In order to create the shamest defense of them all, put up a fake defense that somebody came to my party's office - the courier and from there he took the money and therefore, this was a made up exercise. Sir, there is a huge difference between truth and falsehood. Falsehood falls apart, truth holds together. So, this was the evidence presented to the Parliamentary Committee. Now, little did they realize that one of the MPs - I regret, Sir, I will have to name the MP because I am not casting an aspersion on him - Mr. Argal, they showed these couriers surreptitiously going into his house and said he was sent by the BJP. Little did they realize that when they sent him in, that camera unfortunately recorded the hoarding outside his house.

And, the hoarding outside his house was congratulating Mr. Argla for exposing the cash-for-vote scam. It was, obviously, recorded after the cash-for-vote had taken place. Lying, fabricating evidence, and all such things were happening in broad day light, and we are, now, being told that this operation by the channel should be disbelieved. In the face of this, what has happened? The country is asking a question, a very legitimate question. In 1993, moneys were taken and, in fact, deposited in a bank account. The trail was left behind. And, a judgement — in my respectful opinion, at some stage, should be relooked at — diluted the gravity of that offence. There is a strong opinion that the judgement is erroneous. But it is a judgement, nonetheless. Therefore, the gravity of an offence against Indian democracy was diluted. This time around the evidence was so strong that even the 1993 judgement, the subsequent judgement, may not come

to their rescue because the offence of bribery had taken place outside the House. You, now, had a situation where you, again, for the last two to two-and-a-half years, have been attempting to cover all this. We had a Parliamentary Committee. The statement of hon. Prime Minister is in two parts. In the first part, the hon. Prime Minister says, "The allegations of bribery were investigated by a Committee, constituted by the Fourteenth Lok Sabha. The Committee had concluded that there were insufficient evidences to draw any conclusion of bribery". So, now, we are being told that the Committee said there was not sufficient evidence of bribery. Subsequently, the Prime Minister says, "From my party and the Government, nobody was involved." Let us test it, Sir. Criminality is ordinarily determined by

investigators and courts. It is not determined by parliamentary majorities. Parliament can only investigate what happens within the precincts of the House, and in relation to its Members. The Committee, therefore, should never have been, in a case of this kind, divided. But, regrettably, it was. Three Members took a view, which is, probably, closer to the view that I hold. But, let me ignore that view for the moment. What did the other four who supported the Government all of us supported the Government in that vote - said? Did they say that they were closing that case for want of evidence, and bribery was not made out? I will just read out two-three paragraphs, in total about 8-10 sentences, from page No. 47 the Committee's report, fourth paragraph, "Taking the statement, made by Shri Singh before the Committee at face value, the talk of money in the context of Shri Argal joining the Samajwadi Party, the Committee feels that a person of Shri Singh's eminence and standing should not have involved in such a shenanigans". The four UPA-supporting Members are saying this. "Besides, the critical juncture, at which the conversation took place, the very thrust of the conversation has a tendency to raise doubts about the conduct of Shri Singh vis-a-vis his endeavours to facilitate defection of Members to his party in violation of the provisions of the Tenth Schedule." They, now, come to the gentlemen who received the courier. His name was Mr. Saxena. "The Committee has already commented upon the convincing nature of Shri Saxena's testimony before the Committee. Shri Saxena might not be telling the truth when he said that he is no longer in appointment of Shri Singh. He might also not be telling the truth." So, they doubt the veracity of everything that he says. "As regards Shri Sanjeev Saxena, the Committee is also constrained to observe that there are many loopholes in his testimony. He conceded having given money to the three Members on 22nd August, 2008 at the residence of Shri Argal...." It should actually be July. "As he could not have denied the veracity of the tapes provided by the CNN-IBN showing him deliver the money. The clarification sought to be provided by him in this regard are not convincing at all." Now, Sir, please read the statement in contradistinction to what the hon. Prime

Minister has said. I reiterate, the Prime Minister's Statement is: "The Committee had concluded that there was insufficient evidence to draw any conclusion of bribery." Now, what does the Committee say? It says, "Shri Saxena was a bribe giver, wittingly or unwittingly. He, therefore, does not enjoy immunity under article 105(2) of the Constitution. He did not know whether the Members were whistle blowers. Hence, he could very well be giving bribe with a view to influencing the Members in their parliamentary conduct. Several posers have come up before the Committee.— Now, this is where the Committee starts doubting. They hold him to be a bribe giver, and, then, say, — "why did he come?" Did he come at the behest of 'A', 'B' or did he come from the Ashoka Road BJP Office? That video, shot days after the event, showed a hoarding

congratulating Mr. Argal for blowing the cash- for- votes scam. They go through all these possibilities and say, "therefore his role in the matter needs to be investigated further." And, in the final recommendations - this is the conclusion - it says, "Saxena plus Hindustani, plus Kulkarni-their role should be referred to an investigating agency for further investigation. Now, Sir, what has the Committee said? It said, three Members, dissenting, have said, "A larger case of bribery is made out." The majority of four says, "One of them was indulging in the shenanigans, talking of money, inducing people to defect." Talking of money and inducing them to defect and here we say that there is insufficient evidence of bribery. The other one, they say, does not even have the privilege of article 105(2). His testimony does not inspire confidence; he is making unconvincing statements. He is a bribe giver, wittingly or unwittingly. At whose behest? Let the Police investigate. In the face of this, how can the hon. Prime Minister- with utmost personal respect and regard for him, I would say— tell this House that the Committee had concluded that there was an insufficient evidence of bribery. Quite to the contrary, Sir, the Committee had said, "That one was talking of money, indulging in shenanigans; the other was, wittingly or unwittingly, a bribe giver. At whose behest? It needs to be investigated." This is what the House should have been told. What does now the Wikileaks say, Sir?

MR. CHAIRMAN: I am afraid, the hon. Member's time is...

डा . प्रभा ठाकुर : सभापति जी , किसनी देर तक हम यह * कहानी स्सेंगे ? किसनी देर और स्सेंगे ?...(वृद्यवधान)...

SHRI M. VENKAIAH NAIDU: It is an important issue, Sir. ...(Interruptions)...

MR. CHAIRMAN: All right. Please continue.

SHRI ARUN JAITLEY: Sir, I take the hint from you. I will try and conclude.

MR. CHAIRMAN: Thank you. ...(Interruptions)... Silence please. ..

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Sir, I have a point of explanation under rule 239 if you permit me, Sir. The Leader of the

Opposition has yielded. Since the Leader of the Opposition is on this subject, the latest news which has now come out on all news channels, on this very issue, is that the entire matter of cash-for-votes. ...(Interruptions)...

SHRI S.S. AHLUWALIA (Jharkhand): Quote the rule.

SHRIMATI JAYANTHI NATARAJAN: Rule 239. ...(Interruptions)... Mr. Chairman has permitted me and he has yielded. What is your problem?

MR. CHAIRMAN: Which rule are you citing? ...(Interruptions)...

^{*}Expunged as ordered by the Chair.

SHRIMATI JAYANTHI NATARAJAN: Sir, this is rule 239. I am seeking an explanation, with your permission.

MR. CHAIRMAN: He hasn't finished yet. Please let him finish.

SHRIMATI JAYANTHI NATARAJAN: Sir, through you, I am seeking an explanation, whether the hon. Leader of the Opposition is aware that the latest news regarding the cash-for-votes issue is that the entire thing was a sting operation, mounted by his party and these are recordings given which were never to the Committee. ...(Interruptions)... This is exposed by Tehelka. ...(Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: Is he aware of it? ...(Interruptions)...

SHRI S.S. AHLUWALIA: What is the point of order? ...(Interruptions)...

MR. CHAIRMAN: Don't interrupt a speech? ...(Interruptions)... Don't interrupt a speech. ...(Interruptions)...

SHRI S.S. AHLUWALIA: What is the point of order? ...(Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: Sir, the issue is that the Leader of the Opposition should explain whether he is aware of the news report put off by Tehelka that the entire operation was done with the knowledge of the BJP and that this was a ...(Interruptions)...

MR. CHAIRMAN: Please. ...(Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: Sir, excuse me; please permit me to raise it.

 $\ensuremath{\mathsf{MR}}.$ CHAIRMAN: Jayanthiji, please allow the discussion to proceed.

SHRIMATI JAYANTHI NATARAJAN: Sir, I am not stopping it. I am raising a question under the rules of the House for him to explain. $\dots(Interruptions)\dots$

MR. CHAIRMAN: You have raised the question. \dots (Interruptions)... Now, that's all. \dots (Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: Sir, let him explain. Tehelka has put

it out just now. ...(Interruptions)...

MR. CHAIRMAN: That's all right. You have raised the question. ...(Interruptions)... आप 首都 可認可 Jaitleyji, please proceed. ...(Interruptions)... Please. Please. That's all right. ...(Interruptions)... You have not been permitted by the Chair. ...(Interruptions)... Please, please. Yes, Jaitleyji, please continue.

SHRI ARUN JAITLEY: Sir, I am extremely grateful to my hon. friend for raising this point of order for clarification. Sir, I am quite conscious of the fact that the Government is in a very

serious difficulty on this. And, not only is it in a serious difficulty over the manner in which it procured this majority. ...(Interruptions)...

AN HON. MEMBER: Not now. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Okay; at that time. ...(Interruptions)...

MR. CHAIRMAN: No; no. Please. Please go ahead.
....(Interruptions)... Please go ahead.

SHRI ARUN JAITLEY: Sir, at times, even Freudian slips are helpful. My learned friend has asked whether we are aware of it. I have not seen any such publication but now that you have raised it, I am quite conscious that investigators, friendly to the Congress Party, are at work to save it, and let me make that point good. Let me make that point good. In the middle of a debate, Sir, she raised it - and I am not saying that they are interfering; India is a free country with free expression. You are now addressing an argument. Please don't look at the video recording which shows the negotiator negotiating money; don't look at the courier carrying the money; don't look at the telephone records or the identity of that courier; don't look at the persons who cross-voted; but because three Members of Parliament belonged to the BJP, they informed their Party leaders as to what is happening and they informed the media organization to please expose this. Therefore, the whole operation must be tainted and therefore the entire evidence must be seen to evaporate. Now, if Congress-friendly investigators in some journal or say some channel do it, let me tell you, the last organization which has the locus standi to question sting operations is the organization which has carried the latest sting on your behalf, because, ever since their birth, they have only carried sting operations. So, let them not therefore start justifying an argument that sting operations per se are questionable because somebody is a whistleblower and an information provider. ...(Interruptions)...

MR. CHAIRMAN: Please. Jaitleyji, conclude.

SHRI ARUN JAITLEY: Sir, this was the deviation because I was invited into it by my

friend.

Sir, I now come to the question of the WikiLeaks. What is its role? While we were looking at only one case and cases of MPs, you suddenly find a new set of dramatist personnel appearing. A cable per se may be no evidence but then there is a diplomat. We have to see the content of what he writes, and there are enough provisions in our law and in our legal assistance treaties with the United States where this is good evidence. He says, "I saw the rogue war-chest. It was shown to me. The money is being stacked up." That is the evidence. "I saw the conspirator who told me, 'we intend to pay to X, Y and Z'." That is evidence. Those conspirators confessed to him when the conspiracy was on, not years later. That is evidence. And, therefore, treat this as

corroborative evidence to this larger conspiracy which was on at that time. And you will find, Sir, that this is a case which must be taken to its logical conclusion; even the larger question which my friend has raised that bribe-giving must be pardoned because the victims of bribe-giving were the complainants and the complainants are not good people, at least, people whom they don't politically agree with.

Sir, the second link of the Prime Minister's statement, which is a very important link, relates to the facts where the hon. Prime Minister says - I am just referring to two sentences out of that whole statement - "How did the people respond to these allegations?" In the General Elections, the Opposition parties repeated the allegations of bribery in the trust vote. He said, 'How did the people respond?' And then, the hon. Prime Minister says that this is the voting pattern and this voting pattern indicates that the people exonerated us.

Sir, it is a very serious question of public morality, or a question adverse to public morality, which the hon. Prime Minister has raised. The question is, does electability or populism condone criminality? Because of the fact that you are elected by the people, must the due process of law come to an end? Bribegiving is an offence; bribe-taking is an offence. If the Prime Minister is right, then logically, the converse of what he says must also be true. If people had rejected him, would the offences stand proved without going through a due process? The 1989 elections were contested only on the issue of Bofors. People had rejected the then government. Can we say that it indicted everybody individually who had lost in the elections? Obviously, these operate in different spheres; electability and criminality operate in different spheres. If we start rationalizing this argument, every mafia or criminal who gets elected will say, "I have been supported by and exonerated by the court of the people, and therefore, the case against me should now logically disappear".

Sir, I take this opportunity to raise a larger issue. We have been concerned and the country expects to know from us why people with dubious records enter legislative bodies

and why we don't bring legislative and constitutional changes in this regard. We have been debating this. We have still been unable to provide a legal mechanism by which we can ensure this. Or, the best we say is, the parties will try not to put up such candidates. We have not worked out as to how this can be done. If this argument is taken to its logical conclusion, it will provide rationality to something which is improper and immoral. I only hope when the hon. Prime Minister today addresses us, he retracts from the position as it appeared from his original statement.

Sir, finally, all I can say is, we went through a process where a majority $$\operatorname{\mathsf{was}}$$ procured in this manner. Today, we are in a situation where we have to confess at least one

3.00 P.M.

thing that there is a strange and unparalleled power that truth has. Truth not only has the power, but also has a tenacity that it keeps knocking till such time that it vindicates itself. What happened in 2008 was a fraud on India's democracy, the manner in which the Vote of Confidence was procured through cross-over of MPs who were induced by this pattern. And each such reminder, like the publication of the WikiLeaks cable, is only reminding us, who are all managers of Indian democracy sitting in these Houses, that the country is expecting us to come out in much better glory than in which they see us today. I hope, Sir, we take this opportunity and respond accordingly.

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Mr. Chairman, I am grateful to the hon. Leader of the Opposition for raising this discussion. The discussion, Sir, is on the Prime Minister's statement. This is Parliament yet I acknowledge the fact that he cannot forget he is a lawyer and, therefore, try to prove a case that does not exist, produce evidence which should be rejected by the junior-most Magistrate in the country, and most importantly, avoid answering certain inconvenient questions. What did the Prime Minister say? The Prime Minister said that in an open vote taken on the floor of the House, Government won the confidence of the Lok Sabha by 275 votes for and 256 votes against. There were allegations of bribery and the Prime Minister said that the allegations of bribery were investigated by a Committee constituted by the 14th Lok Sabha, and then the Prime Minister says - this is the nub of the issue - the Committee had concluded there were insufficient evidence to draw any conclusion of bribery. One can disagree with this conclusion but one cannot call it, as hon. Leader of the Opposition said elsewhere although used different words here, 'the Prime Minister has been economical with the truth'. I heard you said that. For some reason, you did not repeat it here. Here is a Report. You read portions of the report and say bribery is proved. I will read many more portions of that report and show to you that the Committee said we are not able to draw any conclusion. You can argue this until all your Members are tired of applauding you; I can argue this side of the case until all my Members

are tired of applauding me. We can still continue to disagree. But that doesn't mean that the statement was economical with the truth. We read from the same report. You wish to draw a conclusion; we have drawn a conclusion. Who will decide whether there was bribery or not? And I will come to that in a moment. All this furore was created; no case was registered and no investigation is taking place. Why did you not pause to ask some simple questions? I will deal with that, Sir, in a few minutes. But let me first go to the report. I will deal later on with other rhetorical flourishes of my dear friend, hon. Leader of the Opposition. But let us deal with what the report says. The report deals with the evidence. ...(Interruptions)...

- SHRI S.S. AHLUWALIA: Sir, I have a point of order. ...(Interruptions)... Listen to me. ...(Interruptions)... Sir, the Home Minister ...(Interruptions)...
- MR. CHAIRMAN: Just one minute. Which Rule are you quoting? ...(Interruptions)... Ahluwaliaji, what Rule? ...(Interruptions)...
- MR. CHAIRMAN: Ahluwaliaji, under which rule, you are asking?...(Interruptions)...
 - SHRI S.S. AHLUWALIA: Sir, what I am saying...(Interruptions)...
- SHRI MANI SHANKAR AIYAR (Nominated): Sir, I strongly object to Mr. Ahluwalia being given the privilege which was denied to our Members...(Interruptions)...
 - MR. CHAIRMAN: Which rule are you quoting?
- SHRI S.S. AHLUWALIA: Sir, I am making a submission. Please hear me out and give your ruling ...(Interruptions)...
- MR. CHAIRMAN: But, should you interrupt the discussion? ...(Interruptions)...
- SHRI MANI SHANKAR AIYAR: Why are you listening to him? Under what rule, are you listening to him? ...(Interruptions)...
- MR. CHAIRMAN: One minute please...(Interruptions)... आप बैठ जाङ्ग। ...(व्यवधान)...
- SHRI S.S. AHLUWALIA: Sir, I am making a submission which is very important ...(Interruptions)....
 - MR. CHAIRMAN: Why don't you let the discussion continue?
- SHRI S.S. AHLUWALIA: I am not obstructing the debate, but I am making a submission.....(Interruptions).... I need your ruling on that.....(Interruptions)....
- MR. CHAIRMAN: Please, let the discussion continue.....(Interruptions)....
- SHRI S.S. AHLUWALIA: Sir, he is the Home Minister and he is in charge of the Delhi Police.....(Interruptions)....
- MR. CHAIRMAN: This is not relevant to it.....(Interruptions)....
 No, अहल्वालिया जी:, आपबैठ जाइए। ...(व्यवधान)...
 - SHRI S.S. AHLUWALIA: *

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MR. CHAIRMAN: This is not going on record.....(Interruptions)....

SHRI S.S. AHLUWALIA: *

श्री सभापति : अहलुवालिया जीः, आपबैठ जाङ्ग। ...(व्यवधान )...

Chidambaramji, please continue.....(Interruptions)....
*Not recorded.
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SHRI S.S. AHLUWALIA: *

MR. CHAIRMAN: Allow the discussion to continue $\dots(Interruptions)\dots$ We are having a very serious discussion. Please, don't disrupt like this $\dots(Interruptions)\dots$ आप बैठ जाइए , let the hon. Minister continue... $(Interruptions)\dots$

श्री एस.एस. अहुलवालिया : *

MR. CHAIRMAN: Please, आप बैठ जाइए। ...(व्यवधान)... नहीं , आप इंटरिफयर बीःच में ऐसे नहीं कर सकते ...(व्यवधान)... एक मिन्नेट बैठ जाङ्गए। ...(व्यवधान)... Chidambaramji, please continue...(Interruptions)....

श्री एस.एस. अहुलवालिया : *

श्री सभापति : आप बैठ जाइए। This is not relevant to what you are ...(Interruptions)... नहीं , मत कीजिए , this is not relevant.

SHRI S.S. AHLUWALIA: *

MR. CHAIRMAN: Sorry, this is not. going record ...(Interruptions)... This not going on record ...(Interruptions)... Please sit down; आप बैठ जाइए। We have limited time; don't waste it...(Interruptions)... Ahluwaliaji.....(Interruptions)... आपबैठ जाइए। ...(व्यवधान)...

SHRI ASHWANI KUMAR: Sir. ...(Interruptions)...

SHRI P. CHIDAMBARAM: I will give answer. ...(Interruptions)...

SHRI ASHWANI KUMAR: Why is he disturbing? ...(Interruptions)...

MR. CHAIRMAN: Mr. Aiyar, please...(Interruptions)... आप बैठ जाइए। ...(व्यवधान)... Why are you doing this? What is the purpose of this? ...(Interruptions)... आप अपनी जगह पर जाइए। That's not your place. Please, don't speak from there...(Interruptions)...

SHRI MANI SHANKAR AIYAR: He is disturbing the House.

SHRI S.S. AHLUWALIA: He should disclose...(Interruptions)...

MR. CHAIRMAN: You will not demand in this manner. This is not correct. ...(Interruptions)...

SHRI S.S. AHLUWALIA: He is the Minister of Home. ...(Interruptions)...

MR. CHAIRMAN: Ahluwaliaji, you are a senior Member; please don't

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disrupt...(Interruptions)... आप disrupt मत कीजिए We are having a serious discussion...(Interruptions)... please बैठ जाइए ...(व्यवधान )...
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^{*}Not recorded.

- श्री सभापति : आप बैठ जाइए। Please, resume your place. Allow the discussion to continue ...(Interruptions)... No, you can't do this...(Interruptions)....
- SHRI P. CHIDAMBARAM: Ask him to sit down ...(Interruptions)... This is completely unacceptable...(Interruptions)... We have heard him without interruption.
- MR. CHAIRMAN: Please, don't interrupt...(Interruptions).... जब आपकी बारी आएगी तब आप बोलिएगा। ...(व्यवधान)... You can speak when your turn comes...(Interruptions)...

श्री तारिक अनवर (महाराष्ट्र) : यह उत्तर नहीं सुसना चाहते हैं ...(**व्यवधान)...**

- SHRI P. CHIDAMBARAM: Please sit down ...(Interruptions)... I will answer ...(Interruptions)... This is completely unacceptable. This is the practice they are following again and again...(Interruptions)... Please ask the Leader of the Opposition to...(Interruptions)...
- MR. CHAIRMAN: I appeal to the Members of the House to allow the discussion to continue...(Interruptions)...
- SHRI P. CHIDAMBARAM: They have done this again and again...(Interruptions)...
- MR. CHAIRMAN: Please, I appeal to all sections of the House ...(Interruptions)...
- practice SHRI P. CHIDAMBARAM: This is the they follow...(Interruptions)... When you speak, we listen without interrupting, and when Ι speak, you interrupt ...(Interruptions)....
- श्री सभापति : देखिए , आप बैठ जाइए , आप बीच में सवाल नहीं उठा सकते। ...(व्यवधान)...
- SHRI P. CHIDAMBARAM: What kind of...(Interruptions)... You will speak; we will hear you, and when we speak...(Interruptions)...
- **श्री सभापति :** जब आपकी टर्न आएगी , तब आप सवाल उठाइएगा। ...(व्**य**वधान)...
 - SHRI P. CHIDAMBARAM: We listened to the Leader of the Opposition

...(Interruptions)...

MR. CHAIRMAN: This is not correct. ...(Interruptions)... This is not correct. ...(Interruptions)...

श्री तारिक अनवर: सर, इनकी नियत जबाव सुझने की नहीं हैं। ...(व्यवधान)... ये अपनी बाह्य कहकर दूसरों की बाह्य नहीं सुझना चाह्यते हैं। ...(व्यवधान)...

SHRI P. CHIDAMBARAM: This is completely unacceptable. ...(Interruptions)...

श्री रुद्रनारायण पाणि (उड़ीसा): क्यों नहीं सुकेंगे ?(व्यवधान)...

SHRI P. CHIDAMBARAM: This is a tactic. ...(Interruptions)...

MR. CHAIRMAN: Please sit down. ...(Interruptions)...

SHRI P. CHIDAMBARAM: I am not challenging any Opposition. ...(Interruptions)...

SHRI RUDRA NARAYAN PANY: You are challenging. \dots (Interruptions)...

SHRI P. CHIDAMBARAM: I am only pointing out ...(Interruptions)...

MR. CHAIRMAN: Please sit down. ...(Interruptions)... This Short Duration Discussion is being held in response to a specific request made by some Members, led by the hon. Leader of the Opposition. ...(Interruptions)...

श्री तारिक अनवर : ये जबाव सुबने को तैयार नहीं हैं ! ...(व्**यवधान**)...

श्री एस.एस. अहलुवालिया : क्या जबाव नहीं सुब रहे हैं ? ...(व्यवधान)...

श्री सभापति : आपसुन लीजिए। ...(व्यवधान)...

SHRI P. CHIDAMBARAM: You have to listen. ... (Interruptions)...

MR. CHAIRMAN: Therefore, please allow the discussion to continue. I appeal to the hon. Members not to disrupt the discussion. ...(Interruptions)... Now, Mr. Chidambaram, please continue.

SHRI P. CHIDAMBARAM: Sir, let me make a very humble and very respectful appeal. I said this in a private conversation with the Leader of the Opposition. Our apprehensions have always been that the Opposition will make its opening statement, and, when we reply, we are disrupted. This has happened several times. I appeal to the Leader of Opposition, please do not allow this ...(Interruptions)... I said this yesterday and I repeat it today also in a very humble and respectful manner. We must be heard fully as we have heard you. We will hear all your Members. You also hear all our Members. If you have a point to make, make it, and, listen to the reply. I have heard Mr. Ahluwalia's point, and, I will deal with it. ...(Interruptions)... I will deal with it. It is for the Chair to decide, not you ...(Interruptions).... You raised your point, I will deal with it. ... (Interruptions)...

MR. CHAIRMAN: Please allow the discussion to continue. ...(Interruptions)... Don't do this. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Tell me if you are ...(Interruptions)...

MR. CHAIRMAN: Mr. Ahluwalia, you have not been given the floor. $\dots (Interruptions) \dots$

SHRI ASHWANI KUMAR: Sir, this is happening again and again...(Interruptions)... He has been disrupting the House.
...(Interruptions)... The Leader of the Opposition is ...(Interruptions)...

SHRI P. CHIDAMBARAM: This is unacceptable. You have to sit down and listen to me. $\dots(Interruptions)\dots$ Mr. Ahluwalia $\dots(Interruptions)\dots$

श्री सभापति : अहलुवालिया साहब , आप बैठ जाइए। ...(व्यवधान)...

SHRI S.S. AHLUWALIA: Case No. 14 of 2009 is there. ...(Interruptions)...

MR. CHAIRMAN: Please resume your place. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Just tell me, whether you are the controlling Minister of that investigation or not. ...(Interruptions)...

SHRI P. CHIDAMBARAM: When I will deal with what the Delhi Police is doing, I will answer that question. Please sit down.

श्री राशिद अल्वी (आंध्र प्रदेश)ः बीज्ञेपी की आदत है , ये बोलने नहीं देले हैं ...(व्यवधान)...

MR. CHAIRMAN: Please sit down. ...(Interruptions)...

SHRI P. CHIDAMBARAM: The Committee said, "Like all Parliamentary Committees, while enquiring the matter under consideration, the Committee has taken ample care to follow the basic principles of jurisprudence and the canons of natural justice".

I don't think anyone questioned the procedure followed by the Committee, not even the three so-called dissenting Members. They were really not dissenting Members. I will deal with that in a moment. No one questioned the procedure followed by the Committee. After following the procedure, the Committee reached conclusions, which are set out from paragraph 74 onwards. And, then, it deals with each of the dramatist personal, who are allegedly caught on tape, or, in a video, or in a recording, and, in respect of each one of them, the Committee has recorded conclusions.

The hon. Leader of the Opposition read just one part of the Report on page 47 but, I think, he should read many more paragraphs. I am sure, hon. Members are keen to know what the other paragraphs contain. First, the Committee names Mr. Ahmed Patel in paragraph 88 to 93, and, then, the Committee concludes, and, I quote, "There is not an iota of evidence either in the tapes or in any of the depositions made by the

witnesses, who appeared before the Committee, which may conclusively prove Shri Ahmed Patel's involvement in the alleged offer of money to the complainants." This is reiterated in paragraph 141, sub-paragraph 3, and, the Committee concludes, "The Committee is, therefore, of the view that there is practically no case against Shri Ahmed Patel, and, his alleged complicity in the episode is based entirely on presumptions and surmises."

The second person named by the Committee is Shri Rewati Raman Singh, for reasons that the hon. Leader of Opposition knows better, he knows who Shri Rewati Raman Singh is. The

reference to Shri Rewati Raman Singh's role is in paragraphs 94 to 103. In paragraph 101, the Committee says, "taking into consideration the totality of facts and circumstances of the matter, Shri Rewati Raman Singh's admission that "the requisite numbers were made up" and even if the statements attributed to the Member were to be true, these alone cannot be taken as conclusive evidence of his having offered money to the said three Members to vote in favour of the 'Confidence Motion' or abstain from voting in lieu of monetary consideration". In respect of Shri Rewati Raman Singh, the conclusion is, 'there is no conclusive evidence that he offered money to vote or to abstain'. Mark, Sir, the words 'conclusive evidence', there is no 'conclusive evidence'.

The third person named by the Committee is Shri Sanjeev Saxena. His role is dealt with in paragraphs 104 to 111. In paragraphs 108 and 111, the Committee says the following: "After taking into account the totality of the facts and circumstances of the case and the basic norms of logic and reasoning, the Committee are constrained to observe that the deposition of Shri Sanjeev Saxena does not sound convincing by any stretch of imagination. Shri Saxena's deposition appears to be too confusing, incoherent and unclear". I ask the hon. Leader of Opposition: Will anyone pronounce guilt on the basis of deposition which is too confusing, incoherent and unclear? "There are too many loose ends in Shri Saxena's testimony; the surrounding circumstances too throw up a suspicious scenario. The Committee after taking stock of the situation in its entirety, are of the considered view that the role and involvement of Shri Sanjeev Saxena in the matter needs to be further investigated. Since the Committee do not have the wherewithal of an investigating agency, it would be in the fitness of things if the matter is inquired into by an investigating agency". After rejecting his testimony as confusing, incoherent and unclear, yet because of the suspicious circumstances, the Committee say, "Please investigate Mr. Saxena's role. No definitive conclusion of guilt or otherwise".

The fourth person named ...(Interruptions)... Listen to me ...(Interruptions)... I will answer. ...(Interruptions)...

MR. CHAIRMAN: Silence please. ...(Interruptions)... Silence please...(Interruptions)...

SHRI P. CHIDAMBARAM: Please be patient, Arun. ...(Interruptions)...

Please be patient. ...(Interruptions)... You know Sanjeev Saxena better than I do, and I will come to that in a moment. ...(Interruptions)...

SHRI ARUN JAITLEY: He was helping you. ...(Interruptions)...

SHRI P. CHIDAMBARAM: I know. We will find out who he was helping in a moment, ten minutes from now. ...(Interruptions)...

SHRI ARUN JAITLEY: And, then, you completely ignored the finding that he was a bribe giver, wittingly or unwittingly.

SHRI P. CHIDAMBARAM: I will come to that. Ten minutes from now, we will know who he was helping.

Then, the fourth person named was Shri Amar Singh. Paragraphs 112 to 123 and the findings are in paragraphs 114, 120 and 123. "For want of any such recording of the impugned conversation/talk or any other proof with regard to offer of money, it is not possible to come to any conclusion on the veracity of the allegation or otherwise". Underline the words, "not possible to come to any conclusion". "In the instant case, it is not necessary for the Committee to go into the intricacies of the said two documents. The reason being that even if the averments were to be true, going by the cannons of general evidentiary norms, the same cannot be said to lead to any conclusion that Shri Sanjeev Saxena delivered the money to the said three Members as an emissary of or at the instance of Shri Amar Singh". ...(Interruptions)... Just a moment. I am not running away from that. I will tell you what we are doing. "As observed by the Committee, there are several loopholes and gaps in the case under consideration. For instance, the role of Shri Sanjeev Saxena, his activities and whereabouts on the interposing night of 21 and 2 July, 2008 particularly between the period when he left Shri Shahid Siddiqui's house, went to Ashoka Road and from there to Shri Argal's house along with Shri Suhail and another person referred to as 'man in yellow shirt'. And after that "Neither from the tapes furnished by CNN-IBN nor from any material on record has it been possible for the Committee to come to any conclusive finding linking Shri Amar Singh with the delivery of the money to the said two members through Shri Sanjeev Saxena. The Committee are, therefore, of the view that there is no conclusive proof against Shri Amar Singh vis-a-vis the allegations made against him." Again, no conclusive proof.

The next gentleman named is Shri Suhail Hindustani. Does if he continues to be a member of the BJP, I don't know. As far as Shri Suhail Hindustani is concerned, the Committee's finding is given at paragraph 141, sub-paragraph (xvi).

"Shri Suhail Hindustani on his own admission was a volunteer in the 'whistle-blowing operation' and considering the facts and circumstances of the case he does not appear to be above board vis-avis his own manoeuvring in the impugned whistle blowing operation.

Doubts do persist with regard to his role, if any, in arranging for money in question. The matter needs to be investigated by investigating agencies."

Lastly, Shri Sudheendra Kulkarni, who was, once upon a time, a very distinguished member of the inner circle of the BJP leadership. Today, I do not know whether he is in the doghouse or otherwise. And the Committee's conclusion are as follows:

"As regards Shri Sudheendra Kulkarni, the Committee note that on his own admission he masterminded the impugned whistle blowing operation. He also admitted of being an

active votary of the proposal that the money be placed on the Table of the House. The justification put forth by him for conceptualizing the whistle blowing operation have been found to be unconvincing. As facts reveal, Shri Kulkarni facilitated in the giving of bribes to Members."

Now Sir, the final conclusions are in paragraph 168, the recommendation, and the committee says as follows.

SHRI ARUN JAITLEY: What about 141, the conclusion?

SHRI P. CHIDAMBARAM: I have read that.

SHRI ARUN JAITLEY: No, you haven't.

SHRI P. CHIDAMBARAM: I will read any paragraph you want me to read. I have read paragraph 141 and I have read all the sub-paragraphs of 141. ...(Interruptions)...

SHRI RUDRA NARAYAN PANY: Sir, 141. ...(Interruptions)...

SHRI P. CHIDAMBARAM: Mr. Pany, you should read it. ...(Interruptions)... Before you speak out of turn, do us the favour of reading it at least once.

MR. CHAIRMAN: Please, no cross-talk.

SHRI P. CHIDAMBARAM: Paragraph 168.

"The Committee after taking into account their findings and conclusions in the matter (as detailed in paragraph 141 particularly (xiv) to (xvii) relating to the roles of Shri Sanjeev Saxena, Shri Suhail Hindustani and Shri Sudheendra Kulkarni), recommend that this matter may be probed further by an appropriate investigating agency."

Sir, there were dissenting Members. They attached notes of dissent. And what did they say in their notes of dissent? In their notes of dissent, two Members said that the matter must be further investigated. On the main conclusion of the Committee, that the matter requires further investigation, there is no dissent. The dissent is on who should do the further investigation. I think there is a subtle difference between dissenting on further investigation and agreeing on further investigation and saying who should do the further

investigation. Mr. V.K. Malhotra says this. "The Committee recommends to the Speaker, Lok Sabha, to refer to the complaint of so-and-so against Shri Amar Singh and Shri Ahmed Patel to the Chairman, Rajya Sabha, so that their involvement in the episode can be probed by the Ethics Committee of the Rajya Sabha." Investigation must now be conducted by the Ethics Committee of the Rajya Sabha. ...(Interruptions)... Just a moment. ...(Interruptions)...

MR. CHAIRMAN: Silence please. ...(Interruptions)...

SHRI P. CHIDAMBARAM: On page 81, the other Member, Mr. Mohd. Salim, says that it was inter alia mentioned that the Committee was handicapped due to nonavailability of technical and professional expertise and we are recommending unanimously - this is not a dissent, he is affirming the majority - that this matter be probed further by an appropriate investigating agency. And, then, finally, Mr. Ram Gopal Yadav, a distinguished Member of this House, says that it is our clear view that no investigation by an external agency ought to be ordered. Parliament is fully empowered to deal with any exigency. So, what is the dissent? You are counting heads - four and three. Even if you count heads, four is bigger than three. But, in this case, the three heads nodded in agreement with the four. The only difference is, who should conduct investigation. Mr. Malhotra says, further investigation Ethics Committee. ...(Interruptions)... moment.....(Interruptions)...... That is the only thing he says. I can't go better than what he does not say. ...(Interruptions)... He says, by the Ethics Committee. Mr. Salim says, by an investigating agency. Mr. Ram Gopal Yadav says, by the Parliament itself. All seven have agreed that the matter must be further investigated. What is wrong when the Prime Minister says that the Committee did not reach any final or definitive conclusion? This is an absolutely correct statement. ...(Interruptions)... It is the only logical conclusion which can be drawn. ...(Interruptions)...

Sir, an FIR has been registered, FIR no.14 dated 27th January 2009 under Section 12 of the Prevention of Corruption Act and Section 120-B of the Indian Penal Code by the Crime Branch Police Station of the Delhi Police. An FIR has been registered. ...(Interruptions)... Sir, Mr. Ahluwalia should know. If he does not, he should ask his distinguished neighbour to his right. ...(Interruptions)... We are reading the same document. ...(Interruptions)... You draw one conclusion. ...(Interruptions)...

SHRI ARUN JAITLEY: I am sorry. I am not drawing a different conclusion. You are not choosing to read the document.

SHRI P. CHIDAMBARAM: I have read more paragraphs than you wanted me

to read.

SHRI ARUN JAITLEY: I am sorry. Please read the relevant paragraph of Mr. Salim and Mr. Malhotra. Both say that based on the documentary evidence, the Committee has come to a conclusion that Amar Singh indeed was the principal player in the episode. But, you chose not to read it and say that they have not come to a conclusion. ...(Interruptions)...

SHRI P. CHIDAMBARAM: Sir, the final recommendation is, four Members of the Committee constituting the majority said that the matter should be further investigated. The three so-called dissenting Members said that it must be investigated. One said by the Ethics Committee in a

limited way; one said by an appropriate investigating agency. Mr. Salim said that they were unanimously recommending. And the last one, Mr. Yadav, said that no external agency should investigate; Parliament itself can do it. ...(Interruptions)... The point is, this Committee did not reach any definitive conclusion of bribe giving or bribe taking. They said that there is insufficient evidence. No definitive conclusion can be drawn and the matter must be investigated. And, we are investigating the matter. As I said, an FIR has been registered. Legal opinion has been taken from the Director of Prosecution. A case was registered. The money in question was seized. Several journalists of CNN-IBN have been examined. Another member of the CNN-IBN team, a key player, Mr. Siddhartha Gautam, had left India and, therefore, the Delhi Police could not record his statement. But, then, today, there has been a completely unexpected turn of events. ... (Interruptions)... Mr. Siddhartha Gautam has made a statement. ...(Interruptions)... Just a moment. ...(Interruptions)... An unexpected turn of events and I will read what those turn of events are reporting. Further investigation will be done by asking Shri Mahavir Singh Bhagora and Shri Faggan Singh Kulaste to join the investigation. CNN-IBN has also been requested to facilitate recording of statement of Shri Siddhartha Gautam. To examine the sitting MPs of the Lok Sabha, the Speaker, Lok Sabha, will be requested. ...(Interruptions)...

- SHRI S.S. AHLUWALIA: Will you authenticate these documents?...(Interruptions)... Will you authenticate these documents?
- SHRI P. CHIDAMBARAM: I am simply reporting to you what the Police has stated.
- SHRI S.S. AHLUWALIA: Don't report. ...(Interruptions)... Don't report. You authenticate. ...(Interruptions)...
- SHRI P. CHIDAMBARAM: Let me conclude. ...(Interruptions)... Sir, the problem is. ...(Interruptions)...
- SHRI VIKRAM VERMA (Madhya Pradesh): What is this, Sir? ...(Interruptions)...
- SHRI P. CHIDAMBARAM: Sir, the problem is ...(Interruptions)... Sir, he is interrupting me repeatedly. ...(Interruptions)... You people are not allowing me to do that. ...(Interruptions)... You should not

interrupt me. ...(Interruptions)... It is your practice.
...(Interruptions)... It is your practice. ...(Interruptions)...

श्री सभापति : आप बैठ जाइए। ...(**व्यवधान**)... आप बै**ं** ठ जाइए प्रक्षीज़।

SHRI P. CHIDAMBARAM: You are not allowing me to complete it. This is your practice. ... (Interruptions)... This is your practice. ... (Interruptions)...

SHRI S.S. AHLUWALIA: You authenticate the papers. $\dots (\mathit{Interruptions}) \dots$

MR. CHAIRMAN: Let the hon. Minister complete. ...(Interruptions)...

- SHRI P. CHIDAMBARAM: Sir, my experience of the BJP's interruptions. ...(Interruptions)... My experience of the BJP's interruptions. ...(Interruptions)...
 - SHRI S.S. AHLUWALIA: Why do you accuse the BJP? Come to terms.
- SHRI P. CHIDAMBARAM: Please listen. ...(Interruptions)... Are you referring to the BJP or not? ...(Interruptions)...
- SHRI S.S. AHLUWALIA: Whatever papers you are reading, will you authenticate or not?
- SHRI P. CHIDAMBARAM: These are my notes. ...(Interruptions)...

 These are my notes; what am I authenticating ...(Interruptions)... Of course, these are my notes. What are you talking about? ...(Interruptions)... I know my notes. ...(Interruptions)... These are my notes. What have I to authenticate my notes for? ...(Interruptions)...
 - SHRI S.S. AHLUWALIA: You are reading from papers.
- SHRI P. CHIDAMBARAM: I am reading from my notes. ...(Interruptions)...
- SHRI S.S. AHLUWALIA: Your notes are prepared from the new development.
- You authenticate your notes. ...(Interruptions)... You authenticate your notes. ...(Interruptions)...
- **श्री सभापति :** पृत्तीज ...(**व्यवधान**)... अहलुवालिया जीः, आप बैठ जाइए। ...(**व्यवधान**)... आप बैठ जाइए। ...(**व्यवधान**)...
- **श्री रुदनारायण पाणि :** सर ...(व्**यवधान**)... चिद्धिम्बरम साहब काः ...(व्**यवधान**)...
- SHRI VIKRAM VERMA: They related to the so-called new development. $\dots(Interruptions)\dots$
- MR. CHAIRMAN: Please sit down. ...(Interruptions)... पाणि जीः, आप बैठ जाइए। ...(व्यवधान)... पाणि जीः, आप बैठ जाइए। ...(व्यवधान)... No, no; you can't interfere like this. This is wrong. ...(Interruptions)... ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)... आपभीः बैठ जाइए पृष्ठीज्। ...(व्यवधान)...
- **श्री रुद्रनारायण पाणि :** बिहार में क्या हुआ ? ...(**व्यवधान**)...

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    श्री सभापति : आप बैठ जाइए। ...(व्यवधान )...
    श्री भगत सिंह कोश्या रीः (उत्तराखंड ) : सर, ...(व्यवधान )...
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MR. CHAIRMAN: Please continue.

SHRI P. CHIDAMBARAM: Sir, as far as sitting MPs are concerned, we will take steps to request the Speaker, Lok Sabha, to concur on examination of MPs. The CFSL report will also be taken into account; investigation is in progress, and I am told that the investigation will be completed shortly, and based upon what the investigation reveals, a decision will be taken about

what further steps should be taken. It is entirely wrong to say that the matter is not being investigated. The matter is being investigated thoroughly, and it will be taken to its logical conclusion, including taking into account revelations that have been made today. ...(Interruptions)... Sir, I will come to that in a moment.

The hon. Leader of the Opposition said, "Why do you refer to the election results? Do the election results wash out crimes." Answer is 'no'. We do not need to have a debate on that. Election results do not wash out crimes. If you read the Prime Minister's statement carefully, you will realise it. The issue is: Did the Government enjoy the trust of the Lok Sabha or not? Did the Government enjoy the confidence of the Lok Sabha or not? You accused us that we were reduced to a minority; we were converting a minority into a majority by dubious means. Revelations and investigations based on those revelations show — I do not know what they will lead to — revelations made today show that we were always in a majority. The BJP was making a desperate attempt to convert the majority into a minority. ...(Interruptions)...

SHRI VIKRAM VERMA: We have not withdrawn the support.

SHRI Р. CHIDAMBARAM: Sir, when the Prime Minister. ...(Interruptions)... Sir, the revelations made today ...(Interruptions)... And I tried the BJP ...(Interruptions)... I tried the BJP leaders ...(Interruptions)...

MR. CHAIRMAN: Silence, please. ...(Interruptions)... Silence, please. ...(Interruptions)... बैठ जाइए। Silence, please. ...(व्यवधान)... बैठ जाइए। ...(व्यवधान)...

SHRI P. CHIDAMBARAM: The issue is, what the prime Minister said was: "We always enjoyed the trust of the Lok Sabha. You made allegations in the Lok Sabha. We proved the majority in the Lok Sabha.

[MR. DEPUTY CHAIRMAN in the Chair]

You went outside and made the same allegations before the people. We enjoy the trust of the people. We came back with 61 more votes. Your vote was reduced. Please read it in the context. Don't distort a

statement. The Prime Minister never said that a vote washes away crimes. The Prime Minister was talking about trust. We must enjoy the confidence of the House in the Lok Sabha. We must also enjoy the confidence of the people outside. The question was, "Did we then enjoy the confidence of the Lok Sabha?" The answer was, "Yes, 275 to 256". The question was, "Did we enjoy the confidence of the people?" The answer was, "Yes, we came back with 201 seats and you were reduced to 118 seats." That is the context of the Prime Minister's statement. Certainly, the Prime Minister was not saying that if you win an election,

crimes are washed away; if you lose an election, crimes are proved. Wherefrom do you get this distorted, pervertese interpretation of a simple statement that is based on trust? We were talking about trust, trust of the House...

श्री विजय कुसार रूपाणी (गुजरात)ः गुजरात में भीः चुनाव जीहा गये ...(व्यवधान)... हम लोगों ने यह मुझ उठाया था। ...(व्यवधान)...

श्री उपसभापति : आप बैछिए न। ... (व्यवधान) ...

SHRI P. CHADAMBARAM: Please sit down. ...(Interruptions).... Sir, can't they take permission of the Chair before they speak?

 श्री
 उपसभापति : क्या
 यह cross-examination हो रहा है ?

 ...(व्यवधान)... बिल्कुल नहीं।
 ...(व्यवधान)... बिल्कुल नहीं।

 ...(व्यवधान)... यह डिक्टि हो रही है , cross-examination नहीं हो

 रहा है ...(व्यवधान)...

SHRI P. CHIDAMBARAM: The question always was and the question always $\quad \text{is,} \quad$

"Does the Government enjoy the confidence of the Lok Sabha? Does the Government enjoy

the confidence of the people?" What was proved was, we enjoyed not only the confidence of the Lok Sabha, we enjoyed the confidence of the people. That is what the Prime Minister has said.

Finally, Sir, there are revelations today. I can't vouch say for these revelations. I can't say they are right or wrong. But these revelations...

SHRI S.S. AHLUWALIA: Are you authenticating or not? ...(Interruptions)...

SHRI P. CHIDAMBARAM: Please listen to me.

SHRI S.S. AHLUWALIA: Is he going to authenticate it? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: How can you say that? ...(Interruptions)... He has not said anything. ...(Interruptions)...

SHRI P. CHIDAMBARAM: I am not reading anything.

MR. DEPUTY CHAIRMAN: Ahluwaliaji, he has not said anything. What do you want him to authenticate?

SHRI S.S. AHLUWALIA: Let him authenticate it.

MR. DEPUTY CHAIRMAN: What? He has not said anything. ...(Interruptions)... He has not said anything. What do you want him to authenticate? Mr. Ahluwalia, please listen to him. You have to listen to him. ...(Interruptions)...

SHRI P. CHIDAMBARAM: Why are you defensive? ...(Interruptions)... What are you afraid about? ...(Interruptions)... If you are afraid about nothing, please sit down. ...(Interruptions)... What are you afraid about? Why are you defensive?

MR. DEPUTY CHAIRMAN: Mr. Ahluwalia, address t.he Chair.) . . . चिद्धम्बरम ...(Interruptions).... आप बैछिए। . . . (व्यवधान)... आप बैछिए। बोलने दीजिए। ...(वयवधान ...(व्यवधान)... आप बैहिए। . . . (व्यवधान) . . .

There is a limit for everything. Please sit down.

SHRI P. CHIDAMBARAM: Sir, there are — you can call them revelations, you can call them accusations, you can call them allegations — in the public domain, today, allegations that what was done in July, 2008 was not an independent journalistic exercise, but a deliberate exercise...

SHRI S.S. AHLUWALIA: Sir, he has quoted from this report.

MR. DEPUTY CHAIRMAN: No, he has not quoted.

SHRI P. CHIDAMBARAM: I am speaking.

MR. DEPUTY CHAIRMAN: From where did he quote? He has not quoted. ...(Interruptions)... He has said that there are allegations. ...(Interruptions)... There is a record. He said that there are allegations. ...(Interruptions)... Please sit down. He said that there are allegations. You are also alleging and they are also alleging.

SHRI P. CHIDAMBARAM: I am not quoting anything. Please sit down. I am not quoting anything. I am speaking.

SHRI ARUN JAITLEY: Sir, I am on a point of order.

SHRI P. CHIDAMBARAM: On a condition that you will let me complete my speech and not allow your Members to disrupt me.

SHRI ARUN JAITLEY: Please keep one fact in mind....

श्री राशिद अल्वी : वह बोर्ले तो सब बोर्लने देंगे और हम बोर्लेगे तो ...(व्यवधान)...

SHRI ARUN JAITLEY: Sir, the Home Minister has every right to complete his speech. We will cooperate with him on that. All that I am saying is, he is the Home Minister of the country. He has been kind enough to tell us that yes there is a crime committed, an FIR has been registered and an investigation is on.

SHRI P. CHIDAMBARAM: Allegedly committed.

SHRI ARUN JAITLEY: Okay, allegedly committed and investigation is

on. What we are suggesting and he must bear in mind that there is a clear conflict in the two roles that he has adopted today.

As the Home Minister of the country, the Delhi Police reports to him. It must unearth the crime. What he is referring to is the coverup operation ...(Interruptions)... Yes, we know what you are relying on? ...(Interruptions)... You said so...(Interruptions)... Don't wear the hat of

the cover-up operation because you head the Home Ministry to whom the Delhi Police is to report. Therefore, there is a clear conflict in your two versions ...(Interruptions)...

SHRI P. CHIDAMBARAM: Sir, I will bear his words of caution in mind. I know what my limits are, what my responsibilities are. But I would like to remind the hon. Leader of the Opposition the famous statement of Lord Denning. I quote:

"The Police owes obedience to no man. Its obedience is to the law."

SHRI ARUN JAITLEY: I wish it was true in this country...(Interruptions)... In the UPA - I, it was wholly untrue. In the UPA - II, it has been wholly untrue, and you know it better than me ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please allow him $\dots(Interruptions)\dots$ He can defend himself.

SHRI P. CHIDAMBARAM: I would like to ask: Was it true that the police owe obedience to no man, and their obedience was to the law, during the period when the Leader of the Opposition was the Minister of Law? If it was true at that time, then, it is true now...(Interruptions)...

SHRI ARUN JAITLEY: I am grateful to you for complimenting us...

SHRI P. CHIDAMBARAM: Was it true at that time?...(Interruptions)...

SHRI ARUN JAITLEY: I am afraid, I cannot return the same compliments to you.

SHRI P. CHIDAMBARAM: There are allegations today, and these are only allegations in the public domain that it was not an independent journalistic exercise, but a deliberate operation conducted in collaboration with a political party...(Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: *

MR. DEPUTY CHAIRMAN: This will not go on record.....(Interruptions)... Please do not take the names.....(Interruptions)...

SHRI ARUN JAITLEY: We only expect the Home Minister to tell us whether the forensic report has come and whether the video is true. Why it was done is an irrelevant question.

SHRI P. CHIDAMBARAM: I am only saying, along with all that the Committee

has found, along with the further investigation done by the Delhi Police,

I am only

pointing out, that there are allegations in the public domain that the correspondent $$\operatorname{\textsc{was}}$$

given a telephone number. He called the person on the telephone number. There are allegations ${\bf r}$

^{*}Not recorded.

that the telephone number turned out to be the number of a prominent political leader. That prominent political leader asked them to call another number. And that gentleman then directed the so-called sting journalist to go to a particular address. There are allegations that when the first so-called sting operation failed, the clock was ticking and the Vote of Confidence was only a few hours away, there was a desperate attempt to find buyers for the three MPs.

They wanted to identify - in fact, to use the phrase of the hon. Leader of the Opposition; he said, "The ruling party was identifying targets" ...(Interruptions)...

SHRI ARUN JAITLEY: The news report has to be certified. You are, obviously, relying on it...

SHRI P. CHIDAMBARAM: That is there in the public domain.

SHRI ARUN JAITLEY: You are demolishing the investigation of your own police. Therefore, you kindly certify it, and place it on the Table of the House...(Interruptions)... Otherwise, it cannot form a part of the record...(Interruptions)... By resorting to a false report ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He has not said that it is a news report ...(Interruptions)... Where has he said that he is quoting from a newspaper? ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, please follow your own practice with regard to news reports. You are allowing him to rely on the news report which demolishes the investigation of the Delhi Police.

MR. DEPUTY CHAIRMAN: He has not quoted any news report. He has said, "Allegations outside"...(Interruptions)...

SHRI P. CHIDAMBARAM: The hon. Leader of the Opposition said ...(Interruptions)... Sir, he promised that he will not interrupt me. ...(Interruptions)... You promised that you will hear me out fully. ...(Interruptions)...

SHRI ARUN JAITLEY: According to the rule, if you want to rely on a newspaper report, you have to authenticate it.

SHRI P. CHIDAMBARAM: I am not relying on a newspaper.

MR. DEPUTY CHAIRMAN: He has not said about the newspaper. ...(Interruptions)... If he had said about the newspaper, then, ...(Interruptions)... He has not said about the newspaper. He said there were allegations. ...(Interruptions)...

SHRI S. S. AHLUWALIA: No, Sir. He is quoting from a newspaper.

MR. DEPUTY CHAIRMAN: No. Where has he? ...(Interruptions)... He never said he was quoting from a newspaper. If it is there, I will examine it. ...(Interruptions)... He has not said so.

SHRI ARUN JAITLEY: He said that today a revelation has come out and, therefore, he goes on to that revelation. ...(Interruptions)...

SHRI P. CHIDAMBARAM: It is in the public domain.

SHRI ARUN JAITLEY: You have created a cover up. Then, have the courage to support that cover up. ...(Interruptions)...

SHRI RUDRA NARAYAN PANY: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(Interruptions)...

SHRI S. S. AHLUWALIA: Sir, he is setting up a bad precedent. Nobody will authenticate any newspaper report then.

MR. DEPUTY CHAIRMAN: What precedent? You have quoted several times. Tell me where you have been authenticating all that. Papers have been quoted here several times. When have those been authenticated? Everyday, several references are coming. How can you say it is a bad precedent? You have been quoting. ...(Interruptions)... It has become a fashion to quote from newspapers. You quote; they quote. But he was not quoting. ...(Interruptions)...

SHRI P. CHIDAMBARAM: Sir, I am not quoting from any newspaper or any document.

श्री रुदनारायण पाणि : सर ... (व्यवधान) ...

SHRI P. CHIDAMBARAM: You know nothing about this subject. Why are you shouting? ...(Interruptions)...

श्री उपसभापति : आप बैठिए ...(व्यवधान)... पाणि जीः, आप बैठ जाइए। ...(व्यवधान)... What is this? ...(Interruptions)... This is Parliament. ...(Interruptions)... आप बैठिए ...(व्यवधान)... You sit down. ...(Interruptions)... Nothing will go on record.

श्री पुरुषोत्तम खोडाभाई रूपाला : *

श्री रुदनारायण पाणि : *

श्री प्रकाश जाबडेकर :

श्री उपसभापति : पाणि जीः , आप बैठिए। ...(**व्यवधान)...** आप बैठिए। **श्री रुदनारायण पाणि :**

SHRI P. CHIDAMBARAM: Sir, the hon. Leader of the Opposition made a strong indictment and charge that the ruling party was identifying targets for being bought.

^{*}Not recorded.

That is what you said. I am saying now, in the public domain today there are allegations that, contrary to the earlier charge that the ruling part was looking for targets, it is now found that another party was identifying buyers to buy their MPs.

And, finally, Sir, there are allegations in the public domain that this was not a sting operation to catch a Government indulging in any malfeasance, this was a deliberate attempt to destabilise a sitting Government through engineering a situation where three MPs will be part of an operation after identifying buyers for that operation. Now, these are allegations in the public domain. What should the police do? What should we do? We can debate allegations.

All I want to say is that ...(Interruptions)... You please sit down. Those who have made these allegations are also claiming that there are other recorded conversations in their possession. All I am saying most humbly and most respectfully is that while the Police investigates the evidence that they have gathered, while the Police consider the evidence that has been produced by the Committee, I am sure these allegations will also be inquired into to see what the truth is.

श्री रुदनारायण पाणि : *

चाहते हैं ? ...(व्यवधान MR. DEPUTY CHAIRMAN: आप क्या)... आप चाहते हैं ? ...(व्यवधान) . . . बोलिए। . . . (व्यवधान)... You have to listen. There is no shortcut for that. ...(Interruptions)... सुझना पड़ेगा . . . स्झना पड़ेगा कुछ नहीं सकता। ...(व्यवधान) . . . आप बैछिए

SHRI P. CHIDAMBARAM: Sir, the Prime Minister's Statement categorically says that no one from the Congress party or the Government indulged in any unlawful act during the trust vote in July, 2008. The UPA-I Government always enjoyed the confidence of the people and of the 14th Lok Sabha. The UPA-II Government has been formed in the 15th Lok Sabha and enjoys the confidence of the House and the people of India. That is the essence of our democracy. Do we enjoy the confidence of the Parliament? I say with humility but with utmost confidence that this Government enjoys the total confidence of the people of India and whatever you do, whatever steps you resort to, whatever so-called

sting operations you resort to, whatever engineering you resort to, we will continue to enjoy the confidence of the people and we will continue to serve the people irrespective of your opposition.

SHRI ARUN JAITLEY: Sir, the Home Minister has made a detailed statement. Could he tell us if the CD has come to be genuine as per the forensic report?

SHRI P. CHIDAMBARAM: Sir, may be I did not complete that sentence

of frequent interruptions. The forensic report on the tape has been received. The forensic $\,$

^{*}Not recorded.

report is with the Delhi Police. They are examining the forensic report. I am not responsible to the...

MR. DEPUTY CHAIRMAN: You cannot ask the Home Minister about the ...(Interruptions)... How can he?

SHRI P. CHIDAMBARAM: Sir, I am not the investigating officer. The evidence is not supposed to be sent to me. The evidence is with the police. The police will file a chargesheet before the magistrate. The evidence will go before the magistrate. It would not come to me. if it was the practice of the NDA Government that the police will report to the Minister. I denounce that practice.

श्री प्रकाश जाबडेकर : *

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Mr. Deputy Chairman, Sir, the entire issue...

श्री शक्तिनन्द तकिरी (बिहार): सर, ये तीसरे वकील हैं।

शरी उपसभापति : आजवकीलों का ही दिस है।

SHRI SATISH CHANDRA MISRA: Sir, this is what I am going to say after hearing two eminent lawyers. One is the Home Minister and the other is the Leader of the Opposition. It appeared as if we were hearing arguments inside a court and waiting for some judgment from the third side. One side says that the evidence in the report is such that it fully proves the guilt. The other argument was that reading into the report, even a magistrate would reject it right away since it has no evidence. But, unanimously, it is said that there is no dispute even in the report; this is said by even the Leader of the Opposition and the Home Minister. They have said that there is no dispute in the report mentioning that further investigations were required.

The entire issue arose in view of the trust motion which came in respect of the nuclear deal. Our party, the BSP, did vote against it because we were against the nuclear deal. We still feel that what we did then is now being discussed not only throughout the country but throughout the world also in reference to what happened in Japan. That was the reason why we were opposed to it at that stage.

Now, the question which is being argued today is that either there has been corruption into this by notes-for-votes and vice-versa. There

should not be any corruption in democracy or criminalization in democracy, we seriously feel that if these two things come into politics, then that is the end of democracy. And, therefore, this doubt, which has been created and which has become a topic of discussion today not only inside Parliament but also in the media and throughout the country, should be removed now.

^{*}Not recorded.

We feel that this doubt can only be removed not by discussions inside this House, one side saying, 'no case is made out', the other side says, 'the case is made out', but by doing proper investigations which are required to be done. Now, what investigation is going on? The investigation is going on for the last two years. The hon. Home Minister said that certain progress has taken place, but the investigation will be completed. Why is this investigation not being completed in a speedier manner so that these doubts are finally cleared? The people should come to know what is the truth behind it. Since there is doubt now with respect to investigation also, as has been raised because certain statements are coming, our view is, it would be proper if these doubts are cleared for all times to come. If there is a guilt, if there is corruption in this, then, the guilty should be punished. If there is no corruption, then, this should be cleared off. If the investigating agency is not capable or if you are not finding it capable of looking into the persons involved into these things and proceed further in a fair and proper manner, then, it should be handed over to some other independent agency. It should not be handed over to some other Govt. agency because then again there will be charges from both the sides that the agency is functioning in one manner or the other manner. In such a situation, we feel that in order to get the truth out, it should, in fact, be handed over for judicial inquiry. It should be an independent and impartial inquiry into this matter, and whatever evidences which are being argued from both the sides today on the basis of the Report, which itself seems to be not coming to some conclusion, finally, should come to an end. Our request is that this chapter, at one stage, should come to an end, and for this purpose, the Government should think or the House can think that this matter should be concluded fast by referring it to a judicial inquiry, which should be an independent and fair inquiry.

MR. DEPUTY CHAIRMAN: Now, Shri Sitaram Yechury.

SHRI V.P. SINGH BADNORE (Rajasthan): Sir, he is sitting here. We will know from him. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You please sit down. ...(Interruptions)... You sit down.

SHRI V.P. SINGH BADNORE: Why was his name being taken all the time? Why is his name coming out? $\dots(Interruptions)\dots$ He is a Member of this House.

MR. DEPUTY CHAIRMAN: You sit down. $\dots(Interruptions)\dots$ Now, Shri Sitaram Yechury.

SHRI SITARAM YECHURY (West Bengal): Mr. Deputy Chairman, Sir, thank you very much for giving me the opportunity to speak on this subject. Sir, with no offence meant, but I think the main issue and the main context in which we are

issue has been missed out by both the Leader of the Opposition and the $\ensuremath{\mathsf{Home}}$ Minister who

discussing

4.00 P.M.

replied to it. Why are we discussing this issue today, Sir? We are discussing this issue today because it has come out through the exposures of the WikiLeaks that were published. Now, that context is completely gone. You have two very eminent lawyers arguing the case, who is right, who is wrong, but the context in which this entire issue was brought to the public attention has somehow gone to the background, which I want to bring back into focus. When this particular Vote of Confidence, which we are talking about, took place in the background of the withdrawal of the support by the Left Parties in 2008 on the issue of the Indo-US Nuclear Deal, our contention was, and we still maintain that the Nuclear Deal is not in the interest of India. It was not part of the CMP on the basis of which we extended support. And since it was not part of the CMP, and since they went ahead, we withdrew support. On that basis, the issue was, whether the Government still enjoyed the support of the House, which the hon. Home Minister eloquently said, it 'did'. Our point at that stage was that if you went by the parties, with the numbers that were public knowledge, then, the Government was reduced to a minority. How was that minority converted into a majority? The hon. Home Minister has said that they had a majority that was sought to be converted into a minority. That is his contention. Our point is very clear that they were reduced to a minority, how did they turn it into a majority. Now, whether the voting, if it had happened under normal circumstances, whether I am right or whether hon. Home Minister is right, would have been proved on the floor of the House. But it did not take place under normal circumstances. It took place under abnormal circumstances.

SHRI P. CHIDAMBARAM: Who created those abnormal circumstances?

SHRI SITARAM YECHURY: I am coming to that. My point is, first the context. The abnormal circumstances that took place, it was unbecoming, as we had said earlier and we continue to say it now, to see suddenly wads of currency notes in the Lok Sabha. What I find very intriguing is — both he and the Leader of the Opposition have quoted — you have a very interesting illustration on the Report of this

Committee publication. Then, here, you have a hat which looks like a police hat, which is not an Indian police hat, but I hope, it is not a US police hat, which is giving indications where the votes should go, and you have wads of money, and then you have suitcases under the table. I do not know what that would be. The point here that I want to draw attention to this illustration is that the manner in which this vote finally gave a majority to the Government raised a lot of doubts and it was something, which all of us had maintained and still maintain today, a very, very grave affront to Indian parliamentary democracy and political morality. How did it happen is one matter. But, the issue, Sir, in this WikiLeaks expose background is that this WikiLeaks today — I repeat what I said the other day in the House —

constitutes a humongous indictment of the depth to which the parliamentary democracy has such to ensure the majority that was so necessary at that point of time to carry forward the strategic alliance and understanding with the United States of America. That majority was important not only for the survival of the UPA-I Government; that majority was crucial for carrying forward this strategic understanding and that is the interest why you will have US diplomats visiting houses of Congress leaders to get the assurance whether, 'you will win the vote.'

SHRI P. CHIDAMBARAM: Allegedly.

SHRI SITARAM YECHURY: Allegedly, okay. Why should they visit these houses to find out whether the Government will be in a position to win the vote? It was because the concern was that if this vote was not won, then this entire process of strategic relationship with the United States will be jeopardized. That context, Sir, is somehow is missing. Now, in that context when this entire issue had come up, three years later, we are debating this issue in the House because of the WikiLeaks expose. Let us face this fact. Otherwise, this was not on the agenda for us to discuss it at all. Now, if you are discussing in the context of the WikiLeaks, then it is not only a question of the actual issues that were raised in the report and that which have to be 'legally' examined and decided upon. Yes, in the WikiLeaks reports there have been references to the individuals who are not Members of this House. I do not want to authenticate it. But one of them is a Member of this House, yes, a very senior Member of the House and he has been linked up to various things mentioned there. It is in our interest to clear that. There are Members of the BJP who have been mentioned in it and including the dragging in the name of the former Prime Minister of India. This is the material contained in the cable. Right, wrong, verifiable, non-verifiable, whatever it is - my interest is that Indian parliamentary democracy cannot continue to live with that stigma or such mention unless that is cleared. Now for that clearing you will require an investigation that needs to be done. This must be cleared in the interest of India's parliamentary democracy. So, it is no longer an issue of saying that you did that or you do that. What is our parliamentary democracy today? Are we subserving ourselves? As a parliamentary democracy, are we subserving ourselves to reduce India into a subordinate ally of the United States of America? If it has got the political sanction, yes, we will fight it out. That is a different matter. But you cannot allow parliamentary democracy to be manoeuvred in such a manner through such corruption which we believe the Prime Minister has said and now the Home Minister is saying that the Committee has not proven that there is any corruption. Yes, the Committee has not proven any corruption. The Committee has said 'further investigation'. All of them say 'further investigation'. There is a dissenting note. Why further investigation? The Committee said, 'because we do not possess the wherewithal.' You have quoted that, I am not

quoting it again. The Committee does not possess the wherewithal. But why is there the need for further investigation? It is because you have not conclusively proved that there is no corruption. If you have proved that there is no corruption, why further investigation. Further investigation is only to prove whether there was any corruption or not and the very fact that they said that further investigation needed to be done, that itself concedes that we have not conclusively proved that there is no corruption. And our point is that. The hon. Prime Minister has said that the Committee has proved that there is no corruption. ...(Interruptions)... He has said that they have not come to conclusive evidence. The point is that the Committee recommended further investigation to arrive at that conclusion or otherwise. Now, this is where, Sir, the question is that it is no longer an issue of what exactly is written in this note, which is very important. The hon. Leader of the Opposition has raised it, the Home Minister has replied, I do not want to go into those details. But the final point which we are saying is that a note of dissent was given by Members of the Committee.

I am quoting from the Note of Dissent given by Mr. Mohd. Salim, a Member of the Committee. It says and I quote, "It will be improper for the Committee to limit the scope of further investigation and exclude some important names from the ambit of investigation by an appropriate agency. The Committee should not pass any judgment on this matter and must recommend that the entire matter be probed." Now, this is something with which nobody has actually disagreed. So, what I am asking now is: The Terms of Reference of the probe that you are talking about is not just in respect of the three individuals concerned. Hon. Home Minister himself has now brought out further allegations from available sources. And the hon. Leader of the Opposition is saying that this is not authenticated but this information is coming out. Sir, the point that I am trying to make is that the scope is much beyond 'further investigation' of three individuals. The entire circumstances under which all this was happened needs to be properly investigated. And, Sir, the fact of the matter is, many parties had to take action against their own Members of Parliament for violating the Whip or for not voting. Now, if that

had happened at that time, yes, there are many other issues which had worked behind the scene to allow that to happen. So, that investigation is needed. Therefore, we think that, in this present stage, mere investigation by the Delhi Crime Branch or Police is not sufficient. If you want to investigate into this entire issue of 'background interference' of the US into our internal affairs, it is a political point. We can fight it out. But, the point is, here comes the WikiLeaks information about how they were keeping in touch and their eagerness to ensure that the Government wins the Vote of Confidence so that the Nuclear Deal and, therefore, the strategic relationship goes forward. This is what is their stated objective. If that is the case, then, Sir, it is something that impinges upon my country's sovereignty. And, this is something which is not acceptable to me without proving conclusively that we are not opening ourselves to such exposures. Therefore, the issue is not the

question of whether what the WikiLeaks cables are saying is authentic or verifiable. They are not authentic, they are not verifiable is what the hon. Prime Minister has said. Then, we have - I don't want to name her - the Secretary of State of the USA, allegedly, had a conversation with our Foreign Minister asking him to make sure that this is not exposed. Otherwise, it will have problems. It has come out in the papers. In fact, it was not just a conversation, but it is a warning sort of a thing that had come saying that this will cause a lot of embarrassment to India and we would want you to take that into account. I don't know in which form it has come. But, one media report says that it was a warning that she - the Secretary of State - had given and the other says that it was a conversation. In either case, the very fact that the US Secretary of State has taken it seriously to tell or convey to Indian Foreign Minister that this will be a cause of embarrassment is in itself, as far as I am concerned, proves that the contents of these cables are verified. The contents of these cables are authentic. Sir, my main point is that we have heard the entire discussion. Therefore, the three points that the hon. Prime Minister has made are not authentic or unverifiable. That is not really something of serious concern to me. What concerns to me is that such an incident had happened, vote was won, money was seen on the Table of the House, allegations were made, a Committee was formed, the Committee said further investigation, that further investigation, in my opinion, has not only been delayed, but it cannot be limited only to the individuals mentioned, but the entire circumstances must be gone into in the light of the WikiLeaks exposures. This is number one.

The second one is on the question of entire argument of crime and elections. We have all gone through it. Sir, whether you had the confidence of the Lok Sabha, at that point of time, after the Vote of Confidence was won. Yes, in terms of the figures that were given them you had majority — slender or whatever it is. You had the majority. But, the point is, how that majority was acquired. That is the issue.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): That is conscience vote.

SHRI SITARAM YECHURY: Now, that is something that needs to be provide. Therefore, I think, we should also settle it for once and for

all. Let us not link the criminality aspect with that of the victory in elections. This is something that is not and cannot be acceptable. Therefore, we cannot say what Hitler did was right — I am not talking of Indian personalities — because people, at that point of time, expressed confidence in him. Let us not go into that issue because that is not the final issue.

Therefore, Sir, what I would like to say finally is, let us not forget the context in which this debate has come up. That context is the exposure that has come through the cables, sent by the US diplomats, to the Wikileaks. That only confirms my position and our party's position that

this vote was crucial not only for the Indo-US Nuclear Deal, but also to carry forward the Indo-US strategic relationship. Therefore, what needs to be probed is all the aspects that have emerged. And, we will ask the Government that this probe should not only be confined to the Delhi Crime Branch, but it should go beyond to a proper investigative agency that will examine all these aspects. And, only then can we be satisfied.

श्री तिवारी शक्तिनन्द : उपसभापति महोदय , अभी तक की बहस में यह साबित नहीं हुआ कि लेफ्ट फ्रंट के समर्थन वाष्रस लेबे सदन में डाः . मनमोहन सहि जीः कीः सरकार ने जो विश वास मत समझ में हासिल वह acquired थाः याः सचम्च थाः , अभी तक बहस सेः मुझे बल्क्लिल नहीं है कि आज से बीस -इक्कीस आया है≬ एक बाह्र साफ़ वर्ष पार्टी থী , पहले कांग्रेस कीः एक सरकार बनी लेकिन में थी। मैं कि कांग्रेस अल्पमत सरकार कहना चाह्रता ह् पार्टी है , उसने उस अल्प मत की सरकार कमाल कीः पार्टी वर्षी तक कैसे तक चलाया। वह अल्पमत कीः सरकार पांच वर्ष चली , यह भीः सारा देश क्षे मुक्ति जामता झारखंड मोर्चा ब्राइबरी केस के सहारे वह अल्पमत की सरकार बहुमत में बनी रही। वे बेद्यारे झारखंड आदिवासी इलाके के सीधे -साधे लोग थे≬ उनको वह पैस्रा नहीं थाः कि हम जोः पैसा नम्बर मासूम ले रहे हैंा दोः का है। पैस्रे कोः एक समान और बैंक उन्होंने तोः सारे हीः समझा में जमा करा दिया। इस मामले में कोई इस तरह का खेल हुआ होगा तोः ये आदिवासी लोग नहीं थेः येः समझदार लोग थेः और ऐसे कोः कैसे ठिकाने है , इसके बारे में लगाया जाता उनको जानकारी थी। ...(व्यवधान)...

श्री उपसभापति : आपवहां से बाल नहीं कर सकते हैं।

: महोदय श्री शवािनन्द तिवारी कांग्रेस पार्टी इस देश की पार्टी कोई सबसे बूढ़ी ्रके यह पार्टी 125 वर्ष प्रानी पार्टी है और यह बहुत * पार्टी , 126 **वर्ष** तभी हैक इस देश में खेल्रा है और खिलाया हैक इसने बहुत खेल्ल जीः नेः महात्मा अरुण जेटली गांधी काः नाम लिया , तोः कांग्रेस पार्टी गए। मैं के लोग गर्म हो कि बहुत कहना चाहता ह्ं गांधी कांग्रेस महात्मा पार्टी से कितने परेशान थे , इस बारे मैंबे में सदन में कि सन एक बार इसी 1937 **ਸੇਂ**ਂ कहा থা राज्ञ्यों में कांग्रेस कीः सरकार बनी थीः , के बारे उस सरकार

में जो भ्रष्टाचार की खबरें आ रही थींंंं , महातमा गांधी उनसे इतने ऊब गए और उन्होंने कह दिया कि कांग्रेस पार्टी को दफना कि यह बास कांग्रेस पार्टी चाहिए। के आज देखा मुझे पता नहीं कीः पीढ़ी के लोगों कोः मासू म हैः याः नहीं है\ गांधी जी^{: 125} बरस तक जीमा चाहते थें। अंत में उनकी ऐसी हास्रत हो गई कि उनको लगा कि अब भारत की जो सुथिति है , मैं उसको देख नहीं सकता हूं। अगर वे 125 बरस तक जिहा होसे , तो वे साम -दो साम तक वे हमारे बीच में होते और यह जो कुछ हो रहा है , सबको देख ते तो पता नहीं वे आत्महत्या करते या कुछ और करते। येध्र्री सीलाराम ने ठीक कहा है कि विक्रिलीक्स में सर्फि यही मामला नहीं आया है , हमारे देश में जोः लोकतंत्र है , उसके में भीः बारे विकिलीक्स जोः कह रहा 🛮 हैः , वह चित्ताजनक है≬ जिस राज्ञ्य से हमारे गृहः मंत्री जी आते हैं , वहां के बारे में कहा कि पांच -पांच हजार रुपए में एक-एक वोष्ट खरीदा गया। आजहमारा लोकतंत्र कहां जाः रहा है ? आप पांच -पांच हजार रुपए में एक-एक वोष्ट खरीदकर और आप कहते हैं कि हमें जनता का समर्थन चुनाव जीसते हैं है ! सही बाल है , आप टेक्नीकली पराप्त कह सकते हैं कि आपको प्राप्त है , लेकिन जनता का समर्थन आपने वह समर्थन किया ? आपने वह समर्थन खरीदा हासिल है , तो महोदय , यह स्थिति यह जो बहस हो रही है , सरकार ने कैसे बहुमत acquir **किया** , यही नहीं हैः , बल्कि जिस अमेरिकन

^{*}Expunged as ordered by the Chair.

काः नाम लिया गया कर्ण थाष्ट्रर एक टेलिविजन चैद्यल में राजदत ले रहे थेः उसने कहा , उसने किया , उनका deny नहीं इन्टरव्यू किसी किए , उसने भीः चीज़ को deny विकिलीक्स ने जो -जो खुल्लासे कहा कि हमारे नहीं और उसने दूतावास जोः जामकारी देते होली हैं , वह जामकारी लगभग सही हैंक उसने यह दाखा किया क्री है ? हमारे की जो रुलिंग क्या देश क्लास लम्बे समय तक गुल्लाम रही है कि आजादी **के** 63 वर्षी के बाद उसका दिस्राग आजाद नहीं हुआ है≬ हमारे देश काः शरीर है , लेकिन काः मन आजाद नहीं हमारे देश हुआ है¢ आजक्या है , गोरे लोगों के साम ने कैसे वयवहार करते हैं ? जिस नेता घर में नाम लिया गया है , उनके सूटकेस में दखािए , येः कौम लोग गए, 10-10 करोड र्ष्रए देखे की बात हुई उपसभापति महोदय , यह बाल पहली दफा नहीं होः रही इसके भीः कई बार ऐसा हुआ है¢ हमको याद है , बिल क्सिंटन साहब इसी में आए थे , उस समय हम सदन के सदस्य सेंट्रल हॉस नहीं थे , हमने अखबारों में पढ़ा कि एक सदस्य ने उनसे हाश मिल्लाया और कहा हम तीम महीने तक अपना हाथ नहीं धोऍंगे , वह इतना गौरवान्वित থা:| यह गुल्लाम लोगों काः दक्षिाग ्रहे कि वह अमेरिका राष्ट्रपति से हाथ मिल्राता है और कहता है कि उसके हाथ में बनी रहे , इसलिए तीम महीने अनुभूति हमारे तक हम हाथ नहीं धोऍगे। इस तरह से अमेरिका के इशारे पर, गोरे लोगों डशारे पर हमारा देश चल रहा है। यह विक्रिलीक्स इस बाहा काः उदाहरण के हमको लगता है कि आजदेश में जो राजनीति है , जिस इसलिए ढंग से राजनीति चल रही है , कांग्रेस ने इस देश कीः राजनीति परभावित किया हमारी पार्टी में या और दूसरी पार्टियों क्री में –न–कहीं जोः उँगली उठाने वास्री बास होही है , उसका हमारे कांग्रेस पार्टी हैक नेत्रा कारण डाः . राम मनोहर लोहिया के बारे में थेः कांग्रेस बराबर बोला करते लोगों ने लोहिया जीः सेः पूछाः कि कांग्रेस पार्टी तोः आपकी पार्टी नहीं है , आप कांग्रेस पार्टी के बारे में क्यों बोस्रते हैं ? डाः . लोहिया पार्टी ने कहा था कि कांग्रेस इस देश कीः शासक पार्टी इस देश कांग्रेस पार्टी में सबसे बड़ी पार्टी है , वह पार्टी अपने आपको कैसे conduct करती है , उसका प्रभाव देश कीः राजनीति क्रै (समय की) घंटी) आजदेश में हम जोः भ्रष्टाचार देख हैं , जो हिस्रा देख रहे हैं , आजऐसी हास्रत है कि कोई औरत स्रक्षित नहीं है , बाप्र के सामने बेटी के कोई साथ

करता है , अगर बाघ उसे रोक़ ता है , तो उसको मार दुर्घ्यवहार दिया हैंक आज समाज कीः हास्रत इतनी खराब होः गई है। है ? जार लोग आपकी बगल में बैठे हुए हैं , हफ्तों हास्रत -पंद्रह दिनों से गाड़ियाँ जाः रही हैं , लेकिन रोक़ी आपमें हस्भित नहीं है , सरकार हाथ पर हाथ धर कर बैठी हुई क्री उपसभापति होः गई है , देश की दुर् दुर्दशा है कि दशा काः कारण कांग्रेस पार्टी ने आजादी के बाद्य 63 वर्षी में 50 **वर्ष** से अधिक समय तक इस देश काः शासन किया हैक आजादी के बाद आजाद भारत की जो नींव पड़ी , उसकी जो दीवार खड़ी हुई , उसका जोः छत बना , वह कांग्रेस पार्टी ने तैयार किया हैंक ...(व्यवधान)...

श्री उपसभापति : तिवारी जीः, आपसमाप्त कीजिए।

शरी शक्वानन्द तिवारी : आज देश की जो हास्रत है , उसकी कांग्रेस पार्टी हैक इसलिए अगर आप सचमुच जवाबदेह चाहते कि आप पर जो: आरोप लगा है: , उससे आपका निषटारा होः , तोः न सर्फि हासिल किया है , उसी के बारे में जाँच जोः बहुमत चाहिए , बल्कि विकिलीक्स ने जो क्छ भीः उजागर किया है , उन सारे की जाँच होमी चाहिए , मैं मामलों यह माँग्र ह्रॅंा करता बहुत -बहुत धन्यवाद।

शरी सैयद अज़ीज़ पाशा (आन्ध्र प्रदेश)ः डप्प्टिी हुए हमें यह पता चलता है कि कोई एपिसोड कोः देखते साहब , पूरे ढकी -छिषी बाह्य सामने नहीं आई है , हिन्द्रस्तान में तमाम हुआ , कैस्रे लोग जामते कि पसे -पर्दा क्या वोद्य खरीदे गए और इस लोकतंत्र को कैसे खत्म करने कीः कोशिश कीः गई। विकिलीक्स में भीः

आया है , वह कोई आश्चर्यजनक भीः सामने चीज नहीं है¢ युँः तोः कमेटी ने यह कहा थाः कि इसको further probe **करना** चाहिए और उसमें लोगों कें conduct कें बारे में भीः खुल्लमखुल्ला यह कि गवर्नमेंट ने इस बास कही गई थीः। इसके बाबजूद हम देखते हैंं कोः बड़ी आसानी से लेहे हुए इसे बरांच के हवाले बास कराइम किया ब्रांच में एक मामूली और क्राइम साः सब-इंस्पेक् टर इन तमाम चीओं की जाँच -पड़ताल करता हैक अगर इसकी इनफोर्समेंट डायरेक्टोरेट के कोई आला ओहदेदार जाँच असल हकायक है , वे हमारे करते , तोः क्या सामने आते। मगर गवर्नमेंट ने इस बात को बहुत ही casual approach से लिया , जिसे देखने से हमें बहुत हीः अफसोस होता है ।

ख़ैर , यह विक्रितीक्स का जो मामला है , इसमें ऐसे तमाम कोई है कि नये इंतिशाफ़ात नहीं हैंक सारा हिन्द्रस्तान जामता पार्टी दोः कैसे रिलंग ने राँग्र स्ट्रैटेजीज़ एडॉप्ट किया। कोः वोटिंग से एब्स्टेन एक तोः कुछः लोगों करने की कोशिश की गई और चंद लोगों कोः वोटिंग के लिए ख़रीदा गया। इन तमाम चीओं पैसों की जो हेराफेरी हुई है , उससे हमको बहुत शर्मनाकी से गुज़रना पड़ता हैक

कि हमारे कॉमरेड जीः नेः कहा जैस्रा साथी सीलाराम येचुरी कि , उसका कारण लैफ्ट ने जो अपोज किया खाली नयुक्तियर टेक्क्नोलॉजी नहीं थीः , बल्कि अमरीका के साथ जोः स्ट्रैटेजिक खि्लाफ विङ्गि रस्त्रिशन हैंः , उसके हमने अपना सपोर्ट किया इन तमाम चीओं को सपोर्ट करने के लिए जो हरक़त की गई है , वह तमाम देश के लिए बहुत शर्म की बास हैक यूंः तोः पराइम मिनिस्टर साहब ने अपने बयान में जो कहा , वह इससे बल्क्लिल आरी हैं। अगर देखा जाए तोः प्राइम मिनिस्टर साहब ने जो कहा इसमें हमको कोई हक़ायक नहीं मस्रिते , हमको यह कहने के लिए या यह लिए ऐसी मस्रिती कि इसमें शुक्षा करने के कोई बात नहीं वतख़ोरी और तमाम चीज़ों का हाथ है। यह तमाम होने के बाबजूद भीः ख्ल्लमख्ल्ला छुषाने की जो कोशिश की जा रही इसको है , वह बहुत ही अफ़सोसनाक़ बास है मैं अपनी बास खत्म करने एक शेर करूंगा। पहले पर अपनी बाह्य को खत्म

बने अहले मुद्धई बीमुंसिफ़ी किस मकीं करें किससे मुंसफी चाहें !

MR. DEPUTY CHAIRMAN: Shri Amar Singh. Since you have asked for some extra time to give personal explanation, I am giving you 10 minutes.

अमर सहि (उत्तर प्रदेश)ः सर, मैं बीस मिनट लूंगा। शरी मैं आपका बहुत मशकूर हूं और आपको बहुत धन्यवाद देला हूं कि आपने मुझे बोक्षने काः अवसर दिया। राज्ञनीति बड़ी क्रूर और नर्झिम होही है≬ मुझे शेखर जीः कीः जेल्ल डायरी , जो उन्होंने आपात चन्द्र स्थिति में , जब वे 19 माह के लिए बंद थे , तब लिखी थी , की एक याद आ रही है , "यह राजनीति याः तोः आरामडेरा की तरह सुख है या चंडिका देती कीः तरह उदास करती है। यह सती –साध्वी रमणी नहीं करती। " कीः तरह कभी व्यवहार

हर युश में महाभारत के दृष्टां त आते रहे हैं⊅ अरुण जीः मेरे निजी और नज़दीकी जेटली बड़े दोस्त हैं और उनसे मेरे हैं , लेकिन आजजब उन्होंने अपना सारगर्भित पारिवारिक संबंध वक्तव्य दिया , तो मुझे द्रोणाचार्य और अर्जुन कीः याद्य आ गई। दरोणाचार्य अर्जुन को इतना प्यार करते थेः कि एकलव्य ले लिया , लेकिन एक अवसर आया जब दुरोणाचार्य अंगुठा ने युधिष्ठिर से मिल्ले कर "अश्वत्थामा के लिए अर्जुन करने हतोहत : नरो वाः कुंजरो वाः " कह कर अपने उस गुरु काः विद्याश के प्यार जिस गुरु ने अर्जुन के लिए एकलव्य अंगुठा ले लिया था। आजयहां भी वैसी हीः स्ंथिति हैं≬ हैक

श्री अरुण जेटली जी मामनीय गृह मंत्री जी का प्रति उत्तर देते हुए , रिम्रीर्ट उद्धृत करते हुए कह रहे थे कि आपने यह नहीं कहा , "Mr. Amar Singh was a Principal Player". मुझे इस बात की नहीं कोई शर्मिंदगी हैं कि I was a Principal Player. मैं बड़े के साथ कहता हुं , क्योंकि उस समय मैं जिस दल में थाः , उस का यह आदेश था कि मैं दल केः नेसृत्व Principal Player **बन्** मैं Principal Player बना। र्में अरुण जेटली जीः कीः पार्टी थाः , मैंः अपने दल के उस समय के कीः तरफ सेः मतदान नहीं कर रहा के आदेश पर काम इसलिए नेस्रत्व था। मुझे जोः आदेश कर रहा पराप्त हुआ , उस आदेश का मैंबे पुरा पासन किया। मैं यह भी रूप से कहना चाहूंगा , यह आरोप लगाते हुए कि कोई डीस है , अरुण जेटली जी ने नाम नहीं लिया , लेकिन उन्होंने कहा कि एक दल के एक बड़े नेता कोः किंसी केस से बचाने के लिए यह होः सकता है। है , इससे बड़ा असत्य नहीं मैं एक चीज़ इस सदन के पाबन पटल पर स्घष्ट करना चाहता ह्ं ...।

सर, किस केस की बाहा हम कर रहे हैं , न्यूक्लियर ਤੀਲ਼ ਸੇਂ से पहले , न्यायपालिका ने सी .बी .आई. को preliminary enquiry का जो आदेश दिया था, उस अदेश पर कभी रोक नहीं लगी थीः। सी .बी .आई. ने preliminary enquiry करके एक बंद लिफाफे में कोः अपनी नयुक्तियर डीख़ में समर्थन से पहले सुप्रीम कोर्ट ं दे दी थी। जब उसने आख्या दे ही दी थी तो फिर डीख़ कैसी ? जब उस preliminary enquiry में , बंद लिफाफे में -- उस पर अंतिम बहस हैं। यह भी अपने आप में एक अदभुत नर्णिय भीः होः चुकी है कि कभी में जो आदेश दे दिया जाहा है , उस आदेश भीः सुप्रीम कोर्ट में निरूपण होता है , लेकिन सुप्रीम कोर्ट आदेश की फिर खुन्ने अदालत में विवेचना हुई और अंतिम है तथा जजमें ट रिजव्ह है¢ जिस डीस की बात की बहस होः चुकी है , उस डीख़ का प्रश्न तोः इसलिए नहीं है कि सी .बी .आई. लफ्रािफा दे चुकी और अंतिम बहस में भी सी .बी .आई. की जो आख्या थीः , वह उस बड़े दल के बड़े नेहा के पक्ष में नहीं

बात , जो रुपये की बात हो रही है , जैस हवाला राव जी के समय, मैं किसी काः नाम नहीं के बडे –बडे आदमियों काः नाम लखि दिया गया और उन नामों के आगे लिख दीः गई। उस आधार पर उस समय सीः .बीः .आई. नेः कई मुकदमें भीः में सुप्रीम ने एक आदेश दिए। बाद्य कोर्ट सब को बाइज्जत यह ठी क है कि मामनीय * ने नैिसकता बरी कथाि। काः बडा आदर्श बना कर तृयागपत्र दे दिया। ...(व्यवधान)...

शरी उपसभापति : आप उनका नाम मत लीजिए। ...(**व्यवधान**)... आप

नाम मत लीजिए।

श्**री अमर सिंह :** अच्छा , मैं उनका नाम नहीं ले रहा हुँ० उनकी तारीफ ही कर रहा हुँ०

श्री उपसभापति : नहीं , नहीं। फिर भीः..

श्री अमर सिंह : सर, इसके बाद उन्होंने त्यागपत्र दे दिया था।

एक मामनीय सदस्य : इनकी ...(व्यवधान)... से तो भगवान ही बचाए।

अमर सहि : हर व्यक्ति की नैतिकता का अपना -अपना श्री लेकिन , क्री किंसी लिखी होह्या हुई बाहा पर, और नाम नहीं लूँगा , एक खायत है , इसलिए क**ि पूर्वः प्**रधान के परिवार के कहना चाह्र्ँगा मंत्री निकटतम लोगों का नाम , अमेरिका कीः सेक्रेटरी ऑफ स्**टे**ट के का नाम , वह वयक्ति जो उस दौरान भारत ही नहीं निकटतम वयक्ति है , जो इस बाहा का प्रदर्शन आया , उसका पासपोर्ट करेगा। गपोडों काः शहर हैः और मेब गपोड़ काः शहर हैः। लोगों के वरिष्ठतम दम गप चलता रहता है। भारतीय जनता पार्टी

^{*}Not recorded.

नेता के बारे में यह विकिलीक्स है या 'विकेडिलीक् स' है , वह यह कह रहा है "हमारा विरोध तो प्रतीकात्मक है , हम तो इस डीक्ष के समर्थन में है "। यह मैं नहीं मामता। उन नेता के बारे में कम से -कम मैं यह कहना चाहूँगा कि उनकी कथनी और करनी में भेद नहीं है में उस बाह को सच नहीं मामता।

दूसरा , अगर इस कथन को ऐसा मामा जाय कि यह बल्किल प्रमाणिक है और मैं प्रिंसिपल पुलेयर था , तो प्रिंसिपल पुल्लेयर मुझे इस 'विकेडिलीक् स' में हमारे दल के एक साथी सांसद , जिंबका नाम आया है , कम-से -कम उनका और मेरा राष्ट्रता तोः कभी -न-कभी हुआ होसा। उस दौरान , पूरी प्रक्रिया के दौरान , मैं साथी सांख़द , जो सदन के एक वरिष्ठ सांख़द हैं , जिसके से कहा गया है , तथाकथित साथी के हवाले से कहा गया है हवाले कि उस साथी ने शब्द लिखा है। यह नहीं कहा कि उन्होंने है। पूर्व प्रधान मंत्री के रश्तिदार कें हवाले से कहा गया है कि वह इसमें मदद कर रहे थेा

सवाल सम्बन्धों बास , अब रहा काः , अमेरिका तीसरी के , उनका तोः नाम लेः सकता हूंः ? ...(**व् यवधान)...** जब वेः दोः -दोः बार राष्ट्रपति थे , तो उनके सगे भाई क्रिमिनल अपने शासन के अन्तिम दिन्न , पद तयाग थेक से थोड़ी पहले , उन्होंने देश उनको amensty दी थी। हम सार्वजनिक में हैं , हमारा भाई क्या कर रहा है , हमसे सम्बन्धित वयक्ति में मैं क्या क्या कर रहा है , इसके बारे करूँ ? अगर किसी कीः किसी सुकूल भर्ती के लिए मैंबे में और बाद में वह कोई कुकृत्य करता है , तो दोमों में बड़े दाबे के साथ कहना चाहता है ? मैं कथा तारतम्य हुँ कोई ऑडियो याः कोई वीडियो नहीं है , न तो मैं मेरा **ेविकेड**लीक् स' में हुँ और न ही टाटा -राडिया टेप में कहीं मेरा नाम है।

अगर कोई ऑडियो याः विष्टियो दिखा दिया जाए , जब यह मामला समिति में चल रहा थाः , तोः कहा गया कि अमर सिंह जीः बहुत समार्ट हैंः में नहीं फँसते भय लगता है , वे इन चक्करों इसीलिए उनका चेह रा किसी ऑडियो और विडियो में नहीं हैक घर पर किसी का फोम आरहा है , तो मैं यह यह कि मेरे आदर के साथ कहना चाहता हुँ कि आप बताइये कि अगर प्रतिपक्ष के किसी बड़े नेता के घर कोई फोम कर दे , फोम तो कोई भी किसी घर कर सकता है , किसी की घंटी कोई कभी भी बजा सकता है , लेकिन उस घंटी के बाद का इयूरेशन कथा है और कथा बजने वार्सालाप काः कोई ऑडियो है ? अगर है तोः लाओ और दखािओ।

दुसरी बाह मैं स्प्रष्ट कहना चाहता हुँ , मैं नाम नहीं लूँगा , अरुण जी को मेरा ख्याल हो या न हो , लेकिन मुझे इसलिए मैं उनका नाम नहीं लूँ गाः, लेकिन वह अपने दिल्ली पर हाथ रख कर कहें कि जिस्ने समय यह स्टिंग होः रहा थाः , उस समय तीम लोग बगल केः कमरे में हुए थे और तथाकथित व्यक्ति , जोः रुप्तया बैठे गया थाः, अगर वह रुपया मैंसे दिया थाः , तोः उपसभापति महोदय , वह थाः , बल्कि जिस तरह से कत्ल में चाक्रू होता हैः , जिस तरह से कत्ल में रिवाल्वर है , उसी तरह से वह रुपया चाक्रू होता और रिवाल्वर कीः तरह थाः। उस रुप्तये को छूबा नहीं चाहिए थाः और उस आदमी कोः जामे नहीं देखा चाहिए था। वह आदमी आराम से रुपया देकर गया और उस रुपये को लोगों ने आराम से निकाला और उसको हीझा। उस रुप ये को लेकर सदन में उछाला गया और लोकशाही कीः मर्यादा काः विखंडन हुआ। अगर उस रुपये को नहीं छ्आ गया होता , तोः उस रुपये पर फश्चिर परिंट होसा। अगर वह रुप्तया सिंह ने दिया होता , तो उस पर अमर सिंह कीः अंगुलियों होहो। उन रुप्तयों कोः अगर मेरे घर से मेरी पत्नी ने दिया होसा , तोः उसकी अंगुलियों के निश्चान होसे और रंगे हाथ उसको पकड पर और के हवाले दक्ष्लि पुलिस , सीब्रीआई याः किंसी कर दिया जाता। लेकिन , पता नहीं बगल केः कमरे में कौन था। अगर अरुण जेटली किया थे , तो उन्होंने मेरी दोस्ती का खयाल होगा दिया होगा। उस रुपये कोः ऐसे हीड़ा गया कि अगर उस पर मेरी के निश्चान थे या मेरी पत्नी की अंग्र्लियों निशान थे , तो उसे फरेंसिक डियार्टमेंट कोः नहीं दिया ,

कहा कि हीड दो , कहीं मेरा दोस्त अमर सिंह न फँस जाए। धन्यवाद अरुण जीः। मैं कहना चाह्रँगा कि उस रुप्तये को छुआ कुयों ? वह रुप्तया नहीं थाः , बल्कि वह लोक्रशाही के इस कत्ल में उस किया गया औजार था। अगर उस रुपये कातिल दुवारा इस्तेमाल को नहीं , उस आदमी कोः रंग्रे हाथ पकड़ लेले , तो आजइतनी लम्बी -छूते बहस नहीं होही याः कोई बाह्य नहीं होही।

तिवारी अब रहा सवाल पृश्चिंसिपल पन्नेयर का। अभी शक्ति नन्द जीः गोरों की बास कर रहे थेः मैं तोः एक काल्ले आदमी के पास पूछने गोरे हैं⊅ गया। कलाम साहब नहीं कलाम साहब ने कहा यह डीख़ करवानी चाहिए। अभी पछिले दिनों मोह्रम्मद अल्बरदेई जिल्होंने इजिप्ट में क्रांति की है , उनसे मैंबे पूछा कि कह रहा है कि मैं अपराधी हुँ , क्योंकि मेंबे डीख़ करवाई , प्रधान कीः गद्दी नयुक्तियर मंत्री बचायी। ...(व्यवधान)...

श्**री शिकानन्द तिकारी :** कलाम साहब ने न्यूक्लियर डीख़ के लिए कहा था: ...(व्यवधान)...

शरी अमर सिंह : यह नोटों काः कस्सा आप पूछिए न। उसको छुआ के आदमी को बुल्लाते कयों ? फरेंसिक याः सीब्रीआई कोः बुह्माते और उस कोः पकड़ते , लेकिन वयक्ति उसको जामे दिया , शायद दोस्ती निभाई।

...(व्यवधान)...

डसलिए यह कहना चाहता हुँ कि अगर न्यूक्लियर डील के की परमाणिकता है , तो इनके बारे में विकिलीक्स बडे सबसे नेता ने सुवयं यह कह दिया है कि हमारा वशिध सर्फि हाथी साहब ने कह दिया वाला दाँझ हैं⊅ अल्बरदेई और पाकिस्तान थे कि यह डीख़ हो। नहीं चाह्रते कलाम साहब हैंं और अल्बरदेई साहब ''नोब्रेल पीस प्राइज " विजेता एवं रत्न इजिप्ट कीः जम्ह्रियत के नये हीरो हैं¢ ऐसी कोई बाह्य नहीं है , जिसके लिए मैं शर्मसार होऊँ। मैं कहना चाहता हुँ कि फोन हुआ , लोग घर के बाहर दिखे , यह तोः सार्वजिनक जीवन है। एक बार और अरुण जेटली जीः खामा खाः रहे थे , वहाँ नरेन्द्र मोद्वी गये और वे भी खाने लगे। यह बास "इंडियन एक्सप्रेस " में पहुँच और कहा कि "Amar Singh caught Saffron-गयी। उसने फोट्टा उतारा हैं , वकील हैं। handed." अरे भाई , ये हमारे दोस्त अगर ये खाने पर फिं बुल्लाएँगे , तोः मैं फिर जाऊँगा और अगर में बुल्लाऊँगा ये फिर आएँगे।

आदरणीय चिद्धम्बरम जी ने बताया कि विरोध कहीं नहीं है , के तरीके पर, जांच के तरीके पर अलग-अलग तरह से केवल समीक्षा कहा गया हैं। मेरा एक स्झाव है कि UPA के कितने सदस्यों ने NDA को वोष्ट दिया और NDA के कितने सदस्यों ने UPA को वोष्ट दिया , इसे भीः आप जांच्य केः दायरे मेंः लेः आइए। दल-बदल सर्फि इधर सेः नहीं बल्कि उधर से भी हुआ। इसलिए मैं यह कहना चाहता हूं कि आप अपने लोगों कीः सूची बनाइए जोः इधर आ गए और हम अपने लोगों कीः सूची हम यह क्यों समझें कि खरीद -फरोख्त सर्फि एक ओर से हो बनाएं। रही थी। मैं आरोप नहीं लगा रहा हूं , मैं आपकी लोकशाही perception को , अवधारणा को clear करना चाहता हूं। अब रही टेप की कह रहा हूं , * के लिए और CNN-IBN के लिए कहा बास , यह मैं नहीं गया कि बहुत मोद्या पैक्षा खाकर प्रसारण नहीं हुआ। अगर प्रसारण नहीं हुआ , तोः क्यों नहीं हुआ ?...(व्यवधान)...

श्री उपसभापति : नाम निकाल दीजिए।

अमर सहि : एक बड़े चैबल के Chief-Editor ने sting operation श्री किया , लेकिन sting operation करके प्रसारण कयों नहीं कथाि ? प्रसारण नहीं किया , इसकी वजह से पूरी भारतीय जनता पार्टी तमतमाई हुई थीः, उनका खेल्ल खराब होः गया थाः। उसके बाद उन्होंने अपने टी .वी . चैसल पर कहा कि, "No substantial proof. That is why, I have not shown this." उसके बाद में पूछना हं कि वे उस चाहता कमेटी के

^{*}Not recorded.

सामने उपस्थित हुए , उनके सामने भी deposition में उन्होंने कहा कि, "No substantial proof." उन्होंने उस कमेटी के सामने कहा थाः याः टीः .वीः . पर नहीं दिखाया , वह असत्य थाः याः आपजोः वह सच है ? देखिए , समय समय पर बया न नहीं कह रहे बदलना ये कोई एक-दो टेप नहीं हैं , एक तो CNN-IBN का टेप हैं , की दोस्त , इन्हीं कीः पार्टी कीः साथी है कि भारतीय जनता पार्टी में * कोः मोद्री -मोद्री लेकर वाष्ट्रस बुह्माया प्रदेश के लिए ...(व्यवधान जाः रहा है , उत्तर) . . .

श्री उपसभापति : आपनाम मत लीजिए।

शरी अमर सहि : मैं कह रहा हुँ क**ि एक** टेघ उन्होंने रस्त्रिज किया , मैं से नहीं किया। एक टेप मध्य परदेश कीः पूर्व म्ख्य मंबी ने रिलीज़ किया , जिल्हें भारतीय जनता पार्टी बुल्लाया है , एक टेप जाः रहा उनका है_ं , एक टेप CNN-IBN का है और एक टेप का है। अब सत्य क्या है , असत्य कथा अपनी -अपनी कहानी हैक र्में तोः यही कहना चाहुंगा कि जितने लोगों ने दल-बदल किया है , सबको हम जांच के दायरे लाएं सबसे पूछें। जितने लोगों काः नाम आया है , सबसे पूछें , चाहे होंः , चाहे मैंं वे भाई अरुण जेटली हुं , चाहे आडवाणी जी हों , सबकी जांच हो और अगर जांध न हो , तो मैं यही कहूंगा

> "बहुत शोर्र सुबते थे पहलू में दिन्न थाः , जोः चीरा तोः कतरा -ए-खूब भीः न निकला। "

जब दल-बदल इधर से भी हुआ , उधर से भी हुआ , तो मैं एक सलाह देखा चाहूंगा कि moral policing बंद करो। मैं कहना चाहूं गाः –

"तेरा मेरा शीशे का घर

मैं भी सोच्ं त् भी सोच।

फिर से तेरे हाथ में पत्थर

मैं भी सोच्ं त् भी सोच। "

DR. MANOHAR JOSHI (Maharashtra): Mr. Deputy Chairman, Sir, thank you very much for giving me this opportunity to speak on important issue like this. This issue started with the news in Wikileaks about the voting on No-Confidence Motion in the Lok Sabha.

(THE VICE-CHAIRMAN, PROF. P.J. KURIEN in the Chair.)

The issue was very important and Wikileaks gave this in detail. Sir, today's debate has the same contents. The allegations, which were made during the time of voting and after the time of voting, were

discussed during that time and also are being discussed after the news appeared in newspapers. Sir, the House could not be conducted on the day when this issue appeared and the main issue behind all this was not about the voting in Parliament, but the issue was whether the corruption was done.

As has been rightly mentioned in the notice given by Shri Arun Jaitley, the issue was about cash-for-votes. Sir, during the last few months, all of us have been noticing that everyday there is some or the other news about corruption, and, therefore, the

^{*}Not recorded.

Opposition demanded that the Prime Minister must come to the House and make a statement on this issue. Fortunately, the hon. Prime Minister came to the House and made the statement, and, today, a discussion is taking place on that statement.

Sir, before coming to this statement, I would like to refer to another statement made by the Prime Minister on the issue of appointment of CVC. Sir, that statement made by the Prime Minister was also criticized thereafter. But when the Prime Minister said that he took the entire responsibility for the appointment of the CVC, I was expecting from the Prime Minister that he would also take the responsibility in this particular case. If he would have taken the responsibility, I would have appreciated him, and, I would have thanked him but, unfortunately, it did not happen. Sir, the statement, which he made on 18th of March was not at all satisfactory.

Sir, in the statement, only three points are necessary to be discussed. The first was about the confirmation of the communication between WikiLeaks and the Government of America. Sir, the hon. Prime Minister said that the Government of India could not confirm the veracity, contents or even existence of such communication. Sir, it is rather difficult to believe that nothing about the news appeared in the Press can be confirmed, and, therefore, the Opposition got agitated. In the other House, they staged a walk-out and in this House also, the Business could not be transacted.

Sir, if it is not possible for the Government of India to confirm whether the news is true or not, for whom it would be possible to do this. I am sorry to say that this statement was not expected from a person like Dr. Manmohan Singh. Sir, the second question is about a part of the statement made by the Prime Minister, where he said "The allegations of bribery were investigated by a Committee constituted by the 14th Lok Sabha. The Committee had concluded that there was insufficient evidence to draw any conclusion of bribery." Sir, the evidence may not be sufficient but does it mean that there was some evidence to prove that there was a case of bribery. I heard the debate in this House right from the beginning. The Leader of Opposition and the hon. Home Minister, both argued as if they were making an

argument in the Supreme Court.

But, Sir, it is very difficult to say after all this whether the bribery was done or it was not done at all. I personally feel, after going through the report, that it has been proved that some sort of bribery had taken place. Sir, there were seven members in the Committee, four were in favour and three were against. If this report is read in detail, which I cannot do because of shortage of time, I am sure, that the Committee did their best to come to a conclusion. Unfortunately, four members were on one side and the three were on the other side. Therefore, the Chairman of the Committee must have briefed the hon. Prime Minister and the Prime Minister made a statement that

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. Don't make such comments on the Parliamentary Committees.

DR. MANOHAR JOSHI: I am not discussing what is there in the Committee. But, Sir, I must say that everybody has referred to this. When you were not in the Chair, everybody referred to this and, therefore, I am also referring to this.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I am saying about what happened inside, might have given whip and all that. That is not in the report. That is all what I objected to, not what is in the report. But what transpired within the Committee and what is not in the report, you should not refer to that.

DR. MANOHAR JOSHI: Yes, we cannot go beyond the Report, that I can understand.

The Prime Minister, after reading the report, made a statement that there was no bribery. Sir, I remember, in 2008 also when the discussion on this issue was going on, I was present in the House and I was personally seeing how the Members were agitated, how the money was brought there and put on the Table and how the news spread everywhere as to what was happening in the Parliament. The argument given by the hon. Prime Minister, the third argument and an important argument, was that after this issue, there were immediately elections and they have said here, and I am reading from the Prime Minister's statement. He said that, "In that General Elections, the Opposition parties repeated their allegations of bribery in the trust vote. How did the people respond to those allegations? The principal Opposition party, which had 138 seats in the 14th Lok Sabha, was reduced to 116 seats in the 15th Lok Sabha". Sir, this type of arguments is not expected from the Hon. Prime Minister. Sir, the political colour was given to the entire issue but I must say here that nobody can deny in his speech that the entire country is worried about corruption. And the issue here is who was involved in corruption. (Time-bell rings) It has not yet been found. I would only say if those people were involved in corruption, they will never come forward and say that. It was entirely the responsibility of the Government to book those people.

But, this did not happen. Today morning, I read it in the newspaper. में है "उस समय देश का कया होगा , जहां यह हिंदी काः प्रधान काउंसिलर मंत्री को रिश् वत देकर अपनी सत्ता और सरकार बचाने कीः कोशिश ऐसा देश अपनी सीमाओं करे ? क्या कीः स्रक्षा हैं ? क्या ऐसा देश परमाण् संयंत्र स्रक्षित अपने रख सकता है ? क्या देश और युवा , बलिदान के छात्र याः जनता के हित की रक्षा के लिए सब कुछ लगा दें , ऐसा अफसर बनने कीः प्रेरणा प्राप्त कर सकते हैं ?

सर, दुर्भाग्य की बास यही हैं कि only because of corruption, not only in the country, but even outside the country also, people have started saying that the most corrupt country in the world is our country. If this is not stopped, if the Government does not take the responsibility, what will

happen? Whether the Committee had used these words or those words, that is a different thing. But it cannot be denied that everybody feels that the corruption has damaged the name of our country. The image of our country, which people see with respect and dignity, has gone down. What is the best remedy? If the Committee has not come to a final conclusion on this, then the best remedy is to find out an authority which can investigate this matter and come to a decision quickly.

The climate in the country is such that people are absolutely upset. It is not only the question of Parliament but also of our people. If this is not done, I am sure people are absolutely in a mood to have a revolution in the country. If the Government is sincere enough, it must find a way out whether to refer the matter to the judiciary or to appoint an authority. It can be decided. But this issue must be settled within a few months. Otherwise, the people will lose faith in democracy. I find the same climate which was there during the emergency. I find the same climate which was there when Ram Janmabhoomi issue came up. And, today, I find that in the country everywhere there is climate against corruption. It is for the Government to act. Otherwise, it should be ready to face the music. Thank you very much, Sir.

शरी (राः) जस्थान): महोदय , अभी अमर सिह रामदास अग्रवाल जी सदन की गरिमा भाष्रण देकर गए हैं¢ र्मे के हिसाब से बाह्य चाहता ह्रंा उन्होंने एक शेर सुद्धाया। ...(वयवधान

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): But he did not mention your name.

शरी रामदास : सर, आप कृषया एक मिन्नेट के लिए मेरी अग्रवाल र्मे सदन की गरिमा के हिस्राब कर रहा बात सुझ लीजिए। से बात . . . (वयवधान कुपया मेरी बास सुब लीजिए।)(व्यवधान)... आप न मार्ने तोः आपकी मर्जी कीः बाह्य है , लेकिन कि वे आए और उन्होंने चाहता हंः भाष्रण में यह कह दिया कि * और सबने इस पर तालियां बजायीं यह सदन कीः गरिमा के खिल्लाफ क्या सारे सांसद हैंः है≬ , जोः यहां बैठे * ? इस भाषा काः क्या मतलब है ? इस भाषा कोः आप इसमें से निकाल दीजिए। सकता है≬ जिल्होंने पर तालियां यह नहीं इस बाह्य बजायीं , * चाहिए। ...(व्यवधान)... यहां * कहा गया और उनहोंने

ताः तियां बजायीं। ...(व्यवधान)...

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन): अब आप बैठिए। I will go through the record. ...(Interruptions)... Please take your seat. ...(Interruptions)...

श्री रामदास अग्रवाल : महोदय , मैं आपसे जामना चाहता हूं कि क्या यह शब्द सही है ? ...(**व्यवधान**)...

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन): मैं से सुसा है । ... (व्यवधान)...

श्री रामदास अग्रवाल : इन्होंने * की होगी ...(व्**यवधान**)...

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन): मैं बे सुद्धा है **०** आप पृत्रीज़ बैठिए। ...(**व्यवधान**)...

श्री रामदास अग्रवाल : इन्हों ने * की होगी ...(व्यवधान)... लेकिन सारे सदस्यों की ...(व्यवधान)...

^{*}Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I will go through the record. ...(Interruptions)... You have made your point. ...(Interruptions)...

शरी रामदा स अग्रवाल : यह नहीं होः सकता है। ...(व्यवधान अगर सारे * हैं तो ...(**व्यवधान**)... यहां से छोड़कर)... अगर सब * हैं तोः सब यहां से चले जाओ। काः हक नहीं ...(वयवधान)... आपको बैठने . . . (व्यवधान है≬ उपसभाध्यक्ष (पुरो पीः.जेः. क्रियन बैं ठिए): अब ...(व्यवधान)...

रामदास : अगर हमें अग्रवाल कोई * कहे तोः हमें यहां शरी ...(व्यवधान)... यह क्या मतलब है ? ...(व्यवधान)... यह चुप रहने की बात नहीं ...(व्यवधान है≬)...

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन बस, अब हो): ...(वयवधान आपने अपनी बास दीः है , अब बैछिए। कह ...(व्यवधान)...

उनको रामदास अग्रवाल : कोई नहीं हैक शरी)... इसका क्या मतलब है ? ...(व्यवधान) . . . आपको * कहकर ...(व्यवधान चले जाहो हैं और ... (**व्यवधान**)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Why do you get angry? $\dots (Interruptions)\dots \text{ Please sit down.}$

राज नीति (बह्निर शरी परसाद): उपसभाध्यक्ष महोदय , आपने के लिए समय दिया , इसके ਕਿਓ ਸੈਂਂ आपको धन्यवाद बोलने महोदय , 2008 में वोद्य के समय जो घटनाएं घंटीं देला ह्र⊅ के बारे में होः रही है कि जो वोष्ट घटनाओं यहां चर्चा काँफ़िडेंस आया , उसमें लेबदेन हुआ। यह समाचार विकिलीक्स में छपा और हमारे देश कीः संसद को दो दिन तक इस समाचार अव्यवस्थित कर दिया। जिस वक्त यह मामला आया थाः, उस वक्त कमेटी जो नोट पार्लियामेंट में दखािए गए थे , उस घटना के बनी और कमेटी एक कमेटी ने क्छ फैसला किया। वह हमारे देश थीः , आपने यह कमेटी बनायी थी। उसके बाद वर्ष तक यह मामला बल्क्लिल ठंडा पड़ गया। लोगों कोः लगा कि इस कमेटी कीः रिमोर्ट कोः लोगों है , लेकिन ये सारे ने माम लिया वधािन नियम और कामून एक मिंबेट में बदल जाहे हैं ा , सारे

जब Wikileaks की रिपोर्ट आती है और वे कहते हैं कि हमारे

यहां लेबदेन हुआ , पैसे का खेल्ल हुआ। सर, क्या आपको हमारी कमेटी में , हमारे विधान में , हमारे संबिधान में जो रिमोर्ट हैं , जो लोग रिमोर्ट करते हैं , उस पर आपको विश् वास नहीं हैं।

(श्री सभापति पीठासीन हुए)

सर, हमारे हाउस के दो दिस चले गए। अमेरिका के लोग या Wikileaks लोग तहलका के लोग चाहते हैं कि हमारी याः होः जाए। सर, हमको ऐसा लगता हैः कि आप इस बाहा डेम्रोक्रेसी खत्म के हैं कि में ਕਇ ज्यादा जागरूक हिन्द्रस्तान पार्लियामेंट्री डेस्रोक्रेसी चले। में नहीं हम लोग संस्रद आए हैं और हम लोग कभी –कभी सोचते हैं कि महीनों च्बकर तक आपका नहीं चलता है तो आखिर इसकी वजह क्या यह हाउस है ? आपके कहने से , आपकी बाह्य से यह सदन नहीं चलने वासा है , बल्कि सदन तोः काभून और नियम से चलेगा। सर, ह्ं कि हमारे मैं सें Wikileaks की जो यह कहना चाहता ख्याल आई है , उस पर मेश अपना मन कहता है रिषोर्ट

^{*}Expunged as ordered by the Chair.

5.00 p.m.

कि पराइम मिनिस्टर कोः उस कोई रम्गिर्ट नहीं देखी चाहिए साहब थीः और कोई चाहिए थी। तोः आपलोग चल्लिताते बास नहीं कहनी , पहले भीः एक महीने थाः , फिर अब भीः सदन नहीं सदन नहीं चला चलता। मुझको अभी मेरे एक मिन्नि ने कहा कि अगर लेबदेन में पैसे की बात है , तोः अमर सि जीः नेः कहा कि आप शीशे के घर में हैं , उधर भीः शीशे के घर में हैं , पत्थर दोनों तरफ से चलेंगे , दोमों तरफ से कि पूरे लगेगा। मैं आपसे यह निवेदन करना चाहता ऐपिसोड ह् की कसिने वोद्य दिया दिया कैसे वोद्य दिया , कब वोद्य से कौन करिए और कधिर आदमी पराइम मिनिस्टर बन रहा आदमी को प्राइम मिनिस्टर बनाने के लिए कौम आदमी कह रहा थाः कि हम आपको पुराइम मिनिस्टर बनाएंगे , इस बाह्य होमा चाहिए , तभी इस चीज काः निराकरण निकलेगा। लेकिन र्में कि जेटली अदब केः साथ कहना चाह्रता ह्ं साहब , बहुत बडे जीः भीः बहुत हैंः और गृह मंबी चद्धिम्बरम बडे वकील हैंं वकीलों में बीःच में नहीं जामा चाहते हैंा लेकिन संसद कीः अपनी एक मर्यादा होही है इसलिए आप लोग कीः मर्यादा संसद काः खयाल करिए। अगर संसद कीः मर्यादा नहीं करेंगे तोः 60 वर्ष के बाद का ख्याल जब हमारे बच्चे आएंगे तोः आपकी कुलिपिंग्स को देखकर कहेंगे कि इन लोगों ने संसद कोः चलने नहीं दिया तथा कब घोडा कहां मर गया , कोई मुर्दा वहां गड़ गया , के नाम गड़े हुए मुर्दे को उठा करके मॉरेलिटी पर आप उसको **उजागर** करना चाहते हैंं यह अच्छी बाह्य में कि एक चीज नहीं इसलिए आपसे निवदन करना चाहता खत्म होः गई, उस चीज के बारे में अब कोई बाह्य नहीं होही उसका कोई लेबदेन भीः नहीं है≬ इन्हीं शब्दों के साथ र्मे अपनी कोः समाप्त हं⊅ धन्यवाद बास करता

MR. CHAIRMAN: This concludes the Short Duration Discussion. Now, the Prime Minister will reply.

THE PRIME MINISTER (DR. MANMOHAN SINGH): Hon. Chairman, Sir, as hon. Members will recall, several Members had raised allegation based on reports in a newspaper about purported cables from the US Embassy in New Delhi to their authorities in Washington. In response to the request of the Leader of Opposition, I had made a statement on this

subject in this august House on March 18, 2011. I reiterate that it is not possible for the Government of India to confirm the veracity of the contents of such communications. If they exist, they would be communications from the US diplomats stationed in Delhi to their Governments in Washington. It is not open to us to enquire from either of the two regarding the communications they exchange among themselves. In my statement of 18th March 2011, I had also stated that many of the persons referred to in those communications have strongly denied their veracity.

Sir, in my statement, I had referred to the issue raised regarding the offence of bribery. Apart from rejecting the allegations, I have also drawn the attention of this august House to the fact that the allegations were investigated by a Committee constituted by the Fourteenth Lok Sabha and the Committee had concluded that there was insufficient evidence to draw a

conclusion of bribery. This matter has been brilliantly debated by my colleague,

Shri P. Chidambaram, and I do not have to go deep into this matter. All I want to say is that taking the Report, in its totality, it is my considered judgment as a layman. I am not a legal luminary. As a layman, it is my considered judgment that I have drawn the fair inference that the Report does not establish conclusively the bribery issue. And to substantiate that, I would quote from the statement of the then Speaker of the Lok Sabha, Shri Somnath Chatterjee. I do not know whether it is proper to refer to that statement. But if you permit me, Sir, I will do so.

- MR. CHAIRMAN: If it is relevant to the debate, you can quote.
- DR. MANMOHAN SINGH: It is relevant.
- MR. CHAIRMAN: Yes.

DR. MANMOHAN SINGH: While introducing the Report in the House of the People, on 16th December, 2008, the then hon. Speaker of Lok Sabha, Shri Somnath Chatterjee, had stated, and I quote:

"The finding of the Committee is that material on record does not conclusively prove that the money contained in the bag, which was eventually displayed in the House, was, actually, sent by the persons who are alleged to have sent it, for the purpose of winning over Shri Ashok Argal, Shri Faggan Singh Kulasthe and Shri Mahavir Bhagora, to vote in favour of Motion of Confidence. The Committee have, however, found the evidence given before the Committee by three persons involved in this episode as unconvincing. The Committee has suggested that their role in the matter needs to be investigated by investigating agencies."

The then Speaker, Shri Somnath Chatterjee, went on to add:

"I am accordingly referring the matter pertaining to the said three persons to the hon. Minister of Home Affairs for appropriate action in the light of the recommendations of the Committee."

In the same way, Mr. Chairman, in its recommendation, in paragraph 168 of the Report, the Committee has observed as follows, and I quote:

"The Committee, after taking into account, their findings and conclusions in the matter [as detailed in paragraph 141, particularly at (xiv) to (xvii) relating to roles of Shri Sanjeev Saxena, Shri Sohail Hindustani and Shri Sudheendra Kulkarni] recommend that this matter may be probed further by an appropriate investigating agency."

Sir, the matter was referred to the Delhi Police for investigation. Further investigation is in progress.

Hon. Chairman, Sir, I leave it to the good sense of this august House to decide for itself whether the Report of the Committee, in any way, substantiates the wild allegations levelled by some hon. Members of the Opposition.

Sir, I would like to make it clear, once again, that none from the Congress Party or the Government indulged in any such unlawful act during the trust vote in 2008. We have not been involved in any such transactions and we have not authorized anyone to indulge in such transactions. I thank you.

MR. CHAIRMAN: Thank you. The House is adjourned to meet at 11.00 A.M. tomorrow, March 24.

The House then adjourned at four minutes past five of the clock till eleven of the clock on Thursday, the 24th March, 2011.